the detailed statement. The Health Ministry is making available the entire text, which will be circulated. If your points are not covered, you write to the hon. Minister. I request from the Chair that he should reply to all such letters written by hon. Members for clarifications. ..*(Interruptions)*...

एक माननीय सदस्य : सर, मंत्री जी ने जो जवाब दिया है ...(**व्यवधान**)...

श्री उपसभापति : आपने participate नहीं किया है न ...(**व्यवधान**)... आपको जवाब भेज दिया जाएगा। आप जो पूछना चाहते हैं, आप मिनिस्टर को खत लिखिए, वह उसका जवाब दे देंगे।

श्री मोती लाल वोरा (छत्तीसगढ़) : सर, माननीय मंत्री जी को मेरा एक सुझाव है कि स्वास्थ्य मंत्रालय के द्वारा परिवार नियोजन का कार्यक्रम सभी राज्यों में - मैं 21 साल पहले स्वास्थ्य मंत्री था, and I know that the Ministry of Health and Family Welfare have started this programme and every State Government was asked to conduct it properly मैं माननीय मंत्री जी से कहूंगा कि स्वास्थ्य मंत्री ने नाते आप हर राज्य सरकार को इस बात का निर्देश दें कि वे परिवार नियोजन कार्यक्रम को सख्ती से नहीं समझाइश से पालन करें। स्वास्थ्य मंत्रालय के द्वारा ये आदेश पूर्व में जारी किये गये हैं। मुझे यह नहीं मालूम कि आज ये आदेश हैं कि नहीं, लेकिन मुझे विश्वास है कि जिस प्रकार माननीय गुलाम नबी आजाद जी ने आज सबका जवाब दिया है, उस जवाब में वह निहित नहीं है, फिर भी उन्होंने परिवार नियोजन के बारे में जो चिन्ता व्यक्त की है, उस चिन्ता को ध्यान में रखते हुए हर राज्य सरकार के स्वास्थ्य मंत्रालय हर महीने में न सही कम से कम तीन महीने में इस बात की जानकारी मांगे कि उनके राज्य में परिवार नियोजन के कार्यक्रम में क्या प्रगति हुई है?

MR. DEPUTY CHAIRMAN: I request the hon. Minister to give reply to all the clarifications sought by hon. Member.

SHRI GHULAM NABI AZAD: Sir, not now.

MR. DEPUTY CHAIRMAN: You send the reply. The House is adjourned for lunch to meet at 2.30 p.m.

The House then adjourned for lunch at forty-eight minutes past one of the clock.

The House re-assembled after lunch at thirty-two minutes past two of the clock.

(THE VICE-CHAIRMAN (PROF. P.J. KURIEN) in the Chair)

DISCUSSION ON THE WORKING OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

SHRI D. RAJA (Tamil Nadu): Sir, I rise to initiate the debate on the working of the Ministry of Social Justice and Empowerment. Sir, the Ministry of Social Justice and Empowerment is the nodal Ministry for overall policy, planning and co-ordination of programmes of development of Scheduled Castes and Other Backward Classes. As per the 2001 Census, the population of the Scheduled Castes is 16.67 crores. Other Backward Classes, as per the estimates of the Mandal Commission, are 52 per cent. The Scheduled Castes and the OBCs, together, comprise of more than 68 per cent of India's population. These are the people who are socially oppressed, discriminated, economically exploited and politically continue to be at disadvantage. Here, the Ministry will have to focus its functioning on the welfare of these sections.

Sir, I would like to raise some of the issues. I understand the Ministry, over these years, has been lacking vision. It has been lacking a missionary zeal. It has been lacking focus. I would like to bring

certain issues before this august House. Since independence till 1985, the Scheduled Castes Development Division, the Tribal Development Division, and the Minorities and Backward Classes Welfare Division were with the Ministry of Home Affairs. There existed a Welfare Ministry which looked after social welfare like disability sector, drug de-addiction, old-aged, child welfare and social welfare board. In the year 1985-86, the erstwhile Ministry of Welfare was bifurcated into the Department of Women and Child and the Department of Welfare. Simultaneously, the Scheduled Caste Development Division, Tribal Development Division and the Minorities and Backward Classes Welfare Division were moved from the Ministry of Home Affairs, and, also the Wakf Division from the Ministry of Law to form a separate Ministry of Welfare.

Subsequently, in May, 1998, the name of the Ministry was changed to the Ministry of Social Justice and Empowerment. But, Sir, the work and the content did not change with the change in the name of the Ministry. Further, in October, 1999, the Tribal Development Division was moved out to form a separate Ministry of Tribal Affairs. In January, 2007, the Minorities Division along with Wakf unit was moved out of the Ministry to form a separate ministry. The Child Development Division has gone to the Ministry of Women and Child Development.

Sir, the purpose of forming a separate ministry and separating it from the Home Ministry is to give focus on the issues concerning the vast section of our society. What is the mandate of this Ministry? I understand that the welfare mandate of the Ministry emerges, emanates from article 46 of our Constitution. Article 46 speaks about, 'Promotion of Educational and Economic Interests of Scheduled Castes, Scheduled Tribes and other Weaker Sections'. It says, and, I quote, "The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

Sir, there is one more provision in the Constitution. The first amendment to the Constitution was brought in the year 1951, and, I quote, "It is laid down in article 46 as a Directive Principle of State Policy that the State should promote, with special care, the educational and economic interests of the weaker sections of the people, and, protect them from social injustice in order that any special provision that the State may make for the educational, economic or social advancement of any backward class of citizens may not be challenged on the ground of being discriminatory. It is proposed that article 15(3) should be suitably amplified."

Then, an amendment was brought to article 15 of the Constitution, I would like to quote that amendment. Article 15(4) says, "Nothing in this article or in clause (2) of article 29 shall prevent the State from making any special provision for the advancement of any socially and educationally backward classes of citizens or for the Scheduled Castes and the Scheduled Tribes." This is the Constitutional position and our Constitution gives the power to the State. This article further goes on to explain how the Government has to act in order to protect the interests of the Scheduled Castes and Scheduled Tribes.

The same article 15, Section 4a says "Nothing in this article shall prevent the State from making any provision for reservation in matters of promotion with consequential seniority to any class or

classes of posts in the services under the State in favour of the Scheduled Castes, the Scheduled Tribes which, in the opinion of the State, are not adequately represented in the services under the State".

Again, the Section 4b says, "Nothing in this article shall prevent State from considering any unfilled vacancies of a year which are reserved for being filled up in that year in accordance with any provision for reservation made under clause 4 or clause 4a as a separate class of vacancies to be filled up in any succeeding year or years and such class of vacancies shall not be considered together with the vacancies of the year in which they are being filled up in determining the ceiling of 15 per cent reservation on total number of vacancies of that year". These are the Constitutional positions as far as promoting the welfare of the Scheduled Castes and the Scheduled Tribes is concerned. The subjects handled by the Ministry of Social Justice and Empowerment.

Now, with reference to the Scheduled Castes, I understand their education development, economic development, special category development, constitutional and legal mechanisms. When we talk of educational development, it relates to scholarships, Post Matric Scholarships, actually created by Dr. B.R. Ambedkar in the year 1944, National Overseas Scholarships, again created by Dr. B.R. Ambedkar in the year 1944, Post Matric Scholarship to Children of Persons Engaged in Unclean Occupations in the year 1977. And, there are some supporting schemes on education, hostel schemes, book bank, upgradation of merit and free coaching for the Scheduled Castes students. Now, certain new schemes have been added, Rajiv Gandhi Fellowship – not initiated by the Minister of Ministry, but by others–top class education, special educational development for girls in lower literacy areas. Another scheme called Prime Minister Gram Vikas Yojana for the Scheduled Castes dominated villages is added this year. Sir, when it comes to economic development, it is very clear that there is special Central assistance to Scheduled Castes Sub-plan which is called SCA-II, SCSP which was done in the year 1979-80. National Scheduled Castes Finance and Development Corporation in 1989 and Scheduled Castes Development Corporation Scheme in 1975. There are some other targeted schemes also. Special Category-I, manual scavengers, National Scheme for Liberation and Rehabilitation of Scavengers which was brought in the year 1983. The Employment of manual Scavengers and Construction of Dry Latrines Prohibition Act 1983 related to Ministry of Urban Poverty Alleviation, National Safai Karmacharis Finance and Development Corporation, 1997, National Commission for Safai Karmacharis 1994, tenure of 4th Commission was extended up to 31.3.2009. I do not know what is the latest position. It is for the Minister to explain. We have another Constitutional mechanism, the National Commission for Scheduled Castes. Again, it is because of article 338 of the Constitution. Then, we have legal mechanisms. Protection of Civil rights Act 1976, earlier known as Untouchability Offences Act 1955, the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989. Why am I quoting all these issues? The reason is what the

Ministry has done with regard to these powers which have been entrusted with the Ministers. These are certain examples of concerted efforts made by the Government. It tells how the Government has made efforts for the welfare of the Scheduled Castes and other Backward Classes.

But the experience shows that the Government has not upheld these positions adequately. It rather undermined the marginalised people, their access to education and employment. The recommendations of the Knowledge Commission are thoroughly anti-inclusive. On the one hand, the Congress-led Government claims that it stands for inclusive growth. On the other hand, if you see the recommendations of the Knowledge Commission, they are all thoroughly anti-inclusive, anti-reservation, and pro-elitist. I am sorry to state that but these are all finding endorsements in the President's Address and even in the Budget presented by the Government.

Sir, I am coming to the real issues now. I spoke on the Budget, but I must bring this fact to the notice of the august House for its consideration. Out of the total outlay of Rs.10,20,838 crore of the current Budget, the Ministry of Social Justice and Empowerment, which is serving the interests of 68 per cent of India's population, got only Rs.1,968 crore and 16 lakh which is only 0.192 per cent of the total Budget. The Ministry has to take care of 68 per cent of India's population, which is a vast section of our India's society. But the allocation is only 0.192 per cent of the total Budget. If we calculate this in terms of annual *bhagidari* of the Scheduled Castes and the OBCs, it is approximately Rs.2 per month per person. Can the Minister of Social Justice and Empowerment do justice with this * amount? What is the sense in it?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): This is an unparliamentary word. The word * is expunged.

SHRI D. RAJA: Sir, I withdraw it. I was talking about the amount. I don't mean any Minister. ...*(Interruptions)*... I referred to the amount only. I did not refer to any Minister or Government. ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You can say that it is a meagre amount.

SHRI D. RAJA: It is a very meagre amount. This is a pathetic condition. This shows how the Government treats the Scheduled Castes and Backward Classes people.

Sir, I am talking about other Special Central assistance to the Scheduled Castes people. There is also a decline. The Government is not very clear about what to do with this Special Central assistance. For instance, the Special Central Assistance to the Scheduled Castes in the sub-Plan is the single most important scheme for dalits. The lion's share of the budget of the Ministry of Social Justice is generally set aside and used exclusively for the economic upliftment of dalits. The thing, which is inexplicable, is that the budget for the Special Central Assistance fell from Rs. 577.71 crore in 2008-09 to Rs.469 crore in the Budget of 2009-10.

*Expunged as ordered by the Chair.

There is a fall. There is a decline. Ironically, a few weeks before the Budget exercise, the Congress Party in its newfound concern for Dalits visited and dined with Dalits in their Bastis in Uttar Pradesh. I have no problem. Let them do that. I have no problem. But, in return, the Budget launched a new scheme called the Pradhan Mantri Adarsh Gram Yojana with a cap funding of Rs.10 lakh per village for one thousand villages. This Budget is a pittance. I must say. I don't want to compare it. But, I am compelled to do that because what Uttar Pradesh spends under Ambedkar Gram Vikas Yojana started in 1991 with more than ten thousand villages is far better than the Pradhan Mantri Adarsh Gram Yojana. I think, the Pradhan Mantri Adarsh Gram Yojana is inspired from that. The Budget set aside this year is mere Rs.100 crore for the scheme. While this scheme claims that there are 44000 villages with more than 50 per cent Scheduled Caste population in India, the 2001 census shows only 28,672 villages. These are all statistics which the hon. Minister can think over. But, my point is, there is stagnation in the budgetary allocations given to the Scheduled Castes or the Ministry of Social Justice and Empowerment. I must point out this also. Sir, it is for you to take note of. Sir, in 2002-03, Budget Estimate was Rs.878.82 crores, Revised Estimate was Rs.741.60 crores. There was a cut. In 2003-04, Budget Estimate was Rs.856 crore, Revised Estimate was Rs.766.91 crore. There was a cut. In 2004-05, Budget Estimate was Rs.875.19 crores, Revised Estimate was Rs.803.20 crores. There was a cut. In 2005-06, Budget Estimate was Rs.947.61 crores, Revised Estimate was Rs.951.88 crores, just a small increase. In 2006-07, Budget Estimate was Rs. 1070.88 crores, Revised Estimate was Rs.1169.61 crores. There was no cut. I admit. In 2007-08, Budget Estimate was Rs.1404.43 crores, Revised Estimate was Rs.1582.31 crores. There was no cut. In 2008-09, Budget Estimate was Rs. 1688.37 crores, Revised Estimate was Rs. 1690.84 crores. What is the increase? That's what I want to know. There is no increase. There is virtually stagnation of the money given for the welfare of the Scheduled Castes.

Sir, in this regard, I must say, the Government has miserably failed and the Ministry of Social Justice has miserably failed to impress upon the Government to get its due share because it is being calculated how the social Central assistance or the Scheduled Caste Sub Plan should be operated. The Scheduled Caste Sub Plan is not a scheme by itself. It is an umbrella strategy to ensure flow of targeted financial and fiscal benefits from all the general factors of development and for the benefit of the Scheduled Castes. Under this strategy, State Governments, Union Territories and Central Ministries are required to formulate and implement Scheduled Caste Sub Plan for the Scheduled Castes as part of their Annual Plans by earmarking resources in proportion to their share in total population. Now, the Central assistance to the Scheduled Castes Sub Plan has lost relevance after the State Governments showed little interest.

There are diversions of funds by the State Governments, and there is lack of legal backing to the scheme of the Scheduled Caste Sub-Plan concept, and the Scheduled Caste Sub-Plan model is not

getting enough funds. There is lack of political will, there is lack of political focus. That is why this Ministry does not have money now, and it cannot boast that it is protecting the interests of 68 per cent of the people of this country.

Then, Sir, I would like to move on to the other issues. One is a major issue, that is, the question of reservation, and what is happening to reservation. The situation is very pathetic and very disturbing because this Government, the UPA Government, in the dying hours of the previous regime, at the fag end of the previous regime, passed amidst chaos in Rajya Sabha a Bill regarding the Scheduled Castes and Scheduled Tribes Reservation in Services which included provisions for banning reservation in all IITs, IIMs, KNIT and half a dozen central universities. This Bill also banned reservation in all scientific and technical posts under the Government, apart from giving full powers to the selection committee to declare an SC or ST unfit for selection to a post. The Government was ready to pass it in the Lok Sabha, but there was stout opposition; the country knows it, Parliament knows it, and then only, the Government had to retreat. This has happened even after article 15(5) was enacted by the Government. Still that Bill is alive with all its provisions of denying reservation. We would like to know what the Social Justice and Empowerment Ministry is going to do about this.

Then, Sir, when we talk of reservation, there are two-three things. One is, the Ministry has not even attempted to revise the 50 per cent reservation clause imposed by the Indira Sahni judgment in the Mandal case by the Supreme Court, even though, the Government can go beyond 50 per cent reservation, if it is necessary. In such a case, how is the Government going to take care of the reservation issues arising out of new demands for reservation to Dalit Christians and Dalit Muslims? And, as a party, we are for reservation to all Dalits, irrespective of their religious affiliations, but as long as there is 50 per cent ceiling by the Supreme Court, how can we implement this policy? There are many correspondences. In this House, the issue about the reservation to Dalit Christians and Dalit Muslims was raised and the National Commission on the Scheduled Castes intimated the Ministry, and I quote: "It was decided that reservation should be extended to them, the Dalit Christians and Dalit Muslims, but the share of 15 per cent of SCs should not be disturbed, and the element of reservation for these communities – Dalit Christians and Dalit Muslims – should be determined by the Government, keeping in view their population, and as per the direction of the Supreme Court, the overall reservation of 50 per cent has to be maintained." What is the meaning of this recommendation? I do not know. They say that Supreme Court's order must be maintained; at the same time, Dalit Christians and Dalit Muslims should be given reservation. How is it possible unless you ask the Supreme Court to remove that ceiling? That is where I think, the Social Justice and Empowerment Ministry should become more active and should take up this issue and strive for the removal of the Supreme Court order which binds the reservation to 50 per cent. And it cannot be so. This has to go. The Ministry will have to take serious steps.

3.00 P.M.

The other thing is reservation in private sector. The previous regime of UPA Government created a drama, if I am allowed to say, – I use this word because. *...(Interruptions)...* That is why we had to fight the Government *...(Interruptions)...* on the issue of reservation in private sector. *...(Interruptions)...*

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Address the Chair, please.

SHRI D. RAJA: The Common Minimum Programme talked about a national consultation on the issue with relevant parties. No such consultation took place except with the corporate sector. *...(Interruptions)...* You, actually, opposed it. Now also, you are opposing! *...(Interruptions)...*

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no; don't address them. Address the Chair.

SHRI D. RAJA: Okay.

SHRI RAHUL BAJAJ (Maharashtra): Sir, he insisted me. *...(Interruptions)...*

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Kindly be careful and address the Chair.

SHRI D. RAJA: Then, the Government gave the issue of reservation in private sector a quiet burial. Initially, the matter was placed with the Social Justice Ministry which failed to initiate the issue and, then, it was transferred to the Commerce Ministry. I do not know what the position now is. The reservation in private sector is a constitutional liability, and the existing provisions of the Constitution are sufficient to provide for reservation in private sector. I speak in the name of Constitution, and if somebody wants to challenge it, let us have a debate in this House, and we will have to define what is 'private sector' in this country, and what is 'private' about private sector in this country. There is a need to define the nature and the character of 'private sector' also. That is why, I think, the Social Justice Ministry will have to be pro-active on the issue of reservation.

Then, Sir, I come to the question of atrocities. ...(**Time Bell rings**)... I am concluding, Sir. We have the SC/ST (Prevention of Atrocities) Act, 1989, Rules 1995, but, now, I must say, this is the twentieth year of the implementation of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, excluding the administration of criminal justice in regard to offences insofar as they relate to Scheduled Castes. This was created to ensure a speedy justice and a fair deal to Dalits. It is a matter of concern and shame that even a Dalit Chief Minister gets a raw deal in our country, it is a matter of shame, I must say, and I would like to quote Dr. Ambedkar: "It is a mental twist. It is not a mental twist of an individual. It is a mental twist of the society." That is why Dr. Ambedkar pleaded to fight against the caste system. And he wrote about the annihilation of the caste

system in India. It is a mental twist; it continues. You can conquer the Sun, you can conquer the Moon, you can conquer the Space, but you find it difficult to conquer the predacious caste system. And, this caste system has become an impediment in the social development of our country. How are you going to fight it? How are you going to take up this challenge? It happens to one Chief Minister who happens to be a Dalit. She is the Chief Minister of the most populous State in the country. But the way she was dealt, I am calling it 'a mindset'. It is 'the castiest mindset' and this 'castiest mindset' does not confine itself to one individual alone. The society, at large, will have to introspect seriously. How long we can continue this practice of caste system in India? This is where this Social Justice Ministry has a lot more things to do, Sir.

I am going to conclude. Finally, I must talk about the Ambedkar Foundation. There is one Dr. Ambedkar Foundation which was established in 1991 to commemorate the birth centenary of Dr. Ambedkar, What are the objectives? The objectives are: setting up of Dr. Ambedkar National Public Library at Jan Path; instituting Dr. Ambedkar National Award for Social Understanding and Uplift of Weaker Sections; instituting Dr. Ambedkar International Award for Social Change; setting up of Dr. Ambedkar Chairs in universities and institutions for carrying out research on the thoughts of Dr. Ambedkar; publishing collected works of Dr. Ambedkar in Hindi and other regional languages; creation of a memorial of Dr. Ambedkar at 26-Alipore Road, New Delhi.

Now, what is happening? Nothing has been done to set up Dr. Ambedkar National Public Library in Jan Path. I have no knowledge. ...(**Time-bell rings**)... The most unfortunate and inexplicable scenario is that not a single award, either national or international, instituted in the name of Dr. Ambedkar, has been given in the last five years. If I am wrong, I stand corrected. Similarly, Dr.Ambedkar Chairs set up in various universities have become redundant and personal research work of a few individuals is shown as the work of the Chairs and the Foundation is being hoodwinked. We need to overhaul the system of the Chairs by providing more funds and expanding. This Ambedkar Foundation should become an active centre. Can we expect some reasonable activity towards achieving these objectives for which the Foundation was set up in the name of Dr. Ambedkar.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Yes, please conclude.

SHRI D. RAJA: Finally, with regard to the Ministry, I want to say something. With this one point, I will conclude. The National Commission for the Scheduled Castes and the Scheduled Tribes is there. What is its condition? There are issues pertaining to the functioning of the National Commission for the Scheduled Castes and the Scheduled Tribes. The Report of the Commission has not been placed before the Parliament for many years now. If I am wrong, you can correct me. It should be placed before the Parliament annually. Now, this Ministry lacks drive and push towards the welfare and empowerment of the Scheduled Castes due to the general apathy and lack of interest of the bureaucracy in the Ministry. The bureaucrats who get into the Ministry are of low enthusiasm. I don't

find great enthusiasm in them. These postings are considered as sideline postings or unimportant postings. That is why they lack enthusiasm.

THE VICE-CHAIRMAN (PROF. P.J KURIEN): But you have a dynamic Minister. Now there is a dynamic Minister.

SHRI D. RAJA: I am coming to that point. You are right, Sir. You have given me a lead. I am coming to that point. Now, we have a Minister, as the Chair has rightly said, who is dynamic. He is a young and energetic Minister. We worked together in the youth movement on various issues. So, I know him also. I hope this new Minister will have the vision. He will really demonstrate the missionary zeal to address these concerns of Scheduled Castes and OBCs.

Sir, I could not speak much on OBCs. I have a lot of things to speak ....

THE VICE -CHAIRMAN (PROF. P.J. KURIEN): Your time has already exhausted.

SHRI D. RAJA: ... on OBCs also. The twenty-seven per cent reservation for OBCs is still a matter to be taken up seriously and the OBCs must get their genuine consideration.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay, fine.

SHRI D. RAJA: Sir, with these words, I initiate the discussion and leave the floor for deliberations. I hope the Minister takes note of these issues and our hon. colleagues will add their points to what I have said. The Ministry of Social Justice and Empowerment is an important Ministry because it is dealing with 68 per cent of India's population. They belong to the weaker sections of the society. If we don't address their concerns appropriately on time, what will be the future of India? One should think over it. With these words, I conclude. Thank you.

THE VICE-CHAIRMAN (PROF. P.J KURIEN): Okay, thank you Shri Raja. Mr. B. K. Hariprasad.

SHRI B.K. HARIPRASAD (Karnataka): Mr. Vice-Chairman, Sir, while endorsing what my colleague, Shri D. Raja, has said, I would like to say that this is a nodal Ministry for the upliftment of SCs, STs, OBCs, physically disabled, including drug-addicts. While concluding, Mr. Raja, in his remarks about the approach of the bureaucracy to these problems, has rightly pointed out that most of the bureaucrats who come to this Department feel that it is a punishment transfer or a punishment posting for them. But to me, this Ministry is one of the most precious and holy Ministries in the Government, which has to deal with the most disabled, deprived and oppressed population of this country. Mr. Raja, while speaking, confined this Ministry to SCs, STs and OBCs, which constitute, maybe, 68 per cent. But he has forgotten about 3.6 per cent disabled people and 0.5 or 0.6 per cent people who are addicted either to drugs or alcohol. He has dealt widely with the issues relating to different provisions in the Constitution. In my tenth year in this Parliament, I can say that there is no dearth of laws, there is no dearth of programmes for these vulnerable sections of the society,

especially SCs, STs and OBCs. If I go through the programmes, there are umpteen programmes for these vulnerable sections. The sensitivity of the Ministry, in whole of Asia, stands high to solve the problems of these vulnerable sections. Especially, we have passed a lot of laws. Ultimately, these laws have been passed only to be bypassed by the bureaucrats down below. We have been witnessing this. If you take the Prevention of Atrocities Act, 1989, it stuck up with unending process of judiciary at all levels, as borne out by figures released by the National Crime Records Bureau. The average conviction rate for crimes against SCs and STs, stood at 28.9 per cent and 27.3 per cent respectively, as compared to overall conviction of 46.3 per cent relating to IPC cases and 87.2 per cent relating to other cases. Judiciary has still to be sensitised to the rights of dalits and for speedy and affordable justice. Recently, the Central Government's proposal to establish an Indian Judicial Service in line with IAS, IPS and IFS is welcome in this context because there is no adequate representation of dalits and bahujans in the judiciary. That is the reason the rate of conviction or the rate of judgement is very low because of non-representation of these communities in the judiciary.

Sir, the basic objective of this Ministry is to empower these weaker sections of the society. The huge population has no access to education, no access to health and no access to social security concerns. It is for this Ministry to empower these sections of the society.

Mr. Raja was mentioning about carrying of night soil by the Safai Karamcharis. Sir, it is one of the most inhuman acts in this country which is prevailing since ages. Although the Centre woke up to this issue way back in 1993, the Karnataka Government headed by Late Devaraj Urs, passed a Bill way back in 1974, banning carrying the night soil by human beings.

Sir, even today, in many States, – I do not want to mention the name of the States because they will think it is a political issue – in some of the most progressive States of the country, people carry the night soil on their heads. It is a shameful thing. Though the Act has been passed in Parliament, the bureaucracy, or, the mindset of the people, who rule the States, does not want to implement it. They are shameless, and they should hang their heads in shame.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Why not political leaders? Why should we expect the bureaucrats to do it?

SHRI B.K. HARIPRASAD: That is why I said that the mind-set of the society has to change. Recently, I saw in the CNN-IBN, a man, getting into a fully choked manhole in the capital city of one of the biggest States. It is the most shameful thing. *...(Interruptions)...*

SHRI PENUMALLI MADHU (Andhra Pradesh): It is everywhere.

SHRI B.K. HARIPRASAD: We have to set it right. It is the responsibility of this august House to see to it that every human being lives with dignity. And, while speaking on reservation, some of my colleagues may feel bad and sad, when 1 say that this section does not want reservation to fill up their belly. They are the most productive population in this country, who toil, blood and sweat.

Whether it is in the field of agriculture, or, it is in the field of industry, or, in the field of artisans, they do not sit idle and earn their livelihood. It is one of the most productive populations of this country. They should be protected, and they should be given remuneration. Actually, there is no dignity of labour in this country, and that is the problem which we are facing. As far as this night soil is concerned, under the sub-Plan, huge funds have been given to the States. There should be some mechanism to ensure proper implementation of these programmes, and if they do not implement them, various kinds of incentives or facilities, at the level of the Urban Development Ministry, or, the Rural Development Ministry, should be cut. Some mechanism has to be evolved because even after 60 years of independence, the fruits of freedom, or, to say, the fruits of equal rights have not trickle to this section of the population. More than 80 per cent of our population are deprived of all these benefits. Sir, I urge upon the Ministry that they should take cognisance of this vulnerable section, especially, the backward classes, who are used as mercenaries by some of the communal forces of this country, these backward classes and weaker sections have been used as the cadres of Naxalism in this country. To my knowledge, almost 80 districts of the country are under the clutches of communal tension; about 170 districts are under the clutches of Naxalism. All put together, nearly 50 per cent of the districts in the country are under the threat of extremist forces. If we do not empower them, neither the private sector nor the public sector can survive because we have seen what has happened in Nepal. It is not a joke. The Government and the civilised society should open their eyes to this reality. Otherwise, what we foresee is a serious threat by these forces. Lakhs of our freedom fighters sacrificed their lives to get us this independence. The fruits of our independence should trickle down to this vulnerable section.

While talking about the Scheduled Castes, the Dalits or the tribals, these people are constitutionally protected. The only section, which has been left out on the streets, is the OBCs. If we look at the kind of financial assistance, which has been given, the figures show that the pre-metric scholarship amount for OBCs is Rs.25 per month, and it is Rs.40 per month and Rs.50 per month for classes from 6th to 10th standard. It is ridiculous. The well-off people give Rs.25 as pocket money to their children studying in schools, and, Rs.25 is what you give to beggars. It is better that you withdraw this money, and instead, give some of the facilities for these boys to study.

That is because some of them may ridicule the reservation for OBCs. When 27 per cent reservation to OBCs was given, it was ridiculed. Thanks to Parliament, I am a member of one of the most prestigious and pioneering institutes of science in the country, Tata Institute of Science. When this issue came up, again scientists or the so-called elites in the society ridiculed the 27 per cent reservation. But because of our presence, they were forced to adopt it. Then, after six months when I again attended the meeting, I found that, out of 50 applications which were called in that most prestigious science institute, 23 got selected on merit, without any coaching or anything. It is not that OBCs or Dalits or Harijans or Bahujans are physicially or mentally backward; they are far, far forward than many of the people belonging to the so-called forward sections of our society. The only thing is that they have to be given opportunities and that is their right. They are not begging for it. This kind of

pittance, of Rs.25 or Rs.40 per month, should be immediately withdrawn. Give some other incentive or increase this money. If you look at grants given for building hostels, in whole of the country, as Shri D. Raja said, for 68 per cent or 52 per cent people, there are only 117 OBCs hostels. It is ridiculous. This is what the vast majority of our population, which is so productive, getting! This has to be stopped. I do not want to go into the details of the statistics, Sir, because, a single.death is a tragedy; hundreds of deaths are statistics. So, there is no point in mentioning all these things. Sir, the literacy rate amongst the OBCs, especially in women, is very low. I entirely agree with Ram Gopal Yadavji on their views on the Women reservation Bill. When the Women Reservation Bill came, they strongly protested because the literacy rate of women in OBCs is very low; it is lower than ten per cent. Even children are not allowed to go to schools because their parents want their helping hand in their fields or in whatever work they do for earning their livelihood. Sir, this vulnerable section should be given all the support at the rural level, as also at the urban level. Sir, look at the kind of money they are giving for medical, engineering, including degree level, courses in Indian medicine, BAMS and comparable courses in Ayurveda, to the students, Rs. 425 to hostellers and Rs. 190 to day-scholars per annum. What will one do with that? I come from the State of Karnataka where the capitation fee is ...(**Time-bell rings**)... Sir, if you do not want that I should speak, I will withdraw. I have no problem at all.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Take two minutes more.

SHRI B. K. HARIPRASAD: Sir, I hardly take any time of the House. I have seen that, in this House, people who take this House for granted, they get all the time. I am raising a genuine issue, concerning this vulnerable section of our society which has been deprived of all the facilities. But if you do not want me to speak, I will not speak. Thank you very much.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You take two minutes more. You are a very disciplined Member of this House. *...(Interruptions)...* No, the problem is that his party has given 9 names and the time allotted to him is 15 minutes. I rang the bell in the 14th minute. *...(Interruptions)...* That is for his party. *...(Interruptions)...*

SHRI B. K. HARIPRASAD: Panyji, I am not speaking here as party-man; I am speaking as an individual. *...(Interruptions)...* वह तो ठीक है। ...(**व्यवधान**)... जब आपके मुकाबले में खड़ा होना है, तब मैं पार्टी से हूं। ...(**व्यवधान**)... जब मैं आपका मुकाबला करता हूं न, तब मैं पार्टी से हूं। ...(**व्यवधान**)... जब मैं यहां बोल रहा हूं तब मैं पार्टी से नहीं, देश के बारे में बोल रहा हूं और इस देश को बचाना है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Hari, do not waste your time. You make your point.

SHRI B. K. HARIPRASAD: Anyway, in this Budget, the Ministry of Social Justice and empowerment has been given Rs. 100 crore more. Last year, it got Rs.2400 crores and this year it is getting Rs.2500 crores. I have no problem with that – whether it has not been given more because of NREGA or because of the Sarva Shiksha Abhiyan or because of other programmes the benefits of which are going to these sections of the society.

Sir, we are signatory to the Charter of U.N. Convention on Rights of Persons with Disabilities, but no such Commission on the lines of the Human Rights Commission has been constituted. We have about 2.6 per cent to 3 per cent of people who are disabled and they are under the mercy of some of the merciless NGOs and the bureaucracy. These are all physically challenged people, whether it is mentally retarded or physically challenged or blind or deaf and dumb. These are all the people whose percentage is almost 3 per cent. Sir, once I saw in a documentary film, a Minister calling all these disabled people to her constituency and distributing whatever incentives were given to these people. This cannot be done to these physically challenged people and the bureaucracy should go to the doorsteps of these disabled people, whether they are mentally retarded or physically challenged people. These facilities should reach their homes, and schemes for distribution of appliances and aids for disabled should not confine to the NGOs. These people should be given opportunity to select their own brands because it could be done.

Sir, I have one more very important issue on the drug addiction. A large population of this country, especially in the North-East is addicted to drugs, and the Ministry should have some monitoring or a vigilance agency, along with the Home Ministry, because in the Home Ministry whoever deals with it knows from where the drugs are coming. Our youngsters, especially the youth of this country are getting spoilt. So, there should be a vigilance Committee for this purpose. We have a dynamic Minister heading this Ministry. The hon. Minister has come through the grassroots; like Raja and Mukul Wasnik, all were colleagues in their youth movement. I think, some justice would be done to these vulnerable sections. With these words, I conclude. Thank you, Sir.

श्री शान्ता कुमार (हिमाचल प्रदेश) : मान्यवर, उपसभाध्यक्ष जी, सदन में एक अत्यंत ही महत्वपूर्ण विषय और उस विषय की जिम्मेदारी जिस मंत्रालय को दी गयी है, उस के कार्यकरण पर चर्चा हो रही है।

महोदय, यह देश का दुर्भाग्य था कि भारत जैसे देश में जहां कि प्रत्येक मनुष्य को भगवान का रूप समझकर एक आध्यात्मिक मंत्र दिया गया, उस देश में इतिहास की किन्हीं गलतियों के कारण करोड़ों लोग दलित हो गए, उपेक्षित हो गए और छुआ-छूत के शिकार हुए। यह देश का दुर्भाग्य है और यह हमारे देश गुलामी का एक बहुत बड़ा कारण बना, लेकिन इस देश के महा-पुरुषों ने, संतों ने लगातार प्रयत्न किए ताकि सामाजिक न्याय व समरसता के सूत्र में पूरे देश को पिरोया जाए। गुरू नानक, कबीर से लेकर डा. अंबेडकर व महात्मा गांधी तक ने इस प्रकाश को लाने की कोशिश की। उन प्रयासों से चेतना आयी, कुछ जाग्रति आयी और हमें इस बात की प्रसन्नता व गर्व है कि देश के संविधान की भूमिका में भी गणत्रंत के उद्देश्य के रूप में सामाजिक न्याय देने की बात को स्वीकार किया गया। उसके बाद यह अलग मंत्रालय बना।

महोदय, इस मंत्रालय की बहुत सी बातों पर चर्चा हो रही है। मैं भी इस मंत्रालय से संबंधित कुछ बातों पर ध्यान दिलाने के बाद, इस मंत्रालय के मुख्य विषय सामाजिक न्याय के संबंध में अपनी बात कहूंगा। महोदय, यह मंत्रालय बना और देश में एक योजना आरंभ हुई, जैसे कि इस मंत्रालय पर चर्चा प्रारंभ करने वाले माननीय सदस्य श्री डी. राजा ने कहा कि सब से महत्वपूर्ण बात प्रदेशों की वार्षिक योजनाओं में एक उप-योजना का निर्धारण करना था। हमें जहां तक वार्षिक रिपोर्ट में सूचना मिली है, लगभग 27 प्रदेशों में यह योजना शुरू हुई है। मैं जानना चाहूंगा कि सभी प्रदेशों में यह योजना शुरू क्यों नहीं हुई? महोदय, यह अत्यंत महत्वपूर्ण बात है। बजट का एक निश्चित हिस्सा उनकी जनसंख्या के अनुपात से अलग निर्धारित करके खर्च किया जाए। यह बहुत महत्वपूर्ण बात थी। यह सभी प्रदेशों में होनी चाहिए थी। यह क्यों नहीं हुई, यह मैं जानना चाहूंगा। इतना ही नहीं, रिपोर्ट में यह लिखा है कि उन्होंने बार-बार सूचना मंगवाई, लेकिन सभी प्रदेशों से यह सूचना भी नहीं आई कि योजना में कितना प्रावधान किया गया है। देश के 14 प्रदेशों ने सूचना देने का कष्ट किया और उसमें भी जो प्रावधान हुआ है, वह बहुत कम है। जनसंख्या के अनुपात से प्रावधान नहीं है। इतनी महत्वपूर्ण योजना में जनसंख्या के आधार पर जितना प्रावधान होना चाहिए, उसमें क्यों कमी रही? मुझे इस बात की हैरानी है कि जब केन्द्र अनुपात के अनुसार धन का प्रावधान करने के लिए incentive देता है, उसके बाद भी यह कमी क्यों रही? मैं चाहूंगा कि यह कमी जल्दी से जल्दी पूरी की जाए।

जैसा कि मेरे से पूर्व वक्ता महोदय ने सिर पर मैला ढोने की प्रथा का जिक्र किया। सचमुच, इक्कीसवीं सदी में आजादी के 60 साल के बाद आज भी देश में किसी व्यक्ति को विवश होकर अगर यह काम करना पड़ता है, तो यह बड़े दुर्भाग्य की बात है। मैं आज ही अपने प्रदेश से पता कर रहा था। हिमाचल प्रदेश में भी जो सरकार पिछले दिनों आई, उसने प्रयत्न किया है और मुझे यह कहते हुए खुशी हो रही है कि आज मुझे बताया गया है कि हिमाचल प्रदेश में जिन परिवारों को चिह्नित किया गया था, उनको rehabilitate कर दिया गया है। आज हिमाचल प्रदेश में यह प्रथा पूरी तरह से समाप्त हो गई है, लेकिन देश के कुछ अन्य भागों में यह प्रथा अभी भी है। यह बड़े दुर्भाग्य की बात है। मैं चाहूंगा कि इस संबंध में मंत्रालय विशेष योजना बनाये, उसके बारे में जिम्मेवारी तय की जाए और कम से कम आज इस प्रकार की मजबूरी किसी भी व्यक्ति के सामने नहीं होनी चाहिए।

इस मंत्रालय को जो काम दिए गए हैं, उसमें drugs abuse को समाप्त करने की बात भी है। यह बड़ी चिन्ता का विषय है। आज समाज का एक वर्ग संपन्न हो रहा है और उसके बच्चे कई बार गलत दिशा में जा रहे हैं। मैं हैरान हूं कि हिमाचल जैसे प्रदेश में कुछ कस्बों में मुझे लोगों ने बताया कि वहां भी स्कूलों में नशीली दवाओं का आना शुरू हो गया है। इस दिशा में बहुत कुछ करने की जरूरत है। मैं समझता हूं कि इस दिशा में जो कुछ करना चाहिए और उसे करने के लिए जितने धन का प्रावधान होना चाहिए, वह प्रावधान मुझे नहीं दिखा। मंत्रालय इस विषय को गंभीरता से ले। इस विषय पर काम करने के लिए इसमें शिक्षा विभाग, स्कूलों और विद्यालयों को involve करना पड़ेगा, क्योंकि इसका प्रारंभ अधिकतर वहीं से होता है। यह बहुत बड़ी समस्या है जो दिन-प्रतिदिन विकट समस्या बनती चली जाएगी। इसलिए मैं चाहूंगा कि इस पर अधिक से अधिक ध्यान रखा जाए।

मुझे खुशी है कि इस मंत्रालय के अंतर्गत वृद्धों की समस्या पर भी विचार किया जाना तय हुआ है। कुछ हुआ है, लेकिन लगभग कुछ नहीं हुआ है। यह समस्या दिन-प्रतिदिन अधिक विकट होती चली जाएगी। आज एक अखबार में भी यह समाचार था कि अमरीका में भी इस पर चिन्ता व्यक्त की जा रही है। कुछ दिनों के बाद वृद्धों की संख्या बच्चों के बराबर हो जाएगी। भारतवर्ष में आज वृद्धों की संख्या लगभग आठ करोड़ है, जो पांच साल में बढ़ कर 15 करोड़ हो जाएगी। परिवार छोटे हो रहे हैं, परिवार टूट रहे हैं। जीवन के जीने का ढंग बदल रहा है। यह समस्या दिन-

प्रतिदिन विकट होती चली जाएगी। इस मंत्रालय के पास कोई व्यापक योजना नहीं है। धन का प्रावधान नहीं है। इस दिशा में भी बहुत अधिक सोचने की आवश्यकता है। इतनी बड़ी समस्या का समाधान करने के लिए 15-20 करोड़ रुपये का प्रावधान बिल्कुल नगण्य और हास्यास्पद है। यह तय हुआ था कि एक जिले में एक Old Age Home बनाना है। यह लक्ष्य भी अभी पूरा नहीं हुआ। मैं चाहूंगा कि इस लक्ष्य को भी जल्दी से जल्दी पूरा किया जाए

इस मंत्रालय के अंतर्गत भिक्षावृत्ति को रोकने का भी एक और महत्वपूर्ण कार्य है। यहां पर वार्षिक रिपोर्ट में लिखा है कि कौन-कौन से विषय इस मंत्रालय को दिए गए हैं। वहां तो इसका जिक्र है, लेकिन पूरी रिपोर्ट मैंने पढ़ ली, उसमें कहीं पर भी भिक्षावृति को रोकने के बारे में कोई जिक्र नहीं है। मंत्रालय कुछ कर रहा है, नहीं कर रहा है, कितना धन खर्च कर रहा है, इसका कोई जिक्र नहीं है। यह एक बहुत बड़ी समस्या उपेक्षित, दलित और गरीब लोगों के लिए पैदा हो रही है। कुछ फिल्में हमने देखी होंगी, कुछ चर्चा भी होती है कि छोटे-छोटे गरीब घरों के बच्चों को कैसे चुराया जाता है, बरगलाया जाता है, उनको लंगड़ा बनाया जाता है। 21वीं सदी में भारतवर्ष के अंदर मनुष्य का यह अपमान उन्हें बरगलाया जाता है और जीवन भर के लिए अपाहिज बनाया जाता है! वे चौराहों पर खड़े होकर, मंदिरों के सामने खड़े होकर भीख मांगते हैं। यह बहुत बड़ा धंधा बन गया है। वे अकेले भीख नहीं मांगते, बल्कि उसके पीछे बहुत बड़ा माफिया है, जिसको पकड़ने की आवश्यकता है। भिक्षावृत्ति को समाप्त करना आवश्यक है। इसको इस मंत्रालय के काम में जोड़ा गया, लेकिन मंत्रालय की वार्षिक रिपोर्ट में कहीं पर इसका कोई जिक्र नहीं है। मुझे यह जानकर हैरानी हुई और मैं चाहूंगा कि मंत्रालय इस दिशा में भी विचार करे।

इस मंत्रालय का काम बहुत बड़ा है, देश को सामाजिक न्याय देने का, जिस दिशा में यह पूरी तरह से विफल हुआ है। सामाजिक न्याय नहीं दिया गया है, लेकिन इस मंत्रालय को जो धन दिया गया है, दुख का विषय है कि वह भी पूरा खर्च नहीं होता। 50 करोड़ रुपया अप्रैल, 2007 तक खर्च नहीं हुआ। क्यों खर्च नहीं हुआ, इसका कोई विशेष कारण रिपोर्ट में नहीं दिया गया है। 6 करोड़ रुपया डाइवर्ट हो गया, कहीं से कहीं और लगा दिया गया, उसका भी कारण नहीं बताया गया। छात्रवृत्तियां बहुत कम हैं, उपेक्षित वर्ग के बच्चों को जितनी जरूरत है, छात्रवृत्तियां उस जरूरत को पूरा नहीं करतीं, लेकिन 9 करोड़ रुपए की छात्रवृत्तियां अयोग्य और अपात्र छात्रों को दे दी गईं, यह ऑडिट रिपोर्ट का आब्जर्वेशन है।

उपसभाध्यक्ष जी, इस देश के सभी विभागों के सभी कामों में अधिकतर NGOs बहुत काम करते हैं। मेरा अपना यह अनुभव है कि कुछ NGOsû बहुत अच्छा काम कर रहे हैं, उनकी सराहना की जानी चाहिए, लेकिन कुछ NGOs सचमुच गलत काम करते हैं। यह भी एक बहुत बड़ा racket बन गया है। दिल्ली में कुछ लोग हैं, जो अलग-अलग विभाग में बात करते हैं, पता करते हैं कि किस बात के लिए कौन सा NGO बन सकता है, अपने लोगों का NGO बनाते हैं, पैसा देते हैं, वे किसी प्रदेश में चले जाते हैं। कागज पर काम होते हैं, जमीन पर काम नहीं होते। बहुत से NGOs कागजी हैं, फर्ज़ी हैं। देश का करोड़ों-अरबों रुपया उन के कारण नष्ट हो रहा है। विभाग को चाहिए कि इस बारे में सख्ती से विचार करे। कुछ NGOs बहुत अच्छा काम कर रहे हैं। आखिर सरकार यह तो पता कर सकती है कि ठीक काम कौन कर रहा है, गलत काम कौन कर रहा है। इस विभाग की ऑडिट रिपोर्ट में कहा गया है कि बहुत से NGOs ने गलत काम किया, उनको blacklist किया गया, लेकिन जो धन उनके पास था उसको वापिस नहीं लाया जा सका। इस दिशा में प्रयत्न करने की आवश्यकता है।

छात्रावास बहुत कम हैं, जैसा कि मुझसे पूर्ववक्ता ने कहा, लेकिन एक हैरानी होती है कि जितने हैं उनका भी पूरा उपयोग नहीं हुआ। छात्रावासों का कम उपयोग हुआ, एक प्रदेश में तो 55% उपयोग कम हुआ और एक प्रदेश में 81% उपयोग कम हुआ। मैं मुख्य रूप से यह कहना चाहूंगा कि इस मंत्रालय का जो सामाजिक न्याय दिलाने का

काम है, यह बहुत व्यापक काम है। वह काम कहीं-कहीं थोड़ा-थोड़ा हुआ है, पूरी दृष्टि से देश के अंदर सामाजिक न्याय अभी हम दे नहीं सके हैं। जो योजनाएं चलीं, उन योजनाओं से कुछ लोगों को थोड़ा-थोड़ा फायदा हुआ, बाकी लोगों को फायदा नहीं हुआ और परिणाम यह हुआ कि बहुत से लोग पिछड़ गए। आर्थिक रूप से तो विषमता बहुत बढ़ रही है, यह चिंता का विषय है। मुझसे पूर्ववक्ता माननीय सदस्य ने ठीक कहा है कि यदि समय पर इस बारे में ध्यान नहीं दिया गया तो गरीबी, पिछड़ापन, इनकी उपेक्षा, यह देश के लिए बहुत बड़ा संकट बन सकता है। महोदय, सामाजिक न्याय प्राप्त करने की दृष्टि से देश बिल्कुल विफल हुआ है और ऐसी परिस्थिति में, जब कि देश समृद्ध हुआ है, देश अमीर हो गया है, देश में संपत्ति बढ़ रही है, देश में अमीरों की, करोड़पतियों की संख्या बढ़ रही है, लेकिन गरीबों की हालत दिन-प्रतिदिन खराब हो रही है और हम सामाजिक न्याय देने की दिशा में बिल्कुल विफल हो गए हैं।

उपसभाध्यक्ष जी, एक खुशहाल भारत बनाने का सपना उन लोगों ने देखा था, जिन्होंने फांसी के फंदे को चूमा था, लेकिन आज एक बहुत अमीर भारत बन गया, एक मध्यवर्गीय भारत बन गया, एक गरीब भारत बन गया और एक भूखा भारत बन गया। सामाजिक न्याय देने का संकल्प, जो बहुत पहले किया गया था, जो संविधान में किया गया था, आज वह पूरी तरह से अधूरा है। आज इस देश में एक बड़ा विरोधाभास पैदा हो रहा है - एक तरफ कुछ लोगों की अमीरी आसमान को छू रही है और दूसरी तरफ झोंपड़ियों के अंदर गरीबी सिसक रही है। Financial Express की एक रिपोर्ट के मुताबिक इस देश में करोड़पतियों की संख्या एक लाख हो गई है और सिंगापुर के बाद, भारत की अर्थव्यवस्था, सबसे तेज़ी से बढ़ने वाली अर्थव्यवस्था बन गई है। Number of high net worth individuals increased by 20 per cent in India और सिंगापुर में 21 प्रतिशत के हिसाब से बढ़े। अच्छा लगता है कि हम बहुत तरक्की कर रहे हैं, लेकिन दूसरी तरफ गरीबों की क्या हालत है, जब वह बात सामने आती है, तो चिंता होती है। Forbes magazine के मुताबिक अब भारत में जापान से भी अधिक अरबपति हो गए हैं। भारत में 36 अमीरों की संपत्ति 8 लाख, 60 हजार करोड़ रुपए की हो गई है। विश्व के 1125 अरबपतियों में से 53 भारत के हैं।

उपसभाध्यक्ष (श्री पी.जे. कुरियन) : अब आप समाप्त कीजिए।

श्री शान्ता कुमार : सर, 5 मिनट और दे दीजिए, हमारी पार्टी के लिए कुल 42 मिनट हैं।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): आपकी पार्टी के 42 मिनट हैं, 4 स्पीकर्स हैं और आप 15 मिनट बोल चुके हैं।

श्री शान्ता कुमार : सर, अभी तो केवल 11 मिनट हुए हैं। मैं यह कह रहा था कि विश्व के 1125 अरबपतियों में 53 भारतीय हैं, 10 सबसे अमीर लोगों में हिंदुस्तान के 4 लोग हैं। विश्व बैंक के मुताबिक विश्व के 12 अमीर देशों में भारत का शुमार हो गया है। यह तो खुशी की बात है कि इतनी ज्यादा समृद्धि इस देश में आ रही है, लेकिन सामाजिक न्याय की हालत बहुत खराब है। दूसरी तस्वीर यह है कि National Commission on Enterprises in Unorganised Sector के मुताबिक 77 प्रतिशत लोग 20 रुपए प्रति दिन पर गुजारा करते हैं। यह बात कहनी भी आसान है और सुननी भी आसान है, लेकिन अगर कभी किसी को 20 रुपए प्रति दिन गुजारा करना पड़े, तो उसकी क्या हालत होगी, यह बात सोचने की है।

महोदय, राष्ट्रीय नमूना सर्वेक्षण के मुताबिक 20 करोड़ लोग प्रतिदिन 8 रुपए पर गुजारा करते हैं। ग्रामीण क्षेत्रों में 80 प्रतिशत लोगों को अभी तक शौचालय प्राप्त नहीं हुए हैं। यह सामाजिक न्याय की हालत है। राष्ट्रीय नमूना सर्वेक्षण 2006-07 के मुताबिक 50 प्रतिशत लोगों का प्रति व्यक्ति मासिक उपभोक्ता व्यय केवल 19 रुपए है। ग्रामीण

क्षेत्रों में जो लोग रहते हैं, उनमें से 10 प्रतिशत अनुसूचित जाति के लोगों के पास कोई भूमि नहीं है और 65 प्रतिशत लोगों के पास डेढ़ एकड़ से भी कम भूमि है। मैं Times of India में से United Nation's World Food Programme के बारे में छपी रिपोर्ट से कुछ उद्धत करना चाहूंगा। The Report points to some staggering firuge. More that 27 per cent of the world's under-nourished population lives in India while 43 per cent of children under five years of age in the country are underweight. The figure is among the highest in the world." दुनिया में सबसे ज्यादा भूखे लोग हिंदुस्तान में हैं - यह इस रिपोर्ट में कहा गया है। फिर एक और बात कही है - Percentage of women with chronic energy deficiency is stagnant at 40 per cent over 6 years. यह सामाजिक न्याय ही हालत है! इसके बाद मैं एक और रिपोर्ट उद्धत करना चाहूंगा - International Food Policy Research Institute जिसमें Hunger Index का जिक्र किया है। इस रिपोर्ट में बहुत दुखदायी निष्कर्ष दिए गए हैं। इसमें लिखा है - "With more than 200 million food insecure people, India is home to the largest number of hungry people."

महोदय, हम सामाजिक न्याय की बात कर रहे हैं, लेकिन दुनिया में सबसे ज्यादा भूखे लोग आज हिंदुस्तान में हो गए, यह इन दो रिपोर्टों में कहा गया है। महोदय, मुझे यह निवेदन करना है कि एक बहुत बड़ा विरोधाभास इस देश में हो गया, जिसके बारे में कभी सोचा नहीं गया। क्या हम ऐसा भारत बनाना चाहते हैं, जिसमें अरबपति और करोड़पति भी हों और भूखों की संख्या भी करोड़ों के रूप में होती चली जाए? विकास न हो तो चिंता का विषय है, लेकिन विकास हो और कुछ हाथों में सिमट कर रह जाए और करोड़ों लोग भूख से तड़पते-तरसते रहें, तो यह खतरे की घंटी है। जो खतरे की घंटी आज बज रही है, इसे देश सुने, सरकार सुने, यह मेरा आग्रह है।

महोदय, अभी जिक्र हुआ कि आतंकवाद बढ़ रहा है, माओवाद बढ़ रहा है और लगभग 150 जिले उससे आतंकित हैं। कानून और व्यवस्था की हालत भी खराब हो गई है। हम दिल्ली में जब रहते हैं, तो सुबह-सुबह अखबार पढ़ना मुश्किल होता है। इतनी खबरें प्रतिदिन रेप, डकैती, चोरी, भारत सरकार की नाक के नीचे दिल्ली में यह जो आतंकवाद बढ़ रहा है, माओवाद बढ़ रहा है, यह जो लॉ एंड ऑर्डर की हालत खराब हो रही है। तो कौन बरगलाया जा रहा है? कौन भटकाया जा रहा है? वह गरीब नौजवान, झोंपड़ी में रहने वाला निराश है, हताश है, जिसको कोई काम नहीं मिल रहा है, उसको भड़काया जा सकता है। इसके और भी कारण होंगे, लेकिन सबसे बड़ा कारण आर्थिक विषमता है और जब उस नौजवान को लगता है कि कुछ लोग रातों-रात अमीर हो रहे हैं, कुछ लोग बिना काम किए अमीर हो रहे हैं और जब उस दुखी, निराश, हताश और मजबूर बेरोज़गार नौजवान को यह पता लगता है कि इस देश के कुछ लोगों ने बेईमानी करके 60 लाख करोड़ रुपए से भी ज्यादा पैसा स्विट्जरलैंड के बैंक के गुप्त खातों में जमा किया है, तो उसके दिल पर क्या बीतती है, इसका अनुमान हम लोगों को लगा लेना चाहिए। मैं इतना ही कहना चाहता हूं कि आज इस देश की स्थिति सामाजिक सुरक्षा की दृष्टि से बड़ी चिंताजनक है, बड़ी दयनीय है। यदि देश में कुछ न होता, सम्पन्नता न होती, तो गरीब व्यक्ति यह सोचकर सो जाता कि किसी के पास भी कुछ नहीं है, लेकिन देश अमीर हो रहा है, देश में करोड़पति बढ़ रहे हैं, यह एक अजीब सी स्थिति बन गई है।

एक दिन मैं अखबार पढ़ रहा था, एक ही अखबार में एक दिन तीन खबरें थीं - पहले पृष्ठ पर खबर थी कि देश में करोडपतियों की संख्या बढ़ गई और दुनिया के अरबपतियों में भारत के अरबपतियों की संख्या बढ़ गई। दूसरे पृष्ठ पर एक और खबर थी कि भारत के एक बहुत बड़े धनवान व्यक्ति ने अपनी धर्मपत्नी के जन्मदिन पर 235 करोड़ रुपए का आलीशन हवाई जहाज उपहार में दिया। तीसरे पृष्ठ के कोने में एक और खबर थी भारत के एक गरीब

प्रदेश के गांव में भुखमरी है, दो लोग मर चुके हैं, हालत बहुत खराब है और उस गांव की झोंपड़ी की एक बहिन ने अपनी दस साल की बच्ची को पांच सौ रुपए में बेच दिया है। यह कैसा सामाजिक न्याय है? कैसा देश बन गया है? कौन जिम्मेदार है इसके लिए? एक तरफ चमकती अमीरी, एक तरफ तरसती गरीबी!

सामाजिक न्याय अत्यंत महत्वपूर्ण विषय है और मैं यह कहना चाहता हूं कि इस दिशा में बहुत कम काम हुआ लगभग नहीं हुआ है। ...(**समय की घंटी**)... मैं दो मिनट में खत्म कर रहा हूं। महोदय, इस मंत्रालय को अधिक सोचना होगा और मैं समझता हूं कि पूरी सरकार को सारी नीतियों में आमूल परिवर्तन करना होगा। यह बहुत बड़ा संकट है, यह विस्फोटक स्थिति है! ये गरीब, ये दलित, ये उपेक्षित, कितनी देर तक नेताओं के भाषणों पर गुजारा करेंगे? बहुत बड़ा संकट है जिसके प्रति देश को जागना होगा। इसलिए सरकार की नीतियों में आमूल परिवर्तन हो, नयी दृष्टि से सारी योजनाएं बनायी जाएं, कुछ हाथों में सम्पत्ति के केन्द्रीयकरण को रोका जाए, विकेन्द्रित अर्थव्यवस्था की चिंता की जाए, तभी हम सचमुच इस देश में े सामाजिक न्याय ला सकते हैं।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : शान्ता कुमार जी, अब समाप्त कीजिए।

श्री शान्ता कुमार : इस विषय पर चर्चा प्रारंभ करने वाले आदरणीय डी. राजा जी ने धर्मान्तरण करने वालों को आरक्षण देने की बात कही है। मैं समझता हूं कि यह बात बिल्कुल ठीक नहीं है।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, wind up please.

श्री शान्ता कुमार : इससे बहुत सी समस्याएं पैदा हो जाएंगी। धर्मान्तरण करने वाले लोगों को आरक्षण की सुविधा नहीं मिलनी चाहिए। उससे हमारे यहां जिनके लिए आरक्षण की सुविधा है, उनके अधिकारों पर छापा पड़ेगा और एक सामाजिक तनाव पैदा होगा इसलिए इसकी बिल्कुल आवश्यकता नहीं है। अन्त में, मैं इतना ही कहता हूं कि सामाजिक न्याय प्राप्त नहीं हुआ है, कुछ वर्गों के साथ अन्याय हो गया है। देश में आर्थिक विषमता के कारण विस्फोटक स्थिति पैदा हुई है, जिसके बारे में सरकार को निश्चित नीति बनानी चाहिए। धन्यवाद।

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, before I switch over to Tamil, the language in which I want to speak, I would like to make an observation. The Ministry of Social Justice and Empowerment deals with the most disadvantaged, exploited and oppressed sections of the society. But, unfortunately, if we have a look at the allocations, it seems that the Ministry, itself has been marginalized, and is facing injustice. Instead of being proactive, it is inactive. This is my observation after seeing the allocations. **

The life of the socially disadvantaged groups of people, as compared to the rest of the population, is really very pathetic. Governments are continuously changing. They have legislated so many laws. The Congress Government, the Janata Government, the BJP Government, The UPA-I Government, the UPA-II Government whatever may be the ruling Government, these marginalized sections of people are not paid proper attention ever. Of course, these Governments have made some special schemes for the welfare of Dalits and Tribals. But it is a fact that the benefits of'these schemes have not reached the majority of the Dalits and Tribals for whom they have been planned.

* English translation of the speech delivered in Tamil.

Scheduled Caste Sub Plan(SCSP) and Tribal Sub Plan(TSP) are significant developments made for the welfare of the Dalits and Tribals. According to these plans, 16 per cent allocation for Dalits and 8 per cent allocation for tribals have to be given. If we compare Budget 2009-2010 with that of budget 2008-2009, we can understand that these sub plans for Dalits and tribals are almost stagnant. On the whole, the Central assistance to all the State Governments and Union Terriotries have been reduced. The budgetary outlay for the Schedulued Caste Sub Plan has declined from 7.07 per cent to 6.49 per cent, while for the Tribal Sub Plan, the decline is from 4.20 per cent to 4.10 per cent. The only major sop in the Union Budget 2009-2010 is the new scheme called Pradhan Mantri Adarsh Gram Yojan (PMAGY) with an allocation of Rs.100 crore. But this allocation also is not sufficient. It is like giving pop corn to a hungry elephant.

As far as Communist Party of India(Marxist) is concerned, we want to point out that Dalits and tribals together constitute about 25% of the Indian population. Yet various Governments, whether it be the BJP-led Government or the Congress-led Government, in their pursuit of neo-liberal policies have never taken into consideration the problems faced by these sections of people.

During the last five years, the Congress led UPA in its earlier edition had promised in the Common Minimum Programme that all reservation quotas, including those relating to promotions, would be fulfilled in a time bound manner through a Reservation Act. It also professed separate reservation for the tribals in private sector. But what have they done? They never cared about legislating a law with regard to reservation in private sector. They always desired to make the corporates happy. Their promises remain only on the paper. Whether the UPA Government will bring such a legislation atleast in the present tenure? It is the duty of the Hon'ble Minister to answer this query.

What is the position in Government Departments? Of the 1,70,000 posts lying vacant in the Ministry of Railways alone, 32,600 jobs that belong to the SCs and STs are not yet filled up. Why this has not been done? Over 13,000 vacancies in the promotional quota also are not yet filled up. This has affected the direct recruitment also. The UPA Government is not ready to fill up these vacancies.

I want to point out some statistics. I want to point out the employment position 2004 in Central Government Services. The total strength of Class I employees in Central Government is 80,011. Among these vacancies 12.2% of the vacancies only are allotted to SCs and 4.1% to STs. The position of the OBCs is still worse. They are given an allocation of only 3.9%. The total number of employees in Class II is 1,35,409. Among these vacancies 14.5% of the vacancies only are allotted to SCs, 4.6% to STs and 2.3% to OBCs. There are 91,609 sweeper workers are there. More number of reservation for SCs are found in scavenger jobs. 64.9% of vacancies are allotted to SCs. You are giving opportunity to SCs in sweeping work and not in Class I service. This is the approach of the Government. These are your figures. This is not my figure.

(MR. DEPUTY CHAIRMAN in the Chair)

You take the case of Civil Services. The percentage of SCs in IAS is 10.60%, in IPS is 12.40% and 11,50% in the case of IFS. The percentage of STs in IAS is 4.72%, 4.63% in IPS and 7% in IFS. See this is the pathetic situation. You do not make law, demand reservation in the private sector. You do not do yourself in your own department. It is the pathetic situation we have crossed. See my Honourable Member said that one death is tragedy, but hundred deaths are statistics. Sir, we must know the statistics also.

According to the 11th Five Year Plan, 37% of the SCs and 47% of tribals in rural areas are living below the poverty line (BPL). In urban areas, 33% of dalits and 40% of tribals live below the poverty line(BPL), Till 2007, the infant mortality rate of SCs was 70 and that of STs was 83. The under five mortality rate was 94.3 for SCs and 113 for STs, both significantly higher than the all India average.

More than half of the children and women of SCs and STs suffer from malnutrition and hunger. The underweight children amongst STs constitute 55.6% and among SCs constitute 53%. In 2007, more than 36% of SCs and 40% of STs dropped out of school at the primary stage itself. The drop out rate for the entire elementary education level is more than 56% for SCs and 62% for STs. In the age group of 15-49 years, 73% of dalit women and 79% of tribal women remain illiterate. This is the real statistics. The Government have not increased the allocations for dalits and tribals. Instead, low allocations have been given to them. Any kind of monitoring mechanism was sabotaged by the Government.

In 2009-2010 a meager sum of 7% was allocated for SCs whereas the policy demands 16.2%. This was even lower than the previous years allocation of 7.1%. Thus more than 50% of what was due to dalits has been denied to them.

The Common Minimum Programme (CMP) promised that landless families would be endowed with land through implementation of land ceiling and land redistribution legislation. It also promised that no reversal of ceilings legislation would be permitted. But not a single initiative was taken by the Congress-led Government to implement measures towards redistribution of land. In fact, the Congress actually allowed some of its own state Governments to reverse land ceiling to benefit private business interests; it also conspired with State Governments to allow land in Fifth Schedule areas to be taken over by corporates. Often in things happening against dalits, very few cases are registered.

MR. DEPUTY CHAIRMAN: Mr. Rangarajan, you have to conclude.

SHRI T.K. RANGARAJAN: I shall conclude, Sir.

Among the SC children, scavengers are educationally the most backward. Most of the children do not go to school. Generation after generation, they are involved in the scavenging work. Here, I want to mention, in Tamil Nadu, the land of Periyar. They fought for their rights under the CPM leadersship – these scavengers are called them Arundhatiyar – and got themselves three per cent reservation in education, thanks to the Tamil Nadu Government. But not all things are well in Tamil

Nadu. Our Party had carried out a survey in Tamil Nadu and found that more than 7000 SC villages were being treated badly. In tea-shops, two-glass system, one for the dalit and the other for the rest, still continues. 'Denial of temple entry' and 'path for graveyard' are still very much prevalent. In 2007, in village Uttapuram near Madurai upper caste Hindus constructed a 15 feet high wall between 'hamlet' and daflts. ...(**Time-bell rings**)... I shall conclude, Sir.

There was a mass movement. Finally, the Tamil Nadu Government was forced to demolish a small portion of the wall so that the dalits could cross over to the other side. Sir, I would like to know if the Ministry had made any sub-plan in the Budget for dalits wherein people responsible for dalit atrocities could be made accountable and punished, or, wherein, there could be a designated nodal officer who would be responsible for implementation of all the schemes. You have allocated money to about 19-20 departments. Who is the nodal officer? Nothing has been mentioned in your report. If it is not implemented, who is to be punished? Who is the implementing authority? I would like to know that.

Untouchability still persists and, at present, the subject is with the Home Ministry at present. That may be so, but again, who is to monitor? It may be a State subject, but what is important is, who is to monitor it.

MR. DEPUTY CHAIRMAN: Please, conclude. You said you are finishing, but you are continuing.

SHRI T.K. RANGARAJAN: Sir, I shall conclude within two minutes.

Sir, I shall now take up the issue of disabled people, 'oonamuttror', Free education must be provided to all disabled people at all levels and provision for special equipment for aid applicants should be made. You must give three per cent reservation: one for blind, one for ortho affected and one for the deaf and dumb. Sir, nothing was implemented. Please, permit me to quote: 'Despite the PWD Act, provision of three per cent reservation in jobs in Government and public sector units, its implementation leaves much to be desired. Even this three per cent reservation...

MR. DEPUTY CHAIRMAN: You have exceeded your time. I cannot allow you because there are a number of speakers.

SHRI T.K. RANGARAJAN: Sir, I shall conclude. You have always been kind to me.

MR. DEPUTY CHAIRMAN: But you have already exceeded the time given to you by more than four minutes.

SHRI T.K. RANGARAJAN: Sir, I shall conclude with this portion. The share to the disabled against total strength in actual terms is negligible, 0.44 per cent only. The situation in the Government undertaking, the railways, is that they have utterly failed in ensuring employment of the disabled. In the last 15 years, not a single person with disability has been employed in Northern Railways.

MR. DEPUTY CHAIRMAN: Next speaker. Shri Veerpal Singh Yadav.

SHRI T.K. RANGARAJAN: Sir, I am concluding.

MR. DEPUTY CHAIRMAN: I have called the next person because you are not concluding.

SHRI T.K. PANGARAJAN: Sir, I am concluding. I shall make one last point.

There was an RTI query, the reply to which highlighted that, in Doordarshan, not a single post has been identified to be filled by disabled people. Disabled rights groups point out that in identified jobs, these people are denied opportunities and posts which require qualifications and skill.

MR. DEPUTY CHAIRMAN: I will be forced to ask the Reporters not to record your speech.

SHRI T.K. RANGARAJAN: Sir, I have not covered all my points. But all these are pressing problems which the Government must look into.

श्री वीर पाल सिंह यादव (उत्तर प्रदेश) : उपसभापति महोदय, मैं सामाजिक न्याय और अधिकारिता मंत्रालय के कार्यकरण पर समाजवादी पार्टी की तरफ से बोलने के लिए खड़ा हुआ हूं। महोदय, यह मंत्रालय बहुत ही महत्वपूर्ण है। यह महत्वपूर्ण इसलिए है, क्योंकि देश की लगभग अस्सी करोड़ जनसंख्या, पिछड़े, दलित, कमजोर, बुजुर्ग, नशे का सेवन करने वाले लोग इस विभाग की तरफ टकटकी लगाकर देखते हैं। यह विभाग उनकी शैक्षिक, सामाजिक, आर्थिक उन्नति के बारे में सोचता है, विचार करता है और उनकी मदद करता है। मगर मुझे अफसोस के साथ कहना पड़ रहा है कि सरकार इस मंत्रालय के साथ अन्याय करती है। पिछले कई वर्षों से जो बजट इसे दिया जाता है, उसमें कोई खास बढ़ोत्तरी नहीं हुई है। हम अगर इस पर एक नजर डालें तो 2005 और 06 में इसका बजट 1539.32 करोड़ रुपए था। यह धीरे-धीरे वर्ष 2009-10 में केवल 2500 करोड़ रुपए पर पहुंचा है। 2500 करोड़ रुपए से 80 करोड़ जनता का क्या भला होगा, यह सरकार और मंत्रालय के सोचने की बात है। जब यह पैसा मंत्रालय के पास आता है, तो इस पैसे को राज्य सरकारों के जरिए, उनके द्वारा खर्च करवाते हैं। इसमें ये कितनी समीक्षा कर पाते हैं, राज्य सरकारें कितना पैसा इन लोगों पर खर्च करती हैं और कितना दूसरी तरफ खर्च करती है, यह यदि यह मंत्रालय समीक्षा करे, तभी पता चल सकता है। इस मंत्रालय ने लेखा परीक्षा की एक रिपोर्ट 16 अप्रैल, 2008 को मंत्रालय की स्थायी समिति के समक्ष पेश की थी। मैं उसे सदन के समक्ष पढ़कर सुनाना चाहता हूं, जिसमें मंत्रालय की सारी पोल खुल जाएगी। इस लेखा परीक्षा की जो टिप्पणियां हैं, उसमें इन्होंने कहा है कि शैक्षिक विकास के दो संकेत, अर्थात् सकल नामांकन दर (जी.ई.आर.) पर और सकल ड्राप आउट दर (जी.डी.आर.) ने अनुसूचित जाति व अनुसूचित जनताति के लड़के-लड़कियों के बीच विपरीत रूझान प्रदर्शित किए हैं। सामान्य अभ्यर्थियों तथा अनुसूचित जाति व अनुसूचित जनजाति के अभ्यर्थियों के बीच एक ड्राप आउट दर का अंतर 2001-02 में जहां 6.7 प्रतिशत और 15.1 प्रतिशत था, वह गिरकर वर्ष 2003-04 में क्रमशः 10.4 प्रतिशत और 16.6 प्रतिशत हो गया। नम्बर 2 पर कहा है कि अधिकांश स्कीमों के संबंध में निधियों का अल्प उपयोग, निधियों के आबंटन में अंतर, असंतुलन, केन्द्रीय सहायता का लाभ न लेना, निधियों को जारी करने में विलंब, जारी न किया जाना, कम मात्रा में जारी किया जाना, राज्यों और संघ राज्य क्षेत्रों के पास पड़े हुए बिना खर्च किए गए शेष निधियों का भिन्न विनणन आदि देखा गया।

नम्बर 3 पर कहा है कि स्कीमों का पर्याप्त प्रचार नहीं किया जाना, जिसके परिणामस्वरूप लक्षित जनसंख्या के बीच विभिन्न स्कीमों के बारे में बहुत कम जागरूकता पैदा हुई। अधिकांश स्कीमों के संबंध में छात्रवृत्ति, पुस्तक बैंक, छात्रावास, कोचिंग कक्षाएं, पुरस्कार आदि जैसे लाभ कम मात्रा में दिए जाने तथा न दिए जाने के मामले बड़ी मात्रा

में लेखा परीक्षक के नोटिस में आए। छात्रवृत्तियों के संवितरण, पुस्तक बैंकों की स्थापना, आश्रय विद्यालयों और छात्रावासों आदि के निर्माण में विलंब हुआ।

जिनके माता-पिता की आय विदित सीमा से अधिक थी, उन लाभार्थियों सहित लाभार्थियों को छात्रवृत्ति जैसे लाभ प्राप्त हुए हैं, जिससे यह संकेत मिला है कि आन्तरिक नियंत्रण ढीला था। लाभार्थी को उपलब्ध कराई गई छात्रावास सुविधा में मूल सुविधाओं, जैसे पेय जल, शौचालय, फर्नीचर और विद्युत आपूर्ति आदि का अभाव था। नं. 8 पर कहा है कि गैर-सरकारी संगठनों के माध्यम से चलाई गई स्कीमों के संबंध में जो कमियां मिलीं, उनमें अधिकतम सीमा/स्कीम के प्रति मानकों का पालन न करना, कोचिंग स्टाफ और आवास की अपर्याप्त सुविधाएं, परियोजनाओं के बन्द हो जाने की स्थिति में लाभार्थियों के वैकल्पिक प्रबंधन करने में विफलता आदि शामिल थी। उन गैर-सरकारी संगठनों से निधियों की वसूली नहीं की गई, जिन्हें काली सूची में डाल दिया गया था और असंतोषजनक निष्पादन के कारण जिन गैर-सरकारी संगठनों का वित्त-पोषण बन्द कर दिया गया था, उनसे सहायता अनुदान से अर्जित परिसम्पत्तियों की वसूली नहीं की गई। स्कीमों से संबंधित विभिन्न प्रतिवेदनों और विवरणियों की प्राप्ति के अनुवेक्षण, विभिन्न स्कीमों के संबंध में डाटा बेस बना कर रखने, राज्यों/संघ राज्य क्षेत्रों के गैर-सरकारी संगठनों का on the spot निरीक्षण करने की स्कीमों का स्वतंत्र मूल्यांकन कराने में विफलता तथा अपर्याप्त आंतरिक लेखा परीक्षा के कारण आंतरिक नियंत्रण कमजोर पड़ गया। इस रिपोर्ट से यह साफ जाहिर होता है कि 80 करोड़ जनता के साथ इस मंत्रालय का किस तरह का व्यवहार है और किस तरह से कमजोर लोगों की मदद की जाती है।

मान्यवर, मैं आपके माध्यम से एक चीज और कहना चाहता हूं, जो अन्य पिछड़ा वर्ग के बारे में है। हमारे सारे वक्ता बोलते हैं, यह सही है कि देश में अनुसूचित जाति और अनुसूचित जनजाति के लोगों का जीवनस्तर निम्न है। आज भी जो सुदूर गांव के क्षेत्र हैं, वहां छुआछूत तक की प्रथा चल रही है। मगर अन्य पिछड़े वर्ग में जो जातियां आती हैं, वे भी कोई बहुत सम्पन्न नहीं हैं। बहुत-सी जातियां ऐसी हैं, जो अन्य पिछड़ा वर्ग में आती हैं। आज भी उन लोगों को बात-बात पर तिरस्कृत किया जाता है और उनसे मानव जैसा व्यवहार नहीं किया जाता है। मगर इस मंत्रालय ने पिछड़ा वर्ग के लिए, जो 52 प्रतिशत है, इस 2200 करोड़ रुपए में से केवल 200 करोड़ रुपए जारी किए हैं, जो बहुत ही कम हैं। इससे ज्यादा अन्याय अन्य पिछड़ा वर्ग के साथ नहीं हो सकता है। मैं निवेदन करूंगा कि इस राशि को और बढ़ा दिया जाए।

चाहे बैकवर्ड क्लास के साथी हों, चाहे अनुसूचित जाति और अनुसूचित जनजाति के, उनके बच्चों की पढ़ाई, चाहे उनको किताबों की सहायता देने की बात हो, चाहे छात्रावास बनवाने की बात हो, चाहे छात्रवृत्ति की बात हो, ये दरें आज से 20 साल पहले तय हुई थीं। उसके बाद से वही ढर्रा चला आ रहा है। उसमें किसी प्रकार की तब्दीली अब तक मंत्रालय ने नहीं की है। जिस समय दाल का भाव 5 रुपए किलो था, उस समय ईंट और सीमेंट का क्या भाव था, उस समय आपने छात्रवृत्ति के लिए, उनकी सहायता के लिए दरें तय की थीं। अब भी वही दरें चल रही हैं। जिस तरह से और सब चीजों में मंहगाई बढ़ रही है, उस तरह से इन दरों को भी आप तब्दील करें और इसके बारे में भी सोचें।

आपका मंत्रालय सुरक्षा और संरक्षण भी देता है। मैं मंत्री महोदय से यह भी निवेदन करना चाहूंगा कि पिछड़े वर्ग के लिए नौकरियों में जो 27 प्रतिशत आरक्षण है, उसकी भी एक बार समीक्षा कर लें कि आखिर स्थिति क्या है। अन्य पिछड़ा वर्ग के संबंध में मैं आपको 1 जनवरी, 2005 की रिपोर्ट पढ़कर बताना चाहता हूं। 'क' वर्ग की नौकरियों में पिछड़े वर्ग की भागीदारी केवल 4.7% है और 'ख' वर्ग की नौकरियों में मात्र 2.3% है, 'ग' वर्ग की नौकरियों में

5.9% है और 'घ' वर्ग की नौकरियों में भागीदारी मात्र 4.3% है। इस तरह कैसे काम चलेगा? इतने साल हो जाने के बावजूद नौकरियों में अगर पिछड़ा वर्ग की हिस्सेदारी 2% और 4% होगी, तो फिर आप पिछड़ा वर्ग के साथ क्या न्याय कर पाएंगे? यह होता क्यों है? होता इसलिए है कि आप गांव के स्कूलों को देखें, जहां पिछड़े वर्ग के और दलित वर्ग के ...(**समय की घंटी**)... सर, वैसे भी मैं कभी नहीं बोलता हूं, मुझे दो मिनट और दीजिए।

श्री उपसभापति : दो मिनट में अपनी बात खत्म कीजिए।

श्री वीर पाल सिंह यादव : जहां पिछड़े वर्ग के और दलित वर्ग के बच्चे पढ़ते हैं, उन स्कूलों की स्थिति यह है कि स्कूलों में कहीं-कहीं एक मास्टर है और कहीं-कहीं पर तो एक भी नहीं है या फिर मास्टर है, तो यह जाता नहीं है। अब तो आपने दोपहर के खाने की एक बहुत बढ़िया योजना चला दी है, जिसे Mid-day Meal कहते हैं। यह इतनी बढ़िया योजना आपने चला दी है कि अब बच्चा कुछ करता ही नहीं है। अब तो बच्चा जाता है, तो वह किचन की तरफ देखता है, मास्टर आता है, तो किचन की तरफ देखता है, एसडीएम या कोई और अधिकारी मुआयना करने जाता है, तो वह भी यह नहीं देखता कि बच्चों की पढ़ाई क्या हो रही है, वह भी खाना खा कर यह देखता है कि खाना कैसा बना है। पढ़ाई का माहौल अब कतई नहीं रहा है और स्कूलों में जब पढ़ाई का माहौल ही नहीं रहेगा, तो लोग सर्विस में कहां से आएंगे?

उपसभापति महोदय, एक आखिरी बात और कह कर मैं अपनी बात समाप्त करूंगा। आपने ओबीसी के लिए आरक्षण तो दे दिया है, मगर अभी पूर्ण आरक्षण नहीं दिया है। इस बारे में भी आप सोचिए। हम तो कहते हैं कि विधायिका में भी पिछड़े वर्ग का आरक्षण होना चाहिए और अगर विधायिका में किसी तरह की दिक्कत है, तो आजकल महिला आरक्षण के विषय में बहुत शोर मच रहा है। हमारे पिछड़े वर्ग की महिलाएं भी बहुत कमजोर हैं, बगैर पढ़ी-लिखी हैं। मेरे ख्याल में उनके लिए आरक्षण कतई काफी नहीं है ...(**व्यवधान**)... केवल तीन-चार महिलाएं ही रह गई हैं। अगर महिलाओं को आप आरक्षण दे देंगे तो पिछड़े वर्ग की महिलाओं के साथ ...(**व्यवधान**)...

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश) : सर, इन्होंने जो यह कहा ...(**व्यवधान**)...

श्री वीर पाल सिंह यादव : नहीं, आप लोग भी रहेंगी ...(**व्यवधान**)...

प्रो. अलका क्षत्रिय (गुजरात) : सर, हम लोगों को आप ...(**व्यवधान**)...

श्री वीर पाल सिंह यादव : मैंने कहा कि आप लोग भी रहेंगी ...(**व्यवधान**)... आप लोग भी रहेंगी ...(**व्यवधान**)...

माननीय सदस्य : वह आपका समर्थन कर रहे हैं, भई, आप क्यों लड़ रही हैं ...(**व्यवधान**)... **।**

श्री वीर पाल सिंह यादव : अरे भई, आप लोग भी रहेंगी ...(**व्यवधान**)...

श्री उपसभापति : आपने बहुत डेंजरस फ्रंट खोल दिया है।

श्री वीर पाल सिंह यादव : अगर आप पिछड़ी महिलाओं के लिए भी आरक्षण की व्यवस्था करवा देंगे, तो पिछड़ी जाति की महिलाएं भी यहां पर आ जाएंगी और हम लोगों के साथ थोड़ा न्याय हो जाएगा। अभी तक जो अन्याय हुआ है, जब पिछड़ा ...(**व्यवधान**)...

श्री उपसभापति : वीरपाल सिंह जी, समाप्त कीजिए।

श्री वीर पाल सिंह यादव : धन्यवाद, उपसभापति महोदय।

MR. DEPUTY CHAIRMAN: Now, Mr. Anbalagan. You have seven minutes.

SHRI S. ANBALAGAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I would like to thank you for giving me the opportunity to participate in the discussion on the working of the Ministry of Social

Justice and Empowerment. On behalf of my Party, AIADMK, I would like to put forth my views.

Sir, social reformers are not new to Tamil Nadu. From the ancient days of Sangam age, social reforms were promoted and propagated by the poets of Sangam age through their works. The issue was taken up later politically from the days of "Theninthia Nala Urimai Sangam" which is called, South India Welfare Association. Thanthai Periyar, Perarignar Anna, Puratchi Thalaivar MGR and Puratchi Thalaivi Amma have done much more for social reforms. From ancient times till today, Tamil Nadu is the pioneer for the inter-caste marriages. The poets like Thiruvalluvar, Awaiyar, Kakkaipadiniar, Vallalar, Bharathiar and Bharathidasan fought for social justice through their poems. As such, Tamil Nadu is the forerunner in removing casteism from the minds of the people. Entry of Adidravidas into the famous historical temple, Madurai Meenakshi Amman Temple, led by Mr. Vaidyanatha Iyer can be one of the examples. They all paved way for social justice. Our hon. General Secretary Puratchi Thalaivi Amma is a great social reformer of present day. She nominated a woman to chair the Wakf Board. She also nominated the women as Chief Secretary and Home Secretary in Tamil Nadu during her tenure as the Chief Minister. Inclusive growth about which the Government of India talks can only be achieved through social justice done to the deprived sections of our society. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...* Please *...(Interruptions)...* Don't disturb during the debate. We have no time. We are finding it difficult to complete the debate. We have to complete the debate today itself.

SHRI S. ANBALAGAN: Deprived sections of our society such as SCs, STs, OBCs, Minorities and people from below poverty line together make a sizable portion of our society. Since independence, successive Governments at the centre could not improve their lives to the desired level. Most of the poor people in the villages are illiterate. The Government should come forward to increase literacy at village level. Our former Chief Minister, our late leader, Dr. M.G.R. launched Nutritious Noon Meal Scheme in each and every school. The attendance in the schools got increased and the literacy percentage also increased sizeably. The Government should come forward to launch such schemes at the village level. Then only they will be able to provide education to the poor. Due to illiteracy, people of the village side do not even know about the schemes and programmes of the Government. An awareness programme should be conducted at the village level about the important welfare schemes launched by the Government for their welfare. Then only they will be able to avail themselves of the facilities of those schemes and the schemes will also yield desired results. Funds should be allotted to those persons through the implementing agencies without any delay enabling the scheme successful.

As far as OBCs are concerned, in the State of Tamil Nadu, there is a section among them which is most backward. Instead of a single group of OBCs, there should be two categories. One should be the backward class and the other should be the most backward class. Creamy layer criteria should not be applied to the most backward class category people.

Another important area of this Ministry is the empowerment of the disabled persons. District Disability Rehabilitation Centres should be opened in every district of the country. At present not even half of the districts of the country have these centres. This should be given special consideration by the Government. At present only five composite Regional Centres for persons with disabilities are functioning in Srinagar, Sunder Nagar, Lucknow, Bhopal and Guwahati. Such Regional Centres should be opened in the Southern States as well, particularly, one Centre in Tamil Nadu.

Eradication of beggary and street children are also the subjects of this Ministry. When we go along the streets of the entire country, beggars and street children present a dismal picture of inequitable development of this country. The Union Government should take concrete steps to improve their lots without which the lofty aims of development are meaningless.

I would like to bring another important point about social justice. *

The former Chief Minister of Tamil Nadu, Perarignar Anna, said that the law of justice lies in a dark room. Lawyers alone can bring the light, but such light will never reach the poor people. (**Time bell rings**) I hope the Ministry would do something in this regard.

श्री शिवानन्द तिवारी (बिहार) : उपसभापति जी, श्री डी. राजा ने ठीक कहा कि हमारे मुल्क में जो अनुसूचित जाति और अन्य पिछड़े वर्ग के लोग हैं, उनकी आबादी 68 प्रतिशत है और इस 68 प्रतिशत आबादी के बारे में सरकार का दृष्टिकोण क्या है, यह वित्त मंत्री जी के बजट भाषण से समझा जा सकता है। उन्होंने अपने बजट भाषण में ओ.बी.सी. का एक बार भी नाम नहीं लिया। सिर्फ एक बार उन्होंने अनुसूचित जाति का, दलित शब्द का उच्चारण किया। तो सरकार का दृष्टिकोण पिछड़ी हुई आबादी, शोषित आबादी के बारे में क्या है, यह इसी से समझा जा सकता है। अब अगर पिछड़े वर्ग, दलित समाज के लोग, इस सरकार पर, बजट पर आरोप लगाएं कि यह सवर्णवादी मानसिकता वाला बजट है, द्विजवादी मानसिकता वाला बजट है, तो मुझे नहीं लगता कि यह बात गलत होगी।

उपसभापति जी, मैं आपको स्मरण कराना चाहूंगा कि वर्ष 2006 में प्रधान मंत्री जी ने घोषणा की थी कि Scheduled Castes, Scheduled Tribes और Minorities में खासकर मुसलमानों को budget allotment में पर्याप्त भागीदारी मिलेगी। महोदय, उन्हें क्या पर्याप्त भागीदारी मिली है, यह बताने की जरूरत नहीं है। देश में पहली दफा 10 लाख करोड़ से ज्यादा का बजट पारित हुआ है। उस में इतने बड़ी आबादी, 68 प्रतिशत के अतिरिक्त जो disabled लोग हैं, उनका भार भी इसी डिपार्टमेंट पर है, जो बुजुर्ग लोग हैं, उनका भी भार इसी डिपार्टमेंट पर है और इस डिपार्टमेंट को सिर्फ 1900 करोड़ रुपए के लगभग इस बजट में allotment मिला है। तो इस डिपार्टमेंट की यह हालत है, फिर कैसे काम चलेगा? महोदय, इतनी बड़ी आबादी जो पिछड़ी है, गरीब है, जो आर्थिक व शैक्षणिक रूप से पिछड़ी है, उसकी तरक्की के लिए यह डिपार्टमेंट कैसे काम कर सकता है? मुझे लगता है कि यह जो इतना महत्वपूर्ण डिपार्टमेंट है, लेकिन सरकार ने कभी भी इस डिपार्टमेंट का अहमियत नहीं दी। इस डिपार्टमेंट को हमेशा, शुरू से लेकर आज तक, दोयम दर्जे के रूप में ट्रीट किया गया और आज भी वही हालत है। मैं माननीय मंत्री जी को ध्यान दिलाना चाहूंगा कि जो Scheduled Castes Population है 53.9 प्रतिशत और ओ.बी.सी. पॉपुलेशन 48.8 परसेंट, उनकी महिलाएं निपढ़ हैं, निरक्षर हैं, उन्हें कोई ज्ञान नहीं मिला है। इस में सिर्फ Scheduled Castes

*English translation of the original speech delivered in Tamil.

की सिर्फ 2.8 प्रतिशत लड़कियां और ओ.बी.सी. की 5 परसेंट लड़कियां ही सेकेंडरी लेवल की एजुकेशन ले पाती हैं। इन की यह हालत है। तो क्या इनकी हालत के सुधार के लिए माननीय मंत्री श्री मुकुल वासनिक जी ने, जोकि नौजवान और ऊर्जावान व्यक्ति हैं, इन्होंने Human Resource Ministry से बात करके उनके लिए कोई योजना बनायी है?

महोदय, अगर आप इन के स्वास्थ्य के बारे में ध्यान दें तो आप को बहुत चिंता होगी। महोदय Scheduled Castes की जो बहुसंख्यक आबादी है, उन में बच्चे भी हैं, उन की stunted growth है क्योंकि वे chronic malnutrition के शिकार हैं। उनकी लंबाई धीरे-धीरे घट रही है। मैं मंत्री जी से पूछना चाहता हूं कि इस के लिए क्या आप ने स्वास्थ्य मंत्रालय से बातचीत कर के कोई अलग से इंतजाम किया है? अगर आप ने ऐसा नहीं किया है तो इस मंत्रालय का औचित्य क्या है? महोदय, मैं आप को स्मरण कराना चाहूंगा, Sixth Five Year Plan में कहा गया था कि इस मंत्रालय की Scheduled Castes के लिए जो योजना बनती है, उस में इस वर्ग के प्रतिनिधियों को involve नहीं किया जा सकता है। आप बजट के लिए corporate sector के लोगों और अलग-अलग लोगों को बुलाते हैं, लेबर डिपार्टमेंट का बजट बनता है, उस में आप ट्रेड यूनियंस के लोगों को बुलाते हैं, लेकिन जब Social Justice और Empowerment Ministry का बजट बनता है तो जो ओ.बी.सी. के तबके में काम करने वाले लोग हैं, Scheduled Castes और Scheduled Tribes तबके में काम करने वाले जो लोग हैं, उनके साथ चर्चा क्यों नहीं होती है कि उन के लिए क्या होना चाहिए? साथ ही सरकार जो कार्यक्रम बना रही है, वह उन तक सही ढंग से पहुंचे, इसके लिए सरकार उनके साथ राय-मशविरा क्यों नहीं करती है? महोदय, मैं आप को स्मरण कराना चाहूंगा, यह तय हुआ था कि सारी मिनिस्ट्रीज के अंदर जो Scheduled Castes, OBC, disabled लोग हैं, उनके लिए Sub-Plan बनाया जाएगा, लेकिन वह भारत सरकार में आज तक कहीं नहीं बन पाया। मैं गुजारिश करना चाहूंगा कि हर विभाग में Sub-Plan बने।

उपसभापति महोदय, मैं चाहूंगा कि हर विभाग, चाहे वह स्वास्थ्य मंत्रालय हो या मानव संसाधन विकास मंत्रालय हो, इस तरह के जितने मंत्रालय हैं, उनमें OBCs और Scheduled Castes के लिए एक अलग से विभाग बने और उसमें इस बात की monitoring की व्यवस्था हो कि सरकार जो योजना बनाती है, उस योजना का लाभ उस तबके तक पहुंच रहा है या नहीं। मैं तो यह गुजारिश करना चाहूंगा कि प्रधान मंत्री जी को खुद यह विभाग अपने हाथ में लेना चाहिए। इतनी बड़ी आबादी है और आजादी के इतने दिनों बाद इतनी बड़ी आबादी की आज यह हालत है कि उसे कुएं से पानी भरने की इजाज़त भी नहीं मिलती है। हम अखबारों में पढ़ते हैं कि जो सवर्ण लोग हैं और जो अनुसूचित जाति के लोग हैं, उनके बीच में दीवार खड़ी कर दी जाती है, जैसे एक जमाने में बर्लिन में दीवार खड़ी की गई थी। उपसभापति महोदय, यह हालत है। इसलिए मैं चाहूंगा कि अगर सरकार सचमुच इस तबके के उत्थान के लिए, इसकी तालीमी और माली बेहतरी के लिए गंभीर है तो इसे प्रधानमंत्री जी को अपने हाथ में लेना चाहिए और प्रधानमंत्री जी ने जो वादा किया था कि इस तबके को बजट में पर्याप्त अलॉकेशन मिलेगा, वह उन्हें मिलना चाहिए।

अंत में, मैं एक और बात कहना चाहूंगा। अभी धर्मान्तरण की चर्चा हुई, जैसा डी. राजा साहब ने कहा। मेरा यह मानना है कि इस देश में आप धर्म बदल सकते हैं, लेकिन इस देश में जाति बदलना संभव नहीं है। जिन लोगों ने बराबरी के नारे पर चाहे इस्लाम कबूल किया हो या ईसाइयत कबूल किया हो, वे जिन धर्मों में गये, हिन्दू समाज में जो उनका status था, वहां भी उनका वही status रह गया। मैं सरकार से कहूंगा कि जिस तरह से आपने बौद्धों को

आरक्षण दिया है, जिस तरह से आपने सिक्खों को आरक्षण दिया है, उसी तरह से श्री रंगनाथ मिश्र कमीशन की जो रिपोर्ट है कि जो मुस्लिम अनुसूचित जाति की तरह ही आरक्षण का लाभ मिलना चाहिए। मैं यह कहना चाहूंगा कि यह आयोग सरकार ने बिठाया है, उसी आयोग की यह अनुशंसा है। अगर सरकार इसको लागू नहीं करती है तो इसका मतलब सरकार की नीयत में खोट है। इसी के साथ, मैं एक बार फिर अनुरोध करूंगा कि इस तबके के लिए बजट में पर्याप्त allocation मिले और इस तबके की बेहतरी के लिए जो योजना बन रही है, प्रधान मंत्री जी खुद उसकी monitoring करें। इसी के साथ आपको धन्यवाद देते हुए मैं अपनी बात खत्म करता हूं।

MR. DEPUTY CHAIRMAN: Now, Shri Sabir Ali. You have five minutes.

SHRI SABIR ALI (Bihar): Thank you very much, Sir, for giving me the opportunity to speak on the matter of social justice. Sir, I still say that there are certain grey areas as far as the performance of the Ministry in the implementation of various schemes is concerned. As per the information available with the Directorate of Prohibition, the De-addiction Centres are paying lip-service only and goals are not being achieved. There is a need to work hard and achieve the target. Failure on this front will result in agony and misery to millions of families. Sir, before I go ahead, मैं आपके माध्यम से यह कहना चाहता हूं कि आज आजादी के 59 साल होने के बाद जिस social justice की हम लोग बात कर रहे हैं, इस हिन्दुस्तान में कमोबेश ऐसी 20 जातियां हैं, जो मुसलमान तबके से आती हैं, लेकिन religion को सामने रख कर आज तक उनको Scheduled Caste & Scheduled Tribe में नहीं रखा गया। मैं जानता हूं कि हमारा constitution इसको allow नहीं करता, लेकिन सच्चर कमेटी की जो रिपोर्ट आई है, उसके basis पर यह बात सामने आई है कि धोबी, नट, भंगी, मोची और पासी जैसे लोग, जो already identified दलित हैं, उनसे भी बदतर हालत मुस्लिम समाज के दलितों की है। यह बात तब साबित हुई जब 2007 में सच्चर कमेटी की रिपोर्ट आई। सर, मैं आपके माध्यम से मंत्री जी से यह कहना चाहता हूं कि क्या गये हफ्ते में सुप्रीम कोर्ट ने या दूसरे कमीशन ने भी आपसे बार-बार पूछा है? क्या सुप्रीम कोर्ट ने आपसे आपकी रिपोर्ट मांगी है? इसी महीने की 18 तारीख को आपसे मांगा गया, आपने चार हफ्ते का समय मांगा है। क्या इस बार चार हफ्ते के अंदर मंत्री जी अपनी रिपोर्ट सुप्रीम कोर्ट को देंगे, जो इस देश का सबसे बड़ा कानून का स्थल है। वे लोग जो आपके इस विशाल देश में पिछले 59 साल से आज तक कार्य करते रहे हैं, हिन्दू समाज के जो धोबी और भंगी हैं, वही काम मुस्लिम समाज के लोग भी करते हैं, लेकिन दोनों के बीच 59 साल तक इतना बड़ा फासला होता रहा है। क्या इस दूरी को पाटने का मन है। क्या उनको रिजर्वेशन देने का आपका मन है? क्योंकि, रिपोर्ट्स आती रही हैं, कमीशन्स बनते रहे हैं, कितने ही कमीशन्स की रिपोर्ट्स आई हैं और आपने उनको शाया भी किया है। क्या सच्चर कमेटी की रिपोर्ट को आप अमल में लाएंगे, यह मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं?

Sir, there have been a number of instances where the people have got fake scheduled caste and scheduled tribe certificates prepared in order to get reservation facilities in various fields. This loophole needs to be plugged. Disabled persons are not getting the attention they deserve. Only lip sympathy is being paid to them. There is a law for reservation for the disabled persons, but in most of the organisations, their posts have not been filled up. This is also largely because of lack of our interest in doing the job. Then there is a racket in the distribution of scholarships meant for the scheduled castes, the scheduled tribes and OBC students, and I believe that various instances of such nature have been brought to the notice of the Ministry, but the Ministry has not taken care of the

same. The real grey area is the grant to the voluntary organizations. This is a big racket. There is a nexus between the politicians, bureaucrats and NGOs, and they will join hands with each other to swindle the money. I want to know what has been done to prevent the misuse of funds by the NGOs. The ultimate goal of the Ministry is social justice and empowerment which is still a far cry, and still, we have to go a long way to achieve the goal. The need of the hour is to reorient our priorities and schemes with dedication and devotion. Thank you.

MR. DEPUTY CHAIRMAN: Thank you Mr. Sabir Ali. Now, Mr. Praveen Rashtrapal. Mr. Rashtrapal, you have 8 minutes.

SHRI PRAVEEN RASHTRAPAL (Gujarat): Thank you Mr. Deputy Chairman. Many of my friends have spoken in great details about social justice and empowerment. I will not take much of your time. But I am sure you will not ring the bell. I will start my submission with article 46 of the Constitution, and I want that the Minister if he is present in the House or if he is not present, his representative or the officers sitting on my left may kindty note this particular article of the Constitution. Article 46 of the Indian Constitution reads as under:-

"The State shall promote with special care the educational and economic interests of the weaker sections of the people, and in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation." Now, it is not 'may', it is 'shall'. This article has very wide and very broad meaning. It is the constitutional responsibility of the State and this Department being given the work of social justice and empowering the weaker sections of the society, and in particular, the Scheduled Castes, the Scheduled Tribes, OBCs and other weaker sections, they are constitutionally supposed to work in that direction. Now, for their benefit, I will remind them of the instructions issued by the highest authority of the country, that is, the hon. Prime Minister when he took over as the head of the first U.P.A. Government in the month of May 2004. I have got complete records of various meetings called by the hon. Prime Minister. And the first meeting convened by him was of three Departments of the Government of India which included the concerned Minister of the Ministry of Social Justice and Empowerment... ...the Chairman of the Safai Karamchari Ayog and another Minister of Urban Development and Alleviation of Poverty Department of that particular Ministry. And the subject discussed by the hon. Prime Minister was 'Abolition of Manual Scavenging' in the country. He wanted to have a particular time-limit for doing so. According to one report, available with me, which is made by the Karamchari Andolan, "A Movement to Eradicate Manual Scavenging in India", 13 lakh people carry this night soil on their heads or they do work in the disposal of human excreta all over the country. This is only an estimate. I may be wrong. If I am wrong, the hon. Minister may kindly give me the correct figure. In fact, I had put a straight question to the Ministry, in the past, about the total number of people who are, actually, doing manual scavenging in this country. But the answer was not given! That is my complaint.

Another very important direction given by the hon. Prime Minister was for removing the backlog of vacancies of Scheduled Castes and Scheduled Tribes. And the hon. Prime Minister has fixed a time-limit up to September, 2006. Now, today, we are in the month of July, 2009. I had an opportunity to put questions to various Ministries in this Session, and also in the past. I naturally put a question to the Railway Ministry, and the reply was given to me last month. Even by the Railway Ministry, I was given a figure of only 1,800 for Scheduled Castes and 1,500 for Scheduled Tribes. Presuming that the report is correct, why were those posts not filled in all these years? These posts were in backlog when the Government took over in the month of April, 2004. In spite of the instructions issued by the hon. Prime Minister, why are the backlog vacancies not filled in? I also want to give an information to the hon. Minister and his officers to verify it. In this very House, while giving a reply, the hon. Railway Minister has admitted that the difference in-between the sanctioned strength and the working strength in Indian Railways is 1,72,000 employees. That means, when the sanctioned strength of Railway employees is 14 lakhs, the Department is working with only 12,30,000 employees. That means, there are exact vacancies of 1,72,000 in the Indian Railways and 22 per cent of that is, automatically, 'backlog'. I am concerned about the posts of Scheduled Castes and Scheduled Tribes and I want the Minister of Social Justice and Empowerment to take up these matters with the Railway Ministry why this high number of vacancies are kept pending by the Railway Ministry.

And last but not the least is the most important item regarding allocation of money, and he is very much aware of it because he himself has given a reply that in the 51st meeting of the National Development Council, the hon. Prime Minister has directed that all State Governments and all Departments of the Central Government must allocate Special Component Plan to Scheduled Castes, Special Component Plan to Scheduled Tribes. So, it is 'SCSP' for Scheduled Castes and ‘TSP' for Scheduled Tribes. It should be in proportion to the population of the particular two Communities. It is non-lapsable and non-divertible, and it should be used only for Scheduled Castes and Scheduled Tribes. There also, I have put questions to the Minister of Social Justice and Empowerment, and various other Departments also: what is the quantum of money? I am glad to inform this House that I am able to get a reply from the Tribal Affairs Ministry how much money for TSP was given to that Ministry for 2007-08 and 2008-09. 1 would like the hon. Minister concerned to verify from various Ministries and various State Governments whether this money allocated for Scheduled Castes and Scheduled Tribes is, actually, spent for the purpose for which it was meant.

Another serious matter which I want to bring to the notice of the hon. Minister of Social Justice and Empowerment is regarding the nodal Ministry. 1 would like to know whether this Ministry is the nodal Ministry for the affairs of the Scheduled Castes or not because it is claimed that, as far as reservation for the Scheduled Castes in services is concerned, the Department of Personnel in the Ministry of Prime Minister's Office is the nodal Ministry. I have collected the information from the Member's Reference Book of our Parliament and I have obtained every circular issued on the issue of

reservation by the Indian Government. The first circular was issued in the month of May, 1955. I have got the complete set of circulars. According to that circular, the reservation for the Scheduled Castes was 12 per cent. Subsequently, it was increased to 15 per cent. I want to know why it was increased from 12 per cent to 15 per cent. It was increased on the basis of the population of the Scheduled Castes. Now, if the population of the Scheduled Castes in the year 2001 is 16.9 per cent, as admitted by the Government – right now, as on today, it may be 19 per cent or 20 per cent – why is not the percentage of reservation changed? The answer given by the hon. Prime Minister's Office is that there is a limit of 50 per cent. I don't agree because I have thoroughly studied the Indian Constitution. There is reservation under article 16(4) of the Constitution. Article 16(4) does not fix any limit. No court has any right to touch ...(**Time-bell rings**)... the limit of percentage, as far as reservation is concerned because the only words used are that if the Government feels that these Backward Classes are not adequately represented they can increase the percentage. If 12 per cent can be increased to 15 per cent, why can't 15 per cent be increased to 19 per cent? That is my question. I want the hon. Minister...

MR. DEPUTY CHAIRMAN: Please conclude, Mr. Rashtrapal.

SHRI PRAVEEN RASHTRAPAL: ... to take up this particular item with the hon. Prime Minister.

Sir, my last point is about the Special Component Plan. As very rightly pointed out by two or three senior Members from this side, what is happening to the Special Component Plan? I am aware or we are aware that buses were purchased, flyovers were built and other things were constructed from the money which was actually meant for the Scheduled Castes and the Scheduled Tribes. I don't want to name the States. It may be Uttar Pradesh; it may be Maharashtra; it may be Gujarat; and it may be even Delhi. I want the hon. Minister to verify from these States whether the money is spent. I want a Special Regulatory Authority to be set up under the Chairmanship of the Prime Minister and the Deputy Chairmanship should be given to the Ministry. A Special Regulatory Authority may be created under the control of his Ministry and the entire money meant for the Scheduled Castes should be given to that Authority; and that Authority should spend the money meant for the economic welfare of the Scheduled Castes and the Scheduled Tribes. It is applied to the North-Eastern States where 10 per cent of the money from every Ministry is given for the development of the North-Eastern States; and the money is so large that they are able to do their own developmental works. Now, surplus money is lying in that account. If there can be a North-Eastern Development Council, why can't there be a Council for the Socio-Economic Development of the Scheduled Castes and the Scheduled Tribes under the Chairmanship of the Prime Minister?

MR. DEPUTY CHAIRMAN: Okay, thank you.

SHRI PRAVEEN RASHTRAPAL: It should be like the Planning Commission of India where the Prime Minister is the Chairman and the Deputy Chairman is an expert.

MR. DEPUTY CHAIRMAN: Please conclude. It is over.

SHRI PRAVEEN RASHTRAPAL: With these requests, I want the hon. Minister of Social Justice and Empowerment, as was rightly said, ...*(Interruptions)*... I am just concluding.

MR. DEPUTY CHAIMAN: Please. You will be doing it at the cost of your other party colleagues.

SHRI PRAVEEN RASHTRAPAL: Just one sentence. After a long interval, this Ministry has got a comparatively young Minister. I want him to assert his position, and he should demand more and more money from the Government of India and tell the Government that, as far as the matters relating to the Scheduled Castes are concerned, the Ministry of Social Justice and Empowerment is the nodal Ministry and not any other Ministry. Thank you.

श्री उपसभापति : श्री विनय कटियार। You have 8 minutes. क्योंकि आपकी पार्टी से दो और लोग बोलने वाले हैं और सिर्फ 17 मिनट बचे हैं।

श्री विनय कटियार (उत्तर प्रदेश) : हमारे पहले वक्ता 22 मिनट बोले और कुल 42 मिनट का समय है।

श्री उपसभापति : मेरे पास पूरा हिसाब है, वे 24 मिनट बोले थे।

श्री विनय कटियार : मुझे कितने मिनट बोलना है? आप जितना कहेंगे, हम उतना ही बोलेंगे।

श्री उपसभापति : मैं आपको बता रहा हूं। आपके पास आठ मिनट का समय है।

श्री एस.एस. अहलुवालिया (झारखंड) : आप इन्हें बोलने दीजिए, फिर बाद में देखते हैं।

श्री उपसभापति : आप बाद में बोलते हैं कि जल्दी करो।

श्री एस.एस. अहलुवालिया : हम बैठे रहेंगे।

श्री उपसभापति : आठ बजे तक बैठेंगे, तो ठीक है।

श्री विनय कटियार : उपसभापति महोदय, यह विषय बहुत महत्वपूर्ण है, बहुत बड़ा मुद्दा है। इतने बड़े विशाल देश के अंदर नाना प्रकार के लोग हैं, वेशभूषाएं है, अनेक भाषाएं हैं, बोलियां हैं, तमाम प्रकार की उपासना पद्धति है, तमाम प्रकार का पहनावा है। इतने बड़े और विशाल देश के अंदर सामाजिक न्याय विभाग को समाज के प्रति जिस रूप में काम करना चाहिए था, वह काम हुआ नहीं है। मैं ऐसा नहीं कह सकता हूं कि बिल्कुल काम नहीं हुआ है। जब से देश स्वतंत्र हुआ, उस समय से लेकर आज तक इस विभाग के अंदर काम हुए हैं, कई प्रकार के मंत्रालय बनाए हैं। लेकिन मैं चाहता हूं कि शुरूआत अगर राज्य सभा और लोक सभा से हो जाए और कम से कम सामाजिक न्याय विभाग और आपकी अनुमति से हो जाए तो अच्छा होगा। यहां जो अनुवाद होता है, वह केवल दो भाषाओं का होता है - हिन्दी का और अंग्रेजी का। कभी-कभी वाद-विवाद खड़ा हो जाता है। यह बहुभाषी देश है, दोनों सदनों के अंदर इतना भारी खर्च होता है, अगर और भाषाओं में भी अनुवाद की व्यवस्था हो जाए तो कितनी अच्छी बात होगी। मैंने अभी बहुत से ...(**व्यवधान**)...

श्री उपसभापति : हर भाषा के अनुवाद की व्यवस्था है। ...(**व्यवधान**)...

श्री विनय कटियार : अरे भाई, मेरी बात तो सुनिए। जैसे हिन्दी और अंग्रेजी का स्थायी अनुवाद रहता है, उसी

5.00 P.M.

प्रकार से इस रूप में यह व्यवस्था अगर हो सके तो बहुत अच्छा होगा। लोगों को लगेगा कि हम निश्चित अपने स्थान पर बैठे हुए हैं। अगर किसी को हिन्दी या इंगलिश नहीं आती है, तो वह किस रूप में बोले, यह संकट उसके सामने है। किस रूप में जवाब दें, यह संकट है, या तो वह पहले लिखकर दे। मैं इस विस्तार में नहीं जाना चाहता, लेकिन अगर यह व्यवस्था हो सके तो न्याय पहले यहीं से शुरू हो जाए, ताकि देश की एकता यहीं से स्थापित हो। जब तक यह एकता स्थापित नहीं होगी, तक तक कैसे काम चलेगा? यह बहुभाषी देश है, जिसमें देश के इस कोने से उस कोने तक लोग आते-जाते हैं - चाहे हिन्दू हों, मुसलमान हों, इसाई हो या सिख हों - पूरे देश के अंदर सब घूमते हैं, अपने-अपने तीर्थस्थानों पर ये सब लोग जाते हैं, लेकिन वहां कोई बाधा नहीं होती, वहां कोई झगड़ा नहीं होता। झगड़ा कभी-कभी संसद में खड़ा हो जाता है और दोनों हाउसिज़ में यह झगड़ा खड़ा हो जाता है।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) पीठासीन हुए

इसलिए मैं यह मानता हूं कि सामाजिक न्याय एक शब्द नहीं, एक आंदोलन है - बहुत बड़ा काम करना है। अमीर और गरीब की खाई को हमें पाटना पड़ेगा, जातिवाद, ऊंच-नीच और भेदभाव भी हमें समाप्त करना पड़ेगा। ऐसा नहीं है कि पहले से कुछ समाप्त नहीं हुआ है, काफी हुआ है। जो भारतीय राष्ट्र राज्य है, दरअसल इसे मजबूत सत्ता और राजनैतिक निर्णय के नियामिक शक्ति को स्वयं को बनाना पड़ेगा। महोदय, सामाजिक न्याय के लिए कानून बनाए गए हैं। जैसा कि हमनें प्रारंभ में कहा है, ऐसे कानून हैं जो सामाजिक बुराइयों के विरूद्ध है, जैसे अस्पृश्यता अधिनियम बना हुआ है। ऐसे कानून हैं जो आर्थिक बुराइयों के विरुद्ध हैं, जैसे जमींदारी उन्मूलन का अधिनियम बना है। ऐसे कानून हैं जो समाज सेवा के लिए हैं, जैसे स्वास्थ्य, शिक्षा और शहरों की योजनाओं से संबंधित कानून हैं। सामाजिक सुरक्षा कानून बने हैं, जैसे कर्मचारियों के लिए भविष्य निधि अधिनियम है, समाज कल्याण अधिनियम है, घरेलू हिंसा अधिनियम बना है। ऐसे पांच-छः कानून हैं - हो सकता है और भी कानून हों, मुझे याद नहीं हैं, शायद और भी कानून बने होंगे - ये कानून तो बन गए, इनके लिए पैसा भी जा रहा है, लेकिन क्या विभाग यह बताएगा कि जो व्यक्ति नीचे गांव के अंदर बैठा हुआ है, जो रुपया आप यहां से भेज रहे हो, उसमें से कितना रुपया उसके पास जा रहा है? मैं पूछना चाहता हूं कि जंगल के अंदर रहने वाले वे परिवार जो लकड़ी काटते हैं...।

वहां स्कूल कहां हैं, बड़े-बड़े विद्यालय कहां हैं? अगर वहां पर भी बड़े-बड़े विद्यालय खड़े हो जाएं, तो फिर उनको बड़े-बड़े शहरों के अंदर भागने की क्या आवश्यकता है? प्राइवेट लोगों ने तो बड़े-बड़े विद्यालय बना लिए। अब इनमें वह एक लाख, दो लाख रुपया कहां से देगा? इसमें पहले वह डोनेशन दे, फिर उसको एक लाख रुपया प्रति वर्ष की फीस देनी पड़े। जिस परिवार के अंदर केवल तीन महिलाएं हैं, चार महिलाएं हैं, उस परिवार के पास केवल एक धोती है। तो वे महिलाएं बारी-बारी से बदल कर बाहर आती हैं, उसके परिवार के पास तन ढकने के लिए पूरे कपड़े नहीं हैं, तो उस परिवार का बच्चा कैसे पढ़ाई कर सकता है? क्या इसके विषय में कभी चिंतन हुआ है और जब तक यह चिंतन नहीं होगा, तब तक सच में इस बहस का कोई मतलब नहीं है। इसलिए मैं कहना चाहता हूं कि जो कानून बनाए हैं, मैं सब की चर्चा नहीं करना चाहता हूं, क्योंकि हमारा समय कट गया है, लेकिन अगर यह शिक्षा बढ़ जाए तो सब को यहां तक आने में सुविधा हो जाएगी। आप पूरे देश की रिपोर्ट उठा कर देख लो, कहीं लगता नहीं है, क्योंकि हम उनको भूलते चले जा रहे हैं। इस देश को स्वतंत्र कराने के लिए जंगल के लोगों ने भी लड़ाई लड़ी। बिरसा मुंडा जिनको हम भगवान मानते हैं, वहां के लोग मानते हैं, जिस जंगल के अंदर अंग्रेजों को पसीने छूट गए, वहां सड़क नहीं बनने दी तथा गुलाम नहीं होने दिया, लेकिन आज उनके परिवार के लोगों की क्या स्थिति है?

एक धोती, खाने के लिए कुछ नहीं। हमने वहां एन.जी.ओ. दिए। लेकिन क्या कभी एन.जी.ओ. के व्यवहार की जांच होती है? बड़े-बड़े एन.जी.ओ. दिए गए, अगर देश का कोई बड़ा नेता चला जाता है, आंध्र, उड़ीसा के तट पर, वे एन.जी.ओ. वाले नृत्य का कार्यक्रम कराते हैं। क्या इसके लिए एन.जी.ओ. दिए गए हैं? क्या इसके लिए उनको पैसा दिया गया है? आज एन.जी.ओ. को जो पैसा दिया जा रहा है, उसमें भी भेदभाव हो रहा है। विशेषकर तमिलनाडु का पैसा ज्यादा है, लेकिन जो उत्तर प्रदेश है, बिहार है, झारखंड है, छत्तीसगढ़ है तथा बंगाल के बारे में ये लोग बताएंगे कि कितना पैसा एन.जी.ओ. को दिया जा रहा है और कितना काम हो रहा है, कैसा काम हो रहा है? लेकिन आज जो विश्व व्यापार है, बहुराष्ट्रीय कंपनियां हैं वहीं देश की अर्थव्यवस्था चला रही हैं। कहां नहीं चल रहा है? बड़े-बड़े जंगल खड़े हो रहे हैं, किसके? आर.सी.सी. के, कंक्रीट के जंगल खड़े हो रहे हैं और गांव उजड़ रहे हैं। दिल्ली के अंदर प्रदूषण के नाम पर न जाने कितने मकान उजाड़ दिए गए। 52 हजार लोग तो बेरोजगार हो गए हैं। कुछ लोग तो यह कहते हैं कि यह संख्या ढाई लाख के ऊपर है। अब एकदम से प्रदूषण की इतनी चिंता हो गई। लोगों को रोजगार दिया नहीं, आपने मकान तुड़वा दिया। मुझे मालूम नहीं, शायद कहना ठीक है या नहीं, एक पूर्व न्यायाधीश अपने बेटे का मॉल बनवाने के लिए, अगर पत्रकारों ने लिखा, तो उनको जेल के अंदर भेज दिया गया। यह कौन सा सामाजिक न्याय है? आप शहरों के अंदर मलीन बस्ती क्यों बनने दे रहो हो। एक बार आप बनाते हो, उनका आशियाना बनता है, फिर आप उनके आशियानों को तोड़ देते हो। यह जो काम हो रहा है, यह ठीक नहीं है। अभी हमारे एक मित्र ने आरक्षण के विषय में बताया। जब हम समाज की दृष्टि से आरक्षण की बात करते हैं तो आर्थिक दृष्टि पर भी हमको आरक्षण के विषय में सोचना होगा। क्या दोष है उन पंडित जी का, जिनका फटे हाल, फटी धोती, फटी बनियान है? उन्होंने गांव के अंदर जन्म लिया, इसलिए उनकी आर्थिक स्थिति ठीक नहीं है। इसलिए क्या आप उनको वह सुविधा नहीं दोगे? उनको भी सुविधा मिलनी चाहिए। इस देश के अंदर संत रविदास पैदा हुए, हमने उनकी जात नहीं देखी और आज तक उनकी पूजा करते हैं, महर्षि बाल्मिकी पैदा हुए, हमने उनकी जाति नहीं देखी, हम उनकी भी पूजा करते हैं। वेद व्यास पैदा हुए हैं, हमने उनकी जाति नहीं देखी, हम उनकी भी पूजा करते हैं। हम इन सब लोगों की पूजा करते हैं। इसी से समाज जुड़ता है ..(**समय की घंटी**) मान्यवर उपसभाध्यक्ष जी, मुझे अभी पांच मिनट हुए हैं बोलते हुए लेकिन आपने तो दस मिनट पहले ही घंटी बजा दी।

अन्य पिछड़े वर्गों की बात कही। अभी कह रहे थे दो सौ करोड़ रुपया उन लोगों को जाता है। यह दो सौ करोड़ रुपया तो शायद इतना कम है, इतनी सारी जातियां हैं, कहां माली हैं, कहां कहार हैं, कहां कुम्हार हैं, कहां तेली हैं, कहां तमोली हैं, कहां निषाद हैं, कहां बिन्द हैं, कहां मल्लाह हैं, कहां काछी हैं। जब गांव के अंदर शादी होती है तो माली माला लेकर पहुंचता है। पूरे घर को महका देता है, लेकिन आज उसका स्थान समाज के अंदर कहां पर है? नदी के किनारे बाढ़ आती है, तो मल्लाह हम लोगों को नदी पार करवाता है, उसका समाज में स्थान कहां हैं? आप पट्टे भी नहीं दे रहे हो, केवल कागज में ही खाना पूर्ति करते हो। इसलिए राज व्यवस्था उनमें भरोसा नहीं जगा पा रही है।

माननीय उपसभाध्यक्ष जी, गरीबी और अमीरी के बीच में बड़ा भारी फासला है। जातियां ही गरीब और अमीर मानी जा रही हैं। देखने में आता है कि कानून अमीरों के पक्ष में है और गरीबों पर आक्रमण हो रहा है। कोर्ट में अंधे, गरीब, फटेहाल लोगों के हाथों में हथकड़ी देखी जाती है। आप किसी अदालत के अंदर चले जाइए, आप किसी कचहरी के अंदर चले जाइए, वहां पर यही लोग देखे जाते हैं। देश के अंदर सौंदर्य प्रतियोगिताएं होती हैं और इतनी बढ़िया प्रतियोगिताएं होती हैं, इनको चंद लोग करते हैं और वे करोड़पति बन जाते हैं। उनके वस्त्र कैसे हैं इस पर ध्यान नहीं दिया जाता है। लेकिन हमारे देश के अंदर गजब की बात है कि दूसरी तरफ भूख है, भूख तन बेचती है, भूख मन बेचती है, उसमें कालगर्ल्स, बार बालाएं पैदा हो रही हैं और जब बार बाला किसी होटल में नृत्य करने के

लिए जाती है, अगर वह साड़ी में होती है, उसका पेट खुला रह जाता है, तो मीडिया के भी कुछ लोग अपनी टीआरपी बढ़ाने के लिए कह देते हैं कि यह नंगापन है, यानी उसको तो आप जेल भिजवा रहे हो और जो सौंदर्य प्रतियोगिता हो रही है, जहां कपड़े उतारने में परहेज नहीं है, क्योंकि यह अमीरी और गरीबी का फासला है, अगर वह करें, तो अच्छा और गरीब करे, तो पाप यानी उसको जेल के अंदर भेजेंगे। उनके लिए आप कोई व्यवस्था नहीं करेंगे। माननीय उपसभाध्यक्ष जी, मैं आपके माध्यम से वह बात मंत्री जी से कहना चाहता हूं कि जब देश के अंदर कानून है, तो वह एक जैसा होना चाहिए। यह केवल अमीरों का कानून बनकर न रह जाए, गरीबों को भी इसमें न्याय मिले, सबको न्याय मिले। आज ही जीरो आवर में प्रश्न उठा कि किस प्रकार की चैनलों के अंदर चीजें आ रही हैं। हम उसको दोहराना नहीं चाहते हैं, क्योंकि वह विषय काफी उठ गया है और जब उस पर बहस होगी, तब हम चर्चा करेंगे। उपसभाध्यक्ष जी, अभी आप घंटी मत बजाइए, मैंने अभी आठ मिनट का समय लिया है। ...(**समय की घंटी**)... मुझे 15 मिनट में समाप्त करने के लिए कहा है, मैं 15 मिनट में समाप्त कर दूंगा और उससे एक मिनट पहले 14 मिनट में खत्म कर दूंगा, क्योंकि मैं घड़ी देख रहा हूं। मैं रोज नहीं बोलता हूं।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : आप बोलिए।

श्री विनय कटियार : उपसभाध्यक्ष जी, मैं आपके माध्यम से कहना चाहता हूं कि देश की जो स्थिति है, वह ठीक नहीं है। इस पर मंत्रालय को बहुत काम करना पड़ेगा, इसने काम किया है, लेकिन और काम करना पड़ेगा, और तेजी के साथ काम करना पड़ेगा। किसान आत्म हत्या कर रहे हैं, श्रमिक आत्म हत्या कर रहे हैं, सरकार सार्वजनिक स्वास्थ्य, पानी, शिक्षा, रोटी जैसी चीजों को बाजार के ऊपर छोड़ दे, तो असमानता और बढ़ेगी। वर्तमान समय में आतंकवाद से भी ज्यादा बढ़ा खतरा नक्सलवाद का है। मैं नक्सलवाद पर ज्यादा नहीं बोलना चाहता हूं। वर्ष 2007 तक देश में 13 राज्य नक्सलवाद से प्रभावित हो चुके हैं। नक्सलवाद क्यों बढ़ रहा है, हम उसके आंकड़े नहीं देना चाहते हैं, क्योंकि नक्सलवाद का विषय नहीं है। देश में हो क्या रहाा है? आप उनके अधिकार छीनते चले जा रहे हो। जंगलों से आप उनको बेदखल कर रहे हो। एक उद्योगपति यहां फाइल देता है, ढाई हजार, तीन हजार, चार हजार एकड़ जमीन आप उसके लिए स्वीकृत कर देते हो, उसका मालिक बना देते हो। डी. राजा साहब, आप कभी इस विषय को भी उठाइए। आप तो उसी विचारधारा के हो। जंगल के लोगों को भी अधिकार मिलना चाहिए, अगर ढाई हजार एकड़ जमीन जा रही है, तीन हजार एकड़ जमीन जा रही है, एक उद्योगपति को कारखाना बनाने दे रहे हो, तो ढाई हजार, तीन हजार एकड़ में दस-दस गांव बस सकते हैं। उससे नक्सलवाद समाप्त हो सकता है, इस नाम से जो नेतागिरी कर रहे हैं, शायद उनको मुंह की खानी पड़े। इस पर विचार करना चाहिए। सर, मैं बस दो-तीन मिनट में समाप्त कर रहा हूं। आपने तीसरी बार टोका है, इसलिए मैं कह रहा हूं।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : आपको बोलते हुए 14 मिनट का समय हो गया।

श्री विनय कटियार : अभी 14 मिनट का समय नहीं हुआ है। मैं घड़ी देख रहा हूं।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : आपको बोलते हुए 13 मिनट हो चुके हैं। आप दो-तीन मिनट और बोल लीजिए।

श्री विनय कटियार : सर, हमारे देश में एक किसान औसतन 1.4 हैक्टेयर जमीन पर खेती करता है। उससे परिवार चलता है। अमेरिका और यूरोप में 10 हैक्टेयर जमीन है, किसके लिए? पशुओं के लिए। वहां पर पशुओं के लिए जमीन है। वह यहां आकर कहता है कि अपने देश की सब्सिडी खत्म कर दो। वह अपने यहां सब्सिडी जारी

रखना चाहता है। मैं ऐसी स्थिति में केवल दो उदाहरण देकर अपनी बात खत्म करना चाहता हूं। स्वतंत्रता के आंदोलन में जिन लोगों ने काफी प्रयास किए और जिनका बड़ा योगदान रहा है, उनमें महात्मा गांधी जी हैं, लोहिया जी हैं। इनके अलावा हमारे देश के बहुत सारे नेताओं का भी योगदान रहा है। कुछ लोग देश के प्रधान मंत्री भी बने हैं, जो सामान्य परिवारों से आए हैं। नरसिंहराव देश के प्रधानमंत्री बने, लाल बहादुर शास्त्री बने, गुलजारी लाल नन्दा बने, अटल बिहारी वाजपेयी बने और वर्तमान में मनमोहन सिंह जी प्रधानमंत्री बने। अगर नेहरू जी को छोड़ दिया जाए, तो नेहरू ने तथा उनके परिवार के लोगों ने आंदोलन चलाया था, लेकिन वे सम्पन्नता की दृष्टि से सम्पन्न थे। उनके अलावा बाकी जितने लोग देश के प्रधानमंत्री बने, वे सामान्य परिवार से बने हैं। मैं केवल एक बात और कहकर अपनी बात खत्म कर दूंगा। हमारे संविधान सभा की वाद विवाद पुस्तक के खंड 10 के पृष्ठ संख्या 4218 में डा. भीमराव अम्बेडकर ने कहा है कि "संविधान सभा में अनुसूचित जातियों के स्वार्थों की रक्षा कराने के अतिरिक्त मैं अन्य किसी महानतर आकांक्षा को लेकर नहीं आया था। मुझे स्वप्न में भी यह विचार नहीं हुआ था कि मुझे और भी बड़े-बड़े प्रकार्यों को हाथ में लेने के लिए आमंत्रित किया जाएगा।" इसके बाद उन्होंने पृष्ठ संख्या-4224 में कहा है कि "26 जनवरी, 1950 को भारत एक स्वतंत्र देश होगा। उसकी स्वाधीनता का क्या परिणाम होगा? क्या वह अपनी स्वाधीनता की रक्षा कर सकेगा या फिर उसको खो देगा। मेरे मन में सर्वप्रथम यह विचार आता है। यह बात नहीं है भारत कभी स्वाधीन न रहा हो। बात यह है कि एक बार वह पाई हुई स्वाधीनता को खो चुका है। क्या वह दोबारा भी उसे खो देगा?" उसके बाद बाबा साहेब अम्बेडकर ने 2 सितम्बर, 1953 को संसद में यह घोषणा कर दी, "लोग कहते हैं कि संविधान मेरे द्वारा लिखा गया है। लोग मुझ पर व्यंग करते हैं। मेरा वश चले तो मैं बीच चौराहे पर इस संविधान को जला दूं।" फिर आगे उन्होंने कहा, "संविधान मैंने नहीं लिखा, मैं केवल भाड़े का टट्टू था।" मैं पूछना चाहता हूं कि ...(**व्यवधान**)... बाबा साहेब अम्बेडकर जी ने इतना भारी काम किया, उनके मन में ऐसी क्या वेदना आ गई, जिसके कारण उनको यह बात कहनी पड़ी। इस पर सामाजिक न्याय और अधिकारिता मंत्रालय को विचार करना चाहिए तथा इसके लिए कुछ काम करना चाहिए और जहां पर देश का अंतिम व्यक्ति बैठा हुआ है, वहां तक पैसा पहुंचे, यही मेरी प्रार्थना है। बहुत, बहुत धन्यवाद।

SHRI JESUDASU SEELAM (Andhra Pradesh) Sir, I rise to discuss a few issues regarding the working of the Ministry of Social Justice and Empowerment. Sir, a lot has been pointed out by Shri Raja, Shri Hariprasadji, Shri Rashtrapalji and other friends here, and I just don't want to repeat what has already been said. But, 1 would like to emphasise certain constraints and also certain concerns before this august House and before the hon. Minister, whom we expect a lot from, because he himself has undergone the rigmarole of seeing the development of this section, which is the subject matter of welfare, development and empowerment of the disadvantaged sections. Sir, you are dealing with a segment of people, which comprises of around 70 per cent of this country's population. Some of them are socially excluded for centuries; some of them are economically exploited; some of them are culturally deprived and psychologically reduced. Sir, this is a disadvantaged segment and there are two players; one is the State and other is the delivery mechanism. The founding father of our Nation thought the nation owes a responsibility to annul the injustice done to unfortunate the brothers and sisters of this country... by coming up with a policy of

positive discrimination, with a programme of assisting them and counselling them, with a programme of playing a catalytic role, and with a programme of giving a level-playing field by way of so many welfare initiative in the 50s, 60s, and 70s; we called them developmental programmes in the 80s; we called them measure for empowerment in the 90s; we are now calling them participatory and partnership in 2000-onwards. This transformation in the thinking process and seriousness has not actually been reflected in the implementation. That is the concern.

Sir, there are certain constraints for that. The constraints are lack of commitment, dedication; the vigour with which the commitments made by the political executive have not been implemented in letter and spirit. Sir, we can enumerate many examples. For instance, there are three things – the State, the funds, and the receiving mechanism. Even I hold the Members of the dalit community, Members of the most backward community also responsible. In the process, there is a responsibility on them to take advantage of various opportunities thrown open either in the private sector or in the public sector or otherwise. But, they need to mobilised to you build capacities. You create an environment where these people can take advantage. That is how the whole road map is laid.

There are certain gaps, those gaps are causing more concerns. The constraints are also spoken of by the previous speakers. I have the fortune of associating with the Ministry of Social Justice and Empowerment. I understand the officers there; most committed officers are posted to work in the Ministry; I know many people over there. But, Sir, they do not always decide what is good and what should be done for the SCs or the OBCs or the other marginalised sections. They have to depend heavily on the Ministry of Finance. They have to depend heavily on the Planning Commission. They have to depend heavily on the Ministry of Personnel. They have to depend heavily on the Ministry of Human Resources Development and a host of other Ministries. The Ministry is only a nodal Ministry. They keep on chasing the officers in other Ministries. We keep on asking them. But, Sir, I am seeing them very, very dissatisfied; they have become demotivated. Though they do not treat their posting as a punishment posting, but they are not treated on par with those in the Ministry of Finance. That is one constraint. Sir, there is no lack of commitment; 1 have seen the Ministry working for the last 15-20 years. Definitely, there are certain constraints – constraints of funds. 106 Members of Parliament went to the Prime Minister in 1996 and made a demand. We said, 'that, we are 25 per cent of the population. Please set apart population percentage equivalent proportion of Plan funds at the disposal of the Ministry of Social Justice/nodal agency. This Ministry, having expertise will chalk out the programmes which are need-based programmes.'

Sir, this community is also undergoing transformation just like other communities of the nation. I have observed that a lot has been done. It is not that nothing has been done. But, there are certain critical gaps which have not been filled. That is why we have identified certain gaps and said, 'Please place equivalent fund of population percentage at the disposal of this Ministry; give it the power to identify the executing Ministry; For instance, the priority area is education. Education is the single key factor which distinguishes the deprived sections from the rest of the country for ages. We have denied them the quality education. That is what we said. The Ministry of Human Resource Development should be asked to implement by saying, 'Please take this money, implement this

programme and report back.' This is the system that we wanted because there is no proper monitoring, there is no proper evaluation of what is happening. That is why, we said, 'Please strengthen the special component Plan, give population equivalent percentage of Plan funds before they are given to other Ministries. Keep the money at the disposal of the Ministry. Identify their needs and release the money, get it implemented..' This should be done at the national-level. In 1996, it was agreed to and the Ministry had written to various State Governments to implement this process. But, the Centre has not initiated any such mechanisms in its own Ministries! We wanted that to be done. Sir, if you look at the meagre increase, I think, it does not make any sense.

It is .2 per cent. Sir, I will go a little further. There are certain divisible pools and non-divisible pools. If you take the total expenditure of Rs.10,000 lakh crores, there is Plan expenditure and Non-Plan expenditure. Even if you take entire 20 per cent benefits, which are supposed to accrue to the SCs and STs in the Budget announced by the Finance Minister, if you add up all that, it comes to 3.8 per cent. It is not 25 per cent. So, you are not allocating the money. Unless there is money, there is no meaning in talking about great empowerment or development. The second thing, Sir, is the source of money. Rs.27 lakh crores are being given as credit in this country, including by the public sector banks and other financial institutions. Sir, 50 per cent of that Rs.27 lakh crores goes to the corporate sector. We have no problem on that. Ambani and others will take 50 per cent of it and the rest 50 per cent, say, around Rs.25 lakh crores out of that you are not giving even .5 per cent of it to the SCs and the STs. How do you expect them to come up? We are requesting, we are very happy and we are proud that the minorities are given a target of 15 per cent of the priority lending. Yesterday the hon. Finance Minister was answering a question on it. We are very happy. Sir, you kindly provide more funds for minorities, but kindly also look at the most disadvantaged, most deserving dalits. You cannot increase it. You said one per cent is notional assistance but if you actually calculate, it comes to .5 per cent. Sir, we want 10 per cent of the entire lending in this country should be earmarked separately for the empowerment of those people who have already come up in ladder. Sir, we do not require sewing machines now, we do not require typing training, and we want high-end training. There are people who are educated. You keep building their capacity. There must be some need-based programmes. We are asking the Ministry of Social Justice that we appreciate your initiative, we appreciate your chasing the Ministries, and we appreciate your going round and asking for clearance from the Planning Commission and the Finance Ministry. We are with you but you kindly take certain schemes, new schemes, which lead to capacity building among dalit communities, capacity building of most backward OBCs of this country. We need to act as a facilitator. The State must not take the role of a liberator, it should act as a catalyst, and facilitator and you provide necessary money. There is no money. Unless you provide money, we cannot do it. We have been

asking Mr. Chidambaram, the then Finance Minister for five consecutive years, I said, "If you do not provide, we will have problem for the Home Minister." Now he is facing that problem as the Home Minister because most of your Naxalites in the Red Corridor belong to dalits. We have to take a total view of where the critical gaps are, how those gaps can be filled. ...(**Time-bell rings**)... Apart from these two special component plans and tribal sub-plan and the priority lending, we asked for increase in the amount of lending at the differencial rate of interest category that which is meagre Rs.30,000. What will you get in the year of 2009 for Rs.30,000? Sir, Apart from these factors, I have listed out some other areas. There are four or five areas we are interested in and where the Ministry of Social Justice should act as a real nodal agency and one of them is the land-based activity. Sir, earlier the dalits, the most backward classes were agricultural labourers. As the landlords move to the small cities and towns in pursuance of their becoming contractors, etc., they have taken up lucrative and better remunerative activities like estate builders leaving their lands to those former agricultural labourers. They became shareholder, leaseholders, or sharecroppers. So, they should be given proper lending for agricultural inputs. These land-based activities should be intensified. Sir, NREGA is not the solution for all the problems of the weaker sections, I am sorry. That will give you a guarantee of work was not there so area earlier. I appreciate it; I thank the Government for this great programme. But there are other programmes also. The dalits and the most OBC community people have been showing quality development, they are also in the process of vertical mobility. We should identify these? For instance, I agree with Mr. Raja that there is nothing private in the private sector. Why can't we call them and take a decision. There should be a clear-cut decision, Sir.

Unless there is real affirmative action this tokenism and talkism will not go along. Simple tokenism is too much. We are happy that the Government is intending to do so many things. It is not bearing fruits because of this critical gap. The other thing is atrocities. Atrocities are on the increase. The rate of conviction is almost zero. It is a dichotomy. We request that the NGOs should be given more money to work with the *Dalit* and OBC community and to build capacity among them so that they are capable to take advantage in other sectors like private sector. There are people who are available. I think a mix of removal of this critical gap and these constraints and also adding up what is called the effective role of Ministry to act as the advocate, and as the facilitator is needed. The catalyst will result in a meaningful empowerment of this community. I wish the Minister all the best in his endeavour. Thank you very much.

DR. GYAN PRAKASH PILANIA (Rajasthan): Sir, very useful suggestions have been given by learned speakers. I won't have the audacity to repeat the same. I will only mention that there is a strange situation. We have a very dynamic Minister and an undynamic Ministry. In fact, it is a regrettable thing that this Ministry, which is a nodal Ministry for doing social justice to so many deprived sections of the society, has been marginalized as has been very rightly pointed out by Shri D. Raja. The allocation of Budget is only 0.19 per cent of the total Budget of the country. It is

something which cannot be conceived of. I will only mention that as far as the Ministry is concerned, its basic objective is to ensure social justice in the country for which empowerment is a tool. Without social justice there cannot be social harmony. Without social justice there cannot be social equality. Without social justice there cannot be fulfilment of the objectives of the Preamble. Social justice is the golden thread, which runs through all development activity, and hence, with your permission, your honour, I will quote what Mahatma Gandhi, the Father of this Nation said. He had a vision of equality or had a vision of social justice in the country. He gave a touchstone or a talisman to test whether a particular work of the Government, a particular step by a bureaucrat, a particular decision taken by the Ministry is socially just or not. It is oft quoted but it deserves to be quoted again. I quote, "I will give you a talisman. Whenever you are in doubt or when the self becomes too much with you, apply the following test, recall the face of the poorest or the weakest man whom you may have seen and ask yourself if the step you contemplate is going to be of any use to him. Will he gain anything by it? Will it restore him to a control over his own life and destiny? In other words, will it lead to *swaraj*, freedom for the hungry and spiritually starving millions." And, he called that man, the poorest of the poor, *Daridranarayan.* I am sure our hon. Minister will take care of *Daridranarayan* as the first burden on the Ministry in all his acts and activities. I will just mention that there are eight sectors which are deprived, disadvantaged, vulnerable, neglected, oppressed, marginalized, denied. They need charge, particular care by the Ministry. I won't have the time to go into details but I will just mention them.

Number one is, Scheduled Caste who constitutes 16.66 per cent. Dalits who surfer from stigma of untouchability and Amritlal Nagar had said that there two born slaves – one is woman and the other is scavenger. In the First Round Table Conference, Dr. B.R. Ambedkar, had said, भारत में दलितों की हालत कुत्तों से बदतर थी। I would not like to say anything more. This is the first charge.

The second one is Scheduled Tribes who constitute 8.43 per cent. The denizens of jungle vanvasi suffered being in jungle.

The third one is OBCs who constitute 52 per cent. They are educationally and socially backward.

Sir, forth is women and children. Here, there is gender bias. The other sex which suffer from trafficking, brothels and भ्रूण हत्या, Sir, 10 million have died in womb during the last ten years. This is the minimum estimate.

Sir, the fifth one is disabled persons. I am one of them. I would not need any mercy or courtesy. But, for disabled, I put forward a plea for consideration of the hon. Minister. It is discrimination against the deaf and dumb. It is a very particular point I am raising in favour of deaf and dumb. There is discrimination against dealf and dumb by the Government in the matter of grant of concessional rate of conveyance allowance. This is being given already to other disabled persons who have other types of handicaps. But, somehow, unfortunately, deaf and dumb have been denied. I would not go

into the details. There are circulars on this count. I only plead that this matter needs examination. Sir, deaf and dumb is to be treated the same way as blind or those who suffer from other disabilities etc. This was a very particular point. I request that justice should be done.

Sir, another one is drug addicts. It has already been stated. Sir, 3 per cent are disabled and 5 per cent are drug addicts.

Sir, the seventh is aged *i.e.,* वरिष्ठ नागरिक. You can find them here as well as outside. We all know how badly they are being treated. This needs some kind of consideration.

And, Sir, eighth are baggers. I would not go further into details, except saying that women are unsafe everywhere. They are unsafe at home. They are unsafe at school. They are unsafe at office. They are unsafe at temple. They are unsafe at shopping mall. They are unsafe even in police station! And, Sir, Delhi is known as Rape City of the country. Do something for women who constitute 50 per cent of our population. And, Sir, nation cannot be half-free and half-slave.

I just refer regarding reservation of women in Parliament as well as in State Assemblies. It is time that we should do it. Somehow, we should do it. This is my very earnest appeal. It may not directly come under the Ministry of Social Justice and Empowerment. But, this 50 per cent of segment needs empowerment. She is not empowered even at her our own home! Children are also in the same category.

Sir, I think, I have taken enough of your time. You may grant me more also. But, I will just conclude by again repeating do something for deaf and dumb who cannot speak and hear. They cannot plead their case. I have put up their case, on their behalf, before the Government. They have represented to me, hoping that one of the handicapped Members of Rajya Sabha would be able to put across their plea. The learned, dynamic and young Minister will listen to their pathetic life and give them succour.

Thank you very much, Sir, for your generosity and bearing with me. Thank you.

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Vice-Chairman, Sir, with head held high, I am proud to participate in this discussion, for I am one of the untiring soldiers marching relentlessly on the path of social justice laid down by Thanthai Periyar and Perarignar Anna under the leadership of our, esteemed Chief Minister Dr. Kalaignar Karunanidhi. Sir, I think, this is the right time for me to recall an event that is there on the pages of history, but unnoticed by many in the country. When the Constitution of India came into force, an order, providing reservation for various communities, which was known as 'communal government order', was struck down as unconstitutional by the Supreme Court of India in the year 1951. Mass processions of protests and agitational meetings, spear-headed by Periyar, paved the way for effecting the first amendment in the Constitution and for the introduction of article I5(iv) in the Constitution. This is hailed as the greatest achievement, in the pages of history, in the struggle for social justice and in advancing the cause of the Scheduled Castes and the other backward community people for social, political and educational. I want to

register, at this moment, that we strongly protest the exclusion of 'creamy layer' while providing reservations for the OBCs. I would like to urge the Government to take necessary steps to ensure that only the social backwardness should be sole criterion for providing reservation, irrespective of the economic status. The term 'social justice' figures in the Preamble to the Constitution itself, which mentions 'to secure all its citizens: Justice – social, economic and political', as the first of the four goals of the Constitution. The very first Directive Principles of State Policy, under article 38, states, "The State shall strive to promote the welfare of people by securing and protecting, as effectively as it may, a social order in which justice — social, economic and political, shall inform all institutions of national life".

Sir, the hon. President, in her address to both the Houses of Parliament, in June, 2009, had categorically stated that concerted action for the welfare of women, youth, children, the Other Backward Classes, the Scheduled Castes, the Scheduled Tribes, minorities, the differently-abled and the elderly, along with strengthened social protection, will be one of the ten broad areas of priority for the Government over the next five years. It is not just a statement. It has come into practice. Some of my colleagues, when they spoke earlier, stated that the allocations for the upliftment of the Scheduled Castes and the OBCs are not adequate. I agree with them. The allocations must be more. But, at the same time, the allocations in the Union Budget of 2009-10, as compared to the Union Budget of 2008-09, are considerably high. For example, for the secretarial and social services, the allocation has been increased by 50 per cent; for the weffare of the Scheduled Castes, the allocation has been increased by 5 per cent; for the welfare of the Backward Classes, the allocation has been increased by 4 per cent; for social security and welfare, the allocation has been increased by 7 per cent; for the welfare of handicap, the allocation has been increased by 9 per cent; for social welfare, the allocation has been increased by 3 per cent; for the benefit of the North-Eastern Region, the allocation has been increased by 7 per cent. At this juncture, I would also like to second the two observations, which have been made by my colleagues. Comrade Raja, who initiated this debate, and Comrade T.K. Rangarajan, who followed him, insisted that reservations in the private sector must be implemented at the earliest. I second that. But, at the same time, I would like to bring to the notice of the hon. Minister that in response to a question, raised in the Lok Sabha, on February 19, 2009, the Ministry had replied, "The Government has formed a Group of Ministers to make a recommendation in this regard. The Group has met five times and also held consultations with the representatives of Apex Industry Associations. Work is underway to study the issue of fiscal incentives to industries for setting up manufacturing units in backward districts, with large SC/ST populations". But, I think, this won't meet the demand that we are projecting. Just setting up of manufacturing units in backward districts will not serve the purpose.

We want reservations for the Scheduled Caste people and the OBCs in the private sector. So should also be in education, Sir. Our ancient saint Thiruvalluvar said. That means, education is an imperishable, precious wealth to an individual. Sir, education plays a vital role in increasing the

academic capability or employability of an individual and, in turn, it enhances the social status of that individual. Sir, when the Scheduled Caste people and the OBCs receive education, skill-upgradation training and employment, only then, their dignity will be upgraded. Sir, it is a federal structure, which we are having. The States have got an equal role to play. When the Centre is taking much efforts and when the States neglect, the process or the progress cannot be to the expected level. But as far as my State, Tamil Nadu, is concerned, the State headed by our Chief Minister, whom I mentioned earlier, a staunch follower of Thanthai Periyar, is allocating more and more every year for the welfare of the Scheduled Castes and the Scheduled Tribes. One of my friends, Shri Hariprasad, very painfully, mentioned that men carrying the night soils in the morning is painful to look at, Sir. Sir, in Tamil Nadu, we have totally banned the dry latrines so that the people don't have to carry night soil, and those people are given alternate work also. So also, the Scheduled Caste girls are given training for air hostess jobs and many of those girls who undertake the training are employed as air hostess and we have set a model, Sir. So is the case with cobblers whom we call as in our State, have got 3.5 per cent reservation; thereby, we have set a role model for the nation. For backward classes, we have allotted some Rs.25 crores as special assistance in the form of scholarships. Sir, I would like to bring one more important thing to the notice of the Minister for perusal is that the Standing Committee in its 33rd Report has observed that in several cases, for example, the pre-matric scholarship to children of those engaged in unclean occupation scheme and implementation of programmes in the North-Eastern States and Sikkim Schemes were not given adequate publicity resulting in poor awareness of different schemes amongst the larger population. Sir, above all, the 2001 Census says that the SC population in the country is 16.7 crores which amounts to 16.2 per cent ....(**Time-bell rings**)...

Sir, I will conclude in two minutes. But as far as the OBCs are concerned, the Caste Census has not been done since 1931. It is very pathetic. Only the Mandal Commission had estimated the OBC population at 52 per cent of the total population. The Ministry should take necessary steps to have a Census of the OBCs. The number of persons with disability is 2.2 crores and that of the senior citizens is 7.7 crores. Sir, whatever the Government may do, whatever the Government' can do, it would not solve the problem totally. The imperialistic mindset of some people should change. I would like to conclude with the quotations of Bharatiar who preached and taught the young girls. There is no casteism in this world and to upgrade or denigrate a person in the name of caste is a vice or a sin, he preached the youngsters. Sir, that thing should develop. The Government should take all efforts and when all the people of this country cooperate, only then the stigma which is affecting the downtrodden, suppressed, Scheduled Caste and the OBC people will vanish and they will also have a good life. Thank you very much, Sir.

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश) : उपसभाध्यक्ष जी, सबसे पहले मैं आपका शुक्रिया अदा करती हूं कि आपने मुझे बोलने का मौका दिया।

उपसभाध्यक्ष जी, यह जो Social Justice and Empowerment Ministry है, पहले यह Social Welfare Ministry के नाम से होती थी। मैं समझ नहीं सकी कि ये किसको social justice दे रहे हैं, किसको empower कर रहे हैं। आज जो देश के हालात हैं और हम गांव में जाकर जो देखते हैं, उससे नहीं लगता कि किसी को justice मिला हो, चाहे वह SC हो, ST हो, महिला हो या OBC हो। गांव का गरीब आज भी वहीं बैठा है। क्यों बैठा है? आज यहां पर इस बात की चर्चा हुई कि गरीब बिल्कुल आगे नहीं बढ़ रहा है, अमीर आगे बढ़ रहे हैं और इस तरह से जो उन्नति और विकास हो रहा है, वह उस गरीब तक नहीं पहुंच पा रही है, इसलिए वह गांव का गरीब वहीं बैठा है। गांव का गरीब आज इस वजह से वहीं बैठा है क्योंकि जो स्कीम्स बनती हैं, इस डिपार्टमेंट में, मिनिस्ट्री में welfare की बहुत स्कीम्स हैं जो उन्हें न्याय दे सकती हैं, लेकिन वे उन तक पहुंचती कहां हैं। कितने लोगों तक वे स्कीम्स पहुंचती हैं, क्या वे गांवों तक पहुंचाई जा रही हैं? उन स्कीम्स का फायदा क्यों केवल कुछ ही लोग उठा रहे हैं, चाहे वे SC हों, ST हों या OBC के कुछ लोग हों? गांव के गरीब तक ये स्कीम्स पहुंचने नहीं दी जा रही हैं। अगर एक व्यक्ति टीचर बन जाता है तो वह अपने बच्चे को ही स्कॉलरशिप दिलवाएगा, वह उसको ही पढ़ाएगा, आगे लेकर जाएगा। अगर एक IAS बन जाता है तो उसका बच्चा ही IAS में आएगा, गांव का गरीब बच्चा IAS में नहीं आ सकता, क्योंकि उसको उन स्कीम्स का फायदा नहीं मिलता। इसलिए मैं यह कहूंगी कि social justice के नाम पर आप चारों तरफ देखिए, उन लोगों को भी देखिए, जो गांव में बैठे हैं, जो यह सोचते हैं कि हमें 25% reservation है, लेकिन जब वह हमारे पास आकर कहता है कि मेरे बच्चे ने MA कर लिया है, BA कर लिया है या 12वीं क्लास कर ली है, हम उसको नौकरी नहीं दिला सकते क्योंकि उसका फायदा शहर में बैठा, पढ़ा-लिखा, क्रीमीलेअर का व्यक्ति उठा लेता है। इसलिए मैं यह चाहूंगी कि अगर आप justice देना चाहते हैं, सही मायने में इस नाम को सार्थक करना चाहते हैं, तो उन लोगों को इस संकट से बाहर निकालिए। अगर आजादी के 20 साल बाद इस बारे में सोचा जाता तो शायद आज इस तरह की नौबत न आती, आज गरीब की percentage न बढ़ती, न ही उसको हम इस तरह से बुलाते, न ही बात करते।

यहां शिक्षा के बारे में भी कहा गया, लड़कियों की शिक्षा बड़ी कम है, यह कहा गया। आप किसको justice दे रहे हैं? आपने कानून बना दिए हैं, लेकिन आज भी कन्या भ्रूण हत्या हो रही है और ऐसे केसिस की तादाद बढ़ती जा रही है। आज लड़के और लड़कियों की तादाद, अगर 1000 लड़के हैं तो 900 लड़कियां रह गई हैं। कहां आप justice दे रहे हैं?

श्री रुद्रनारायण पाणि (उड़ीसा) : हरियाणा में लड़कियों की यह तादाद 860 है।

श्रीमती विप्लव ठाकुर : यहां पर मैं एक बात और कहना चाहूंगी कि जहां पर भूमि सुधार हुआ है, वहां गरीबी की रेश्यो कम हुई है। जहां पर land reforms हुए हैं, उपसभाध्यक्ष जी, हिमाचल प्रदेश में 24% हरिजन हैं, सारे देश से ज्यादा हैं, लेकिन आज उनकी स्थिति अच्छी है, क्योंकि वहां पर land reforms हुए थे। अभी श्री शान्ता कुमार जी बोल रहे थे, चाहे उस समय ये land reforms के खिलाफ थे, लेकिन आज जो इनकी हालत बनी है, चाहे वे OBC हैं, चाहे वे SC हैं, लेकिन आज उनकी यह हालत इसी वजह से है कि वहां पर land reforms हुए हैं। यू.पी. में land reforms नहीं हुए, बिहार में land reforms नहीं हुए, अगर वहां land reforms हुए होते तो आज उनको बंदूकें न उठानी पड़तीं। बिल्कुल ठीक कहा गया, आज अगर माओवाद बढ़ रहा है या नक्सलवाद बढ़ रहा है तो वह ट्राइबल में क्यों बढ़ रहा है? वहां जो स्कीम्स दी गई थीं, वे उन तक क्यों नहीं पहुंची हैं? इसके बारे में सोचना पड़ेगा, यहां justice दिलवाना पड़ेगा। केवल कहने से या नाम रखने से justice नहीं मिलेगा, empowerment नहीं मिलेगी। इन

बातों को सोचना है कि आज क्यों ट्राइबल इकट्ठा होकर बंदूक के थ्रू आवाज उठा रहा है, क्योंकि उनकी आवाज नहीं सुनी गई। बड़े काम किए गए, बड़ी स्कीमें बनाई गईं, लेकिन वे गांव के उस बच्चे तक, उस मर्द तक, उस औरत तक नहीं पहुंची हैं, इसलिए यह सब कुछ हो रहा है। इसलिए मैं यही कहना चाहूंगी कि इस महकमे का, इस मिनिस्ट्री का जो नाम रखा गया है, वह बहुत अच्छा रखा गया है - सामाजिक न्याय, लेकिन सामाजिक न्याय को दिलवाने के लिए आपको बहुत मेहनत करनी पड़ेगी, आपको लड़ाई लड़नी पड़ेगी तभी आप इसमें कामयाब हो सकेंगे। बिल्कुल ठीक कहा गया, आप एक नौजवान मंत्री हैं, आप में काम करने की क्षमता है, लेकिन इनको क्षमता में यह लाना पड़ेगा, यह देखना पड़ेगा कि उस गरीब तक इनकी स्कीमें पहुंचें, कुछ लोगों के हाथों में ही न रह जाएं, वही फायदा न उठाएं, बल्कि गरीब तक वे जाएं, तभी आगे बढ़ सकेंगे, तभी तरक्की हो सकेगी।

महोदय, अब मैं महिलाओं के बारे में कुछ बातें कहना चाहती हूं। अब Empowerment है, हालांकि मिनिस्ट्रीज़ अब अलग-अलग हो गई हैं - Women and Child Development Ministry अलग हो गई है, Tribal Ministry अलग हो गई है, लेकिन फिर भी चूंकि Empowerment है, Social Justice है, इसलिए उसमें हम महिलाएं भी आती हैं, उसमें हमें भी जस्टिस मिलना चाहिए। अभी मेरे एक भाई कह रहे थे कि 33 परसेंट में उन औरतों ... अरे, आप औरतों को क्यों बांटना चाह रहे हैं, क्यों इस नाम से बांटना चाह रहे हैं, खुद तो आप बंटते नहीं, आप क्यों नहीं कहते कि OBC के भाइयों के लिए रिज़र्वेशन रखिए, रिज़र्वेशन के अंदर रिजर्वेशन रखिए। आप लोगों को SC में रिजर्वेशन दिया हुआ है, उसमें आप क्यों नहीं मांग रहे हैं? जब महिलाओं के रिज़र्वेशन की बात आती है, तब आप इस तरह से बहाने बनाने लग जाते हैं, ऐसी बातें करने लग जाते हैं। इसलिए मैं कहूंगी कि इन बातों को छोड़िए। आपको महिलाओं को आगे लाना है, जब आप महिलाओं को आगे लाएंगे, तभी यह देश आगे बढ़ सकेगा।

मैं यह कहना चाहती हूं कि आपने बहुत से बिल बना दिए हैं, बहुत से कानून बना दिए हैं, दहेज विरोधी कानून बना दिया है, domestic violence का कानून बना दिया है, PNDT कानून बना दिए हैं, पता नहीं कितने कानून बना दिए हैं, लेकिन उन कानूनों को जब तक आप सही तरीके से इस्तेमाल में नहीं लाएंगे, उनका सही तरीके से प्रयोग नहीं होगा, उनका उल्लंघन करने पर दंड नहीं दिया जाएगा, तो ऐसे कानूनों का कोई लाभ नहीं होगा। अब एक रेप केस होता है और वह मुकदमा 20-20 सालों तक चलता है, उसका क्या फायदा? अगर उस औरत को उसी समय जस्टिस नहीं मिलता है, तो क्या फायदा? उस औरत का जो mental torture है, उसका जो trauma है, उसे कौन समझ सकता है? वह इंतज़ार करे कि मुझे न्याय मिलेगा? वह कोर्ट के चक्करों में फंसकर रह जाती है, घुल जाती है, मिट जाती है। इसलिए मैं आप लोगों से कहूंगी कि उसके लिए ऐसी Fast Track Courts बनाई जाएं, जो 6 महीनें के अंदर फैसला कर दें, ताकि उसको भी सहूलियत हो। हमने बहुत साल पहले एक फिल्म देखी थी, जिसमें ट्रक के नीचे आकर एक आदमी मर जाता है, तो कोर्ट उस ड्राईवर को यह सज़ा देती है कि वह उस मरने वाले आदमी के परिवार वालों के लिए काम करे। ऐसी कुछ व्यवस्था उन महिलाओं के लिए भी होनी चाहिए, जिनके साथ यह ज्यादती हुई है, उनको कुछ सहायता मिलनी चाहिए, ताकि वे अपने दर्द को भूल सकें, अपने दुःख को भूल सकें।

मैं यही कहना चाहती हूं कि आपने इन चीजों को करना है, देखना है, तभी यह empowerment and social justice हो सकेगा। अगर आप सही मायनों में गरीबों की मदद करना चाहते हैं, अगर आप SC और ST के लोगों को ऊपर उठाना चाहते हैं, तो आपको यही करना होगा, जिससे इन योजनाओं का फायदा grass root level तक पहुंच सके। मैं यह निवेदन करना चाहूंगी कि विवेकानंद जी ने कहा था कि जिस देश में औरत का आदर नहीं होगा, वह

देश, वह राष्ट्र कभी उन्नति नहीं कर सकता है। इसलिए इस स्थिति को देखते हुए औरतों को भी जस्टिस दीजिए, SC को जस्टिस दीजिए, ST को जस्टिस दीजिए और अपने इस मंत्रालय का नाम सार्थक कीजिए। इन्हीं शब्दों के साथ मैं आपको धन्यवाद देती हूं कि आपने मुझे इस विषय पर बोलने के लिए समय दिया।

श्री रुद्रनारायण पाणि : उपसभाध्यक्ष जी, यहां सब लोग जनरल बातें बोलते हैं, लेकिन हमारा विषय है मंत्रालय के कार्यकरण पर बोलना, यानी पिछले साल मंत्रालय का कामकाज कैसा रहा, मंत्री ने कैसा काम किया, लेकिन सब लोग जनरल बातें कर रहे हैं। जनरल और फिलॉसफी की बात करना तो आसान है। मेरे विचार से आज का विषय है मंत्रालय के कार्यकरण के बारे में बताना ...(**व्यवधान**)...

डा. नारायण सिंह मानकलाव (नाम-निर्देशित) : उपसभाध्यक्ष जी, काफी देर से इस मंत्रालय पर, इसके क्रियाकलापों पर विस्तृत चर्चा चल रही है। सर्वप्रथम मैं आपके माध्यम से हमारे नवयुवक मंत्री जी, जिनके बारे में सबने कहा कि वे बड़े energetic हैं, उनका स्वागत करता हूं, उनको बधाई देता हूं और साथ ही यह भी कहना चाहता हूं कि उनके ऊपर जो अपेक्षाएं इस सदन ने और इस विषय पर बोलने वाले हरेक सदस्य ने आरोपित की हैं, वे उनको सफलीभूत करेंगे और इस मंत्रालय की गतिविधियों तथा कार्यकलापों को और अच्छा करेंगे।

महोदय, मंत्रालय के प्रारूप और मंत्रालय के बारे में मेरी जो मान्यताएं थीं या हैं, उनको आज इस सदन में चर्चा के दौरान, मैं दो भागों में व्यक्त करता हूं। आधे से ज्यादा यह मंत्रालय caste welfare के लिए काम करता है... जिसमें एस.सी. है, ओ.बी.सी. है और उन दोनों की संख्या मिलाकर 68 परसेंट है। हमारे जो बंधु बोल चुके हैं, जो माननीय सदस्य बोले हैं, यदि उनके पूरे भाषण का संकलन और संग्रहण किया जाए, तो भी यही मसला आता है कि ज्यादातर लोग एस.सी. के विकास के बारे में, ओ.बी.सी. के विकास के बारे में ही इस मंत्रालय को मानते हैं और इसके चलते जो दूसरा भाग है मंत्रालय का - वह है ह्यूमन सर्विसेज, जिसमें कुछ बंधुओं ने कहा था - old age आता है, disability आती है और drug addicts आते हैं। वह मानवीय सेवा पक्ष है और यह जातिगत विकास, उसके दलित, पीड़ित, उपेक्षित और deprived लोगों को उठाने का कार्यक्रम है। जैसा कि राजा साहब ने कहा, प्रारंभ में यह मंत्रालय कई विभागों को लेकर चलता था, वे सारे डिवीजन समय-समय पर अलग हो गए। माइनॉरिटी अलग हुआ, एस.सी. अलग हुआ, ट्राइबल अलग हुआ और आज इस बात की जरूरत है... इस विभाग से संबंधित स्टैंडिंग कमेटी का पिछले छः साल से मैं सदस्य रहा हूं और उसमें यह प्रस्ताव पारित हुआ था कि इस मंत्रालय को एस.सी. को अलग से देखा जाए। एस.सी. के विकास के लिए एक अलग मंत्रालय की व्यवस्था की जाए और इसका सदस्य होने के नाते, उसकी जो रिकमंडेशन है, उसके अनुसार मैं आज इस सदन में यह कहना चाहता हूं कि इस मंत्रालय को फिर दो भागों में बांटा जाए - एक ह्यूमन सर्विसेज और दूसरा अनुसूचित जाति और ओ.बी.सी.। जहां तक मानवीय सेवा का प्रश्न है, सभी लोगों ने उनके नंबर गिनाए हैं - 3 करोड़ विकलांग बताए, 8 करोड़ वृद्ध बताए और 3-4 करोड़ drug addicts बताए। श्रीमान्, मैं यह कहना चाहता हूं कि मानवीय सेवा के इन तीनों पक्षों को मिलाएं तो ये 14 करोड़ होते हैं और ये केवल 14 करोड़ लोग नहीं हैं, ये 14 करोड़ फैमिलीज़ हैं। जिस घर में एक addict हो जाता है, मेरा अनुभव है, मैं साथ रहा हूं, मैंने काम किया है - मैं आज इस सदन में केवल इसलिए हूं कि मानव सेवा के कार्य को पिछले तीस साल से कर रहा हूं और उसी के चलते भारत के राष्ट्रपति जी ने मुझे नॉमिनेट किया है इस सदन में, कि इस पक्ष को मैं आपके सामने रखूं। इसलिए वे 14 करोड़ लोग नहीं हैं, 14 करोड़ परिवार हैं और 14 करोड़ को अगर 4 करोड़ से गुणा किया जाता है, तो 72 करोड़ लोग होते हैं। तो इन 72 करोड़ लोगों के वेलफेयर के बारे में अलग से चिंतन होना चाहिए और जो 68 करोड़ लोगों की आबादी है, उसके लिए अलग से विचार होना

चाहिए। यह मंत्रालय का मामला नहीं है, इसलिए मेरा आपके माध्यम से इस सरकार से निवेदन है कि इसके बारे में गंभीरता से विचार करे कि इस मंत्रालय को फिर दो भागों में विभक्त किया जाए ताकि दोनों ही पक्षों के साथ जस्टिफिकेशन किया जा सके।

महोदय, एस.सी. के बारे में बहुत ज्यादा विचार हो चुका है, लेकिन एक जाति के संबंध में जो बात आज तक छूटी हुई है, उसके बारे में मैं आपका ध्यान आकर्षित करके फिर मानव सेवा के संबंध में थोड़ी सी बात कहूंगा। एक घुमक्कड़ जाति होती है- एस.सी. की बात सबने की, ओ.बी.सी. की बात सबने की - लेकिन एक घुमक्कड़ जातियों का आयोग बना था, उसने भी एक रिपोर्ट दी थी। हमारा दायित्व बनता है, हिंदुस्तान के नागरिक होने के नाते उन घुमक्कड़ जातियों का भी एक दायित्व बनता है कि वे आपसे एक प्रोटेक्शन लें, उनके बच्चे भी पढ़ें, उनका भी economic development हो, उनका भी रीहैबिलिटेशन हो। इसके लिए मैं आपके माध्यम से मंत्रालय से निवेदन करूंगा कि इन घुमक्कड़ जातियों के आयोग की जो रिपोर्ट आई है, उस पर तत्काल कार्यवाही शुरू करें और उनको भी राहत देने का प्रयास करें।

महोदय, अब मैं मंत्रालय के इस मानवीय सेवा के विषय में निवेदन करना चाहता हूं। मानवीय सेवाओं का जो पक्ष है, इस काम को मंत्रालय तीन कार्यकारी एजेंसियों के माध्यम से करता है - पहला है स्टेट एजेंसीज़, दूसरा है एन.जी.ओज़. और तीसरा इनके खुद के इंस्टीट्यूशन्स हैं, कारपोरेशन्स हैं, जिनके माध्यम से ये इस काम को करते हैं। मानवीय सेवाओं के जो तीन काम हैं - उनमें सबसे बड़ा और एकमात्र यदि इनका कोई पार्टनर है, तो वह है एन.जी.ओज़। एक भी स्कीम्स ऐसी नहीं है, जो कोई स्टेट गवर्नमेंट चलाती हो या भारत सरकार खुद चलाती हो। इन तीनों के वेलफेयर की सारी स्कीम्स एन.जी.ओज़. चलाते हैं।

सदन की भी राय यह होगी, कुछ लोग यह भी मानते होंगे कि एन.जी.ओज़. की credibility क्या है। निश्चित तौर से कोई भी वर्ग, कोई भी संस्था, कोई भी दल - क्योंकि हम एक अलग दल के, अलग संस्था के सदस्य हैं - सबमें तरह-तरह के लोग होते हैं। एनजीओज़ अच्छे भी हैं, कुछ एनजीओज़ अक्षम भी हैं। उन्हें हमें सक्षम बनाने का काम करना पड़ेगा और उसके तहत एनजीओज़ को किस प्रकार से strength किया जाए, उनको किस प्रकार से अच्छा बनाया जाए, यह भी देखना होगा। जो अच्छे एनजीओज़ हैं, उन्हें उनके साथ न आंका जाए, एक ही लाठी से नहीं हांका जाए, इसकी भी व्यवस्था हमें करनी पड़ेगी। महोदय, सरकार और एनजीओज़ की जो पब्लिक प्राइवेट पार्टनरशिप है, उसके आधार पर सारी स्कीम्स होती हैं। अभी मंत्रालय ने जो सिस्टम बना रखा है, उसमें स्टेट गवर्नमेंट की recommedations जिन एनजीओज़ के संबंध में आती है, उनको ये ग्रांट देते हैं और monitoring system, evolution या valuation जो है, वह स्टेट गवर्नमेंट के ऊपर है और स्टेट गवर्नमेंट जैसा करती है, वैसा ही ये मानते हैं। अब मैं बहुत शॉर्ट में आपके माध्यम से एनजीओज़ की जो समस्याएं हैं, उनसे मंत्री महोदय को अवगत कराना चाहता हूं। महोदय, एनजीओ आपकी मिनिस्ट्री के क्रियान्वयन का एक महत्वपूर्ण साझीदार है। साझीदार की समस्याओं को अनदेखा करने के नतीजों की निश्चित तौर से कल्पना की जा सकती है कि वे कैसे होंगे। आज की तारीख में एनजीओज़ को जो ग्रांट मिलती है, वह एक किश्त में मिलती है। वह किश्त दिसम्बर, जनवरी, फरवरी और मार्च में मिलती है। एक एनजीओ का कार्यकर्त्ता, जिसको 2200 रुपए, 2500 रुपए या 3000 रुपए की छोटी सी तनख्वाह मिलती है, वह जनवरी में तनख्वाह लेगा, उस एनजीओ को अगर जनवरी में पैसा मिलेगा तो वह कैसे काम को अंजाम देगा और कैसा काम कर पाएगा, उसकी क्वालिटी कैसी होगी, इस पर विचार करने की

आवश्यकता है। पहले कई वर्षों तक दो instalments में भुगतान हुआ करता था। पहली instalment बिना किसी अनुशंसा के, बिना किसी recommendation के पिछले साल के आधार पर उस एन.जी.ओज़ को दे दी जाती थी और दूसरी किश्त स्टेट गवर्नमेंट की recommendation के बाद उसको दी जाती थी। इस प्रकार दो समान किश्तों में पैसा मिलने के कारण काम चलता रहता था। अब एक प्रशासनिक ऑर्डर के चलते पिछले दो साल से एनजीओज़ को सिर्फ एक किश्त दी जाती है। ...(**समय की घंटी**)... महोदय, एक होती है, मेडन स्पीच, जिसमें आप घंटी नहीं बजा सकते, और मेर स्पीच है, लास्ट स्पीच ...(**व्यवधान**)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): You can take two more minutes. You asked for one minute. I am giving you two minutes.

डा. नारायण सिंह मानकलाव : क्या होता है कि जो एनजीओ है, इसको दो समान किश्तों में पैसा मिलता था। एक administrative order हुआ और यह तय हो गया, एक सुप्रभात में, कि अब इनको एक ही किश्त में मिलेगा जिसका पैसा जनवरी, मार्च और अप्रैल तक मिलता है। इसको तत्काल दो किश्तों में किया जाए जिससे काम की क्वालिटी बढ़े और एनजीओज़ अपने काम को अच्छी तरह से कर सकें। दूसरा विषय यह है कि एनजीओज़ के अंदर जो कार्यकर्त्ता हैं, उनमें सबसे छोटे पद के लोग सफाई कर्मचारी और peon हैं जिनकी तनख्वाह स्कीम में 2200 रुपए है। ये वे लोग हैं जो दलित हैं, प्रताड़ित हैं, छोटे हैं। बाकी लोगों की तो फिर भी चार हजार, पांच हजार तनख्वाह है। यह जो 2200 रुपए तनख्वाह है, यह तो minimum wages के अनुसार भी ठीक नहीं बैठती। अगर हम NREGA की बात करें तो NREGA भी इससे ज्यादा देता है। जिस NREGA को लेकर हम विश्वभर में गुंजायमान हो रहे हैं, उसको कम से कम NREGA के बराबर करने की तो कृपा करें ताकि वह आदमी अपनी आजीविका का पालन कर सके। ...(**व्यवधान**)... NREGA बिना मरेगा नहीं। एक और ऑर्डर हुआ है कि स्वावलम्बन लाने के लिए हर साल पांच परसेंट ग्रांट कम करेंगे। एनजीओज़ जो पहले से ही कम तनख्वाह में काम कर रहा है, जहां लोग 2200 रुपए से 5000 रुपए की छोटी सी तनख्वाह में काम कर रहे हैं, जिसे पैसा दिसम्बर में मिल रहा है, उसको corporate वगैरह पैसे देने वाले हैं नहीं, इसलिए यह जो पांच परसेंट वाला barrier आप लगा रहे हो, इस पर आप पुनर्विचार करें और इसे देखें। इसके अलावा डिस-एबिलिटी के बारे में भी आपसे कुछ निवेदन है कि जो पर्सन्स विद डिस-एबिलिटीज ऐक्ट-1995 बना है, इसको पूरे देश में क्रियान्वयन करने की कोशिश करें। राष्ट्रीय विकलांग नीति की अनुपालना और उसकी शिथिलता को दूर करें। हर विकलांग को एक मास्टर कार्ड देने की योजना पहले चली थी। इसमें जो उपकरण देते हैं या सहायता देते हैं, उसको बार-बार लेने की प्रवृत्ति न रहे और उसको यह मालूम पड़े कि इसके पास यह कार्ड है। इसलिए ओल्ड ऐज के लिए मेरा निवेदन है जैसा कमेटी से भी एक रिकमंडेशन आई थी ...(**व्यवधान**)... सर, बिल्कुल खत्म कर रहा हूं, मैं ज्यादा बोलता ही नहीं हूं।

ओल्ड ऐज के बारे में सबसे बड़ी समस्या मंत्री महोदय को निवेदन करना चाहता हूं, वह है स्वास्थ्य। अगर कोई बुड्ढा आदमी बीमारी हो गया और उसके बेटे को पता नहीं है कि इसके प्रोस्टेट है या डॉयबिटिज है या इसको और क्या तकलीफ है। उसका बेटा घर में बैठा-बैठा कहता है कि इसको बुढ़ापा है, इसको तो मरना ही है। इसलिए ऐसे लोगों को स्वास्थ्य की सुविधा चाहिए। स्वास्थ्य की सुविधा के लिए हमने कमेटी से भी रिकमंडेशन कराई थी कि बूढ़े लोगों का ग्रुप हेल्थ इंश्यारेंस किया जाए। अगर इनका ग्रुप हेल्थ इंश्योरेंस होगा, तो उनको पैसा मिलेगा, बेटा पैसा लेगा तथा इलाज हो सकता है। इसलिए जैसे आपने बी.पी.एल. परिवारों का ग्रुप हेल्थ इंश्योरेंस किया है, वैसे ही

वृद्धों का भी करें। वृद्धों के लिए जिले-वाइज हॉस्पिटल में जगह करें, एक यूनिट बनाएं या वार्ड बनाएं, लेकिन इस प्रकार की व्यवस्था करें। इसी प्रकार से ड्रग एडिक्ट पर भी काम करेंगे। पिछले 10 वर्षों से नशे की प्रवृत्ति बढ़ रही है। नशे पर अगर ध्यान नहीं देंगे तो जैसे आपका नरेगा है, जो विकास की स्कीमें हैं, उससे गरीब आदमी गरीब होता जा रहा है, क्योंकि किसी अमीर आदमी को आपने ऐसे दारू पीते हुए नहीं देखा है। वह तो एक पैग घर में लेता है तथा सड़कों पर तो वे गरीब घूमते हैं। गरीब सौ रुपए कमाकर लाता है और अस्सी रुपए दारू में खर्च कर देता है। इससे उसका परिवार दुखी होता है। इसलिए इस पर आप बहुत ज्यादा ध्यान दें। धन्यवाद।

DR. ANBUMANI RAMADOSS (Tamil Nadu): Mr. Vice-Chairman, Sir, first of all, I would like to thank you for allowing me to participate in the discussion on the working of the Ministry of Social Justice and Empowerment. Yesterday, during the discussion on the functioning of the Ministry of Health, I had spoken about the huge divide between the northern and southern part of India. We can call this divide as economic divide, social divide, developmental divide, literacy divide, or, health divide. We all know that in these factors, the southern part of India is more developed than the northern part.

Sir, I would like to state that one of the main reasons for the development of southern part of India is the concept called social justice. It is not only social justice but the social equity, social inclusivity and social empowerment, which lead to social harmony, which is prevalent more in the southern part, arguably. On the other hand, the northern part produced maximum number of prime ministers, maximum number of senior ministers but the development process has not percolated into this sector or into this region.

I do not want to discriminate between the north and the south. But, it is a reality. Why? Because, we had leaders like Tandai Periyar from Tamil Nadu, Shri Narayanaguru, Dr. Ambedkar and other like minded leaders, who came from that region and who had fought for social justice and social equity and were successful also.

Sir, had Tandai Periyar not been there at that time, I would not have reached here in front of you to express my views, and, I would have been ploughing the fields and working like a farmer. Because of him, because of social justice, I am here in front of you. That is what is needed throughout the country. Both the Cabinet and the State Minister are dynamic Ministers, and, we expect a lot from them for the developmental process of India. Sir, when we speak about the oppressed section of society in India, I would like to say that there are different categories, whether SC, ST, OBC or minority, and, in totality, approximately ninety per cent of this section in India is oppressed. And this section has been oppressed or suppressed not for years, not for decades but for centuries, generations after generations. Just sixty years are not enough to undo what has been done to them over these generations, over these centuries? So, we have to take some concrete steps and measures to uplift them. 1 would be the first one to appreciate if the caste or community system is eradicated from India.

But then, how? By just talking within the Parliament and outside, I don't think it is going to happen. By actually doing something, bring the have-nots to haves. That is what we need to do. Bring them to equality where the progressive people are there. That is what we need to do and that is

what should be done in our country. Sir, today the concept of reservation is nothing new for us. Even in the developed countries like America, there is reservation; in countries like Australia, there is reservation. Here in India, we need reservation. Why? Because we need to take this section of people, who have been discriminated against for centuries, on a par with the development process of our nation. When we talk about reservation for OBCs, the fruit of reservation had come after so many years only about 18 years ago for jobs and only 3 years ago for education and that is not the fulfilment. In the last 18 years of reservation for OBCs, you see the backlogs. When you go into the backlogs and then actual reservation benefits, you see that only 5 per cent of people have been benefited in the jobs in 18 years. And, when you say the reservation for OBCs in the educational institutions, you see, this year in the IITs, 50 per cent of the posts are being unfilled. Because of what? On the one hand, you give this benefit of reservation and on the other hand, you pull the chair, you pull the rug under them, talking about conditions like creamy layer and all that. The Judiciary does not help us any bit in this, and I feel that the Judiciary is prejudice or biased against reservation. I could talk boldly in this House on that issue because we know what happened to the 27 per cent reservation for OBCs, how it was scuttled and how the concept of creamy layer and all that came. I do not want to go much into that, Sir. Reservation is not just some concession given. It is a Constitutional right for all the citizens who have been empowered to have reservation. It is a Constitutional right of every deprived section of society, every individual who is living in villages who has been discriminated against in the past. Even though some of the issues which I will raise very shortly will not be pertaining to this particular Ministry, I am sure, since they are the nodal Ministry, they could associate themselves and act as a liaisoning agency with the other Ministries as well.

Sir, the States should be empowered to have the quantum of reservation as they require. What is the concept of having a just 50 per cent slab? I do not see a point in that. When we say that 90 per cent of the Indian population is a deprived society, why do we have a just 50 per cent slab? What is the logic in the Supreme Court's saying that you should have a slab of 50 per cent? That should be eliminated; that should be eradicated. Time and again we have seen the interference of the Judiciary in the Legislature. We get these laws passed and then finally those are stayed unfortunately. Like Tamil Nadu, which has a 69 per cent of reservation policy, if tomorrow we want to have 75 per cent reservation according to needs and necessity, there should be a concept of compartmental reservation which has been very successfully implemented in States like Karnataka and Kerala.

Sir, a very important concept which my colleague Mr. Siva had brought out is census. Every 10 years we do a census. Coming 2011, we will have a census in that. Just all we request is a category called OBCs be added. What is the concept? Today, the Supreme Court is saying that OBCs are just 30 or 40 per cent. We do not know what is it like. So, let us know what is the actual position. Last such census was done in India in 1931, that is, 80 years ago. A lot of water has flown down the bridge after that. So, we need to know the actuality of this.

My colleague Mr. D. Raja, who initiated this very wonderful discussion, talked about reservation in the private sector. That should be the priority of this Government. It was a priority of the last Government. The Government is a continuous process. I am sure the UPA Government will bring out reservation in the private sector and it will go a long way in satiating the needs of the needy people throughout the country.

Also, Sir, the Natchiappan Committee Report, which is a very wonderful Report, has to be implemented in totality so that we could have equal distribution on these issues.

Sir, I have got two more issues. We should have a Parliamentary Committee on OBCs. Since the reservation for OBCs has been there in jobs as well as in educational institutions, this Parliamentary Committee should be constituted immediately. This Ministry should take the responsibility and ask the Prime Minister and others to take up this issue and constitute a Parliamentary Committee for OBCs exclusively. Sir, we have the National Commission for Backward Classes. But it does not have any teeth; it does not have any mandate; and it does not have any power to act. We need to make the National Commission for Backward Classes on a par with the National Commission for SC & ST and the National Commission for Women.

All my colleagues have spoken on the issue of physically challenged. This is a neglected group of people who have been completely discriminated whether they are mentally challenged or hearing impaired or visually impaired. They need to be given priority. The focus of this Ministry should be on these people. They should be given priority and privileges. There should not be any discrimination against them. More awareness should be there. They should be part of the mainstream.

Next is alcoholism. Yesterday also I talked about it. More and more people are getting addicted to alcohol. There was a time when people started taking it at the age of 28. Then it came down to 19 years. And, today, school going children of 13-½ years are taking it, and, by the time, they are 20 or 22 years old, they are becoming alcoholic. To address these issues, we need to take them up. This Ministry is the core Ministry which has de-addiction centres not only for alcohol but also for drugs on the border of Punjab and Rajasthan. The North-East is something where you need to have a lot of focus on rehabilitation centres, and rejuvenation centres.

The core issues of physically challenged should be addressed. I appreciate the work of both the young Ministers. Both of them are sitting here. They should give priority to this. I just want them to rectify the anomalies in the selection process of the UPSC. It is an ongoing phenomenon. Anomalies are there. Discrimination of OBC is there. I can sit with the Ministers and discuss it with them. This is a very, very important issue. A lot of youngsters are coming to us on this issue. With these words, I, once again, thank you, Sir.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Sir, I thank you for having given me this opportunity to speak on this very important debate.

All my colleagues have made exceptionally vital points. The reason why I wanted to be a part of this debate, Sir, is because I feel that, in many ways, the Social Justice and Empowerment Ministry represents the conscience of the nation.

At a time of spectacular and rapid social and economic transformation, it will be the resolve and the agenda of this Ministry which will be the moral compass for all of us in this House and the rest of India.

The charter of this Ministry is to ensure that with rising prosperity, when the entire country is making giant strides in this century as a super power, there must always be equity. As India's economy grows, as individuals, families and communities become better educated and wealthier than ever before in our history, we must commit ourselves to the process of social empowerment to root out the prejudices and biases that have left disadvantaged vast sections of our brethren and sisters in so many parts of our country.

Sir, I want to concentrate only on three major issues. I don't want to go into very great detail on the issues of the Schedules Castes and the Scheduled Tribes which have been raised by many of my colleagues. Many important points have been made and I endorse those points wholeheartedly. But I just want to make one suggestion regarding the Scheduled Castes and the Scheduled Tribes.

Our discussion has focussed primarily upon reservation for the Scheduled Castes and the Schedules Tribes for filling up those reserved seats; for making sure that in the educational institutions, they get scholarships; for giving them opportunities for education and employment in the Government and employment in the private sector; and to ensure that their livelihood is safeguarded.

But, I feel, Sir, in this era of free market economy, we would not be doing justice to the vast majority of our Scheduled Castes and the Schedules Tribes brethren and sisters until we don't see in the Sensex an entrepreneurial class of the Scheduled Castes and the Schedules Tribes which we don't have now. How many companies do we have in India that are listed on the sensex or the stock market or a very major company that's talked about everyday in the economy that is headed by a person belonging to the Scheduled Castes or a person belonging to the Scheduled Tribes? I think, Sir, in a free market economy, that would be the true mark. I fully support and endorse the concept of filling up reserved vacancies, making sure that backlog is not there and ensuring that the Central Government gives them jobs. But, the very important work that has been done by the Ministry is the National Scheduled Castes Finance and Development Corporation which is now providing loans as well as skilled training, management, development and marketing support to small entrepreneurs. That beginning has already been made. But, I would request the young and dynamic Minister to scale up this mission very, very ambitiously, to be bold, to be visionary and to ensure that by the time this Government lays down office and come back again, of course, by 2020, we find many companies, many very large companies, which are listed on the stock market where a large entrepreneurial class is from the most disadvantaged sections of the society which is not there today. In the area of free market, I think, that is a very important milestone that is still left for us to achieve.

Sir, I know that you have been gracious enough to give me the time. I know that the time of my party is limited. I only want to concentrate on three issues which have been raised by my colleagues

also before me. Sir, a Division of the Ministry deals with the elderly or the senior citizens, persons with disabilities and those with substance abuse. Sir, I believe, senior citizens form about 7.7 crore of the population. Yet, what is the care and concern, what is the focus really that we give to these senior citizens as a State? These are the groups that require the intervention of the State, of the Government, of the Ministry, to play the role of a guarantor to ensure that they have equal access to all the facilities in our democracy, to all the Constitutional and legal rights in our democracy. Therefore, Sir, I feel that one of the most important pieces of legislation enacted by this Government is the Maintenance and Welfare of Parents and Senior Citizens Act in 2007.

Sir, we are a young country. We have a population of young people. In 1.1 billion population, more than half are below the age of 25. A large number of them are under the age of 15. And, at the same time, nobody who watches television or nobody who reads the newspaper everyday can deny the fact that we treat our elderly, we treat our parents and we treat our senior citizens with a particular lack of concern that does not do either our family system or society or democracy any kind of grace. In that sense alone, Sir, I think, this Ministry would be permanently and perennially relevant to ensure the welfare of senior citizens.

Sir, I know the fact of decline of joint family. In many ways, the joint family was patriarchal system which, I think, took away a great deal from the right of young women. But, in any ways, it was a socially cohesive unit that cared for the people who were elderly and treated them with considerable respect. Now, with the decline of the joint family, Sir, I think, the role of the State to intervene in this regard has become much greater. Sir, I looked at the report of the Ministry and I was a little surprised that the amounts that have been set aside for the Central Sector Scheme, Integrated Programme for Older Persons in 2006-07, was Rs.28 crores and the amount released was Rs.12.53 crores. In 2008-09, the amount set aside was only Rs.22 crores and the amount released was only Rs.17.72 crores. In 2007-08, it was Rs.16.12 crores. Sir, there were eleven States and Union Territories, namely, Arunachal, Goa, Gujarat, Jharkhand, Meghalaya, Sikkim, Chandigarh, Daman and Diu, Dadra, from which no proposals, at all, were received under this scheme. Therefore, in that sense, it is not possible for me to ask only the Minister as to why these proposals were not fully implemented for the welfare of the senior citizens.

Therefore, I would request the Minister to ensure that whatever has been allotted, is, at least, used by the States, that he calls for reports from the States, from Ministers concerned in those States to ensure that those schemes for senior citizens are properly implemented. Sir, then 1 looked at the report and I looked at the schemes, there are very many praise-worthy schemes which the Ministry is implementing, Non-Plan Scheme of Assistance to Panchayati Raj Institutions, Old Age Homes, Health, there are very many important schemes, Sir. Then 1 looked at, for example, the Ministry of Health and Family Welfare, which has provided separate queues for older persons in government hospitals, geriatric clinics, and then the Ministry of Railways provides separate railway

counters, the Ministry of Civil Aviation provides 50 per cent discount tickets, the Ministry of Finance gives them income tax deductions. But, despite all this, I think, there should be a greater vision in the integration of senior citizens and the kind of problems that they face today. Many of our senior citizens are abandoned by their families and by their young people. We have cells against violence. We have the PC Act which is under this Ministry, atrocities against dalits, we have cells for violence against women. I believe that there should be a special cell for violence against senior citizens. So many senior citizens we read about everyday in the newspapers that they are being abused or beaten or killed by their domestic staff or by their children, the very children that they brought up with so much care and concern, for the sake of their homes, they are being thrown out. Therefore, Sir, I believe that there should be a little more consideration about the circumstances under which these senior citizens live, and I believe that the Ministry should pay particular attention to those issues. Sir, you are looking at me and you are about to press the Bell. Sir, I will conclude in only one minute. Sir, I would thank you for having given me the time. I just want to point out to something that was already raised before, and that was with regard to the people differently abled, those with physical disabilities are put aside the report. I am not going to take that kind of time, Sir. There are people with disabilities in India who represent 2.1 per cent of our population. But, Sir, if you look at the Act, there are Acts that have been passed that take care of the welfare of the differently-abled people, mentally challenged people, those with physical disabilites, yet we must, as a society, ask ourselves, how far we have been able to integrate them within our society. In the Act itself, there are certain guidelines that have been laid down that the Government is bound to do. To review a barrier-free environment, to monitor and evaluate the impact of policies and programmes designed for achieving equality of the differently-abled people, and full participation of disabled in the society, and particularly, screen children for early detection of physical disabilities. Sir, there are only 34 per cent of the physically differently-abled people who are employed, only 49 per cent of them are literate. So, my request to the Minister is that there should be a paradigm shift to mainstream the physically disabled from a medical angle to social rehabilitation so that they are integrated in terms of employment, in terms of education and in terms of human dignity. My last sentence, I would like to add that the Ministry is not here to force change on society. Society has its own free will and will change and adapt. And when society falters and when society forgets, and when it forgets its obligations, it is the duty of the Ministry to bring it back to the correct path, and I am to offer equal treatment to all. Sir, there cannot be a better definition of the words social justice and empowerment. That is all. Thank you very much.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): No, I did not give you equal treatment. I gave you more time. Now, Dr. Janardhan Waghmare.

DR. JANARDHAN WAGHMARE (Maharashtra): Thank you, Sir. First of all, let me thank Shri D.Raja for raising this issue in this House. Previously, the Ministry of Social Justice and Empowerment was called the Ministry of Social Welfare. Now, the nomenclature has been changed. It is the Ministry of Social Justice and Empowerment. So, "social justice" is a multidimensional concept. It has various aspects. But, now, I confine myself to reservation. It also has a very long

history. This concept of "social justice" was evolved in the nineteenth century. As far as Maharashtra is concerned, Mahatma Phule was the first person to talk about social justice. He had made a demand to the British Government for giving reservations to weaker sections – farmers, *Dalits* and other weaker sections in services. This was the concept. It was picked up by Chhatrapati Shahu Maharaj of Kolhapur, and he made 50 per cent reservation in Services in his own State. Dr. Ambedkar has inherited the legacy of Mahatma Phule and Rajeshri Shahu Maharaj, and he has been instrumental in making a provision of reservations in the Constitution. He was Chairman of the Drafting Committee, and he made this. He prevailed in the House, and now, there are reservations, reservations for STs, SCs and even for OBCs. OBCs took a long time. Kakasaheb Kelkar Committee was confused. It was Mandal Commission which came to certain conclusions, and now, reservation is given to them also. Sir, I am not going to take a long time. 1 would only make certain suggestions. I also cannot understand the rationale behind 50 per cent. What is the rationale? The Constitution is not behind it. There is no other reason. So, what is the rationale? This has to be reconsidered. Now, when you have nearly 70 per cent of the population under 'reservation', the reservation of 50 per cent should be reconsidered That is why, I would request our hon. Minister to take up this issue. What is the rationale? The rationale has to be decided.

Sir, I am going to raise another problem. The UPA Government has given a commitment of reservation in private sector also. In the Constitution also, this is not barred. So, why do we oppose it? In future, the private sector is going to be larger; it is going to expand more and more, and the public sector will be shrunk. Therefore, there would be no choice for giving reservation in public sector and, in future, of course, there would be a large enlargement of private sector. This has to be, really, considered. Now, there are many segments of society, for instance "Dalit Christians" and "Dalit Muslims". Even though they are Christians, they are *Dalits;* they are treated like *Dalits.* Even though they are Muslims, they are treated like *Dalits.* That is why, this factor has to be considered. The Sachar Committee has made certain recommendations. That also has to be considered. A nation cannot be a nation 'half weak and half strong'; this has to be understood. The Supreme Court also has asked for the opinion of the Government regarding "Dalit Christians" and "Dalit Muslims". Sir, this has to be considered as early as possible. The categories which are weak economically, but do not come under the "reservation", why not have an affirmative action programme for them?

The United States of America has accepted this. It has not only accepted an affirmative action policy, but also implemented the policy or programme. Why shouldn't we do this? Why shouldn't our Ministry of Social Justice and Empowerment consider this? A comprehensive programme should be prepared for weaker sections, the marginal sections, whatever be their castes. Giving a few facilities here and there will not solve the problem. The problem is very serious and deep-rooted and, therefore, we have to go into the details without any prejudice for any community, whether it may be a religious community or whatever it is. This is a part and parcel of nation building and building the capacity of the nation.

Sir, in my opinion, education is the first and last hope of this country. But now in education also there are no opportunities. We always talk about equal opportunity in education. Unless opportunities are equalised, you can't get equal opportunity. Facilities have to be equalised; opportunities themselves have to be equalised. Now, in the private sector engineering and medical colleges the fee is so high that the poor people, the SCs, the STs and the OBCs can't afford to pay the fee. That is the reason why reservation should be applied to the private sector also. This is my request to the Minister. For instance, in the recent Bill that we passed we have made 25 per cent reservation for the weaker sections in primary education. Why don't we provide this in higher education in all the professional colleges so that justice can be done? This issue of social justice has to be considered seriously and people should get social justice. The future of democracy depends upon that and the welfare of the society depends upon that. The people should get opportunity of education, opportunity of employment and opportunity of health-care. So, this has to be considered very sympathetically by the Ministry of Social Justice. Thank you very much.

DR. RADHAKANT NAYAK (Orissa): Thank you very much, Sir. First of all, I congratulate the young and dynamic Minister for agreeing to a discussion on the working of the Ministry of Social Justice and Empowerment, and I wish him well, as well as, his colleagues in the Ministry.

Sir, I propose to raise not many issues because most of our senior colleagues, cutting across party lines, have waxed eloquent on several issues that concern this Ministry and the people for whom this Ministry exists. I only want to raise one basic issue which is very crucial to the life and to the existence of many people for whom this Ministry exists. This relates to the atrocities committed against the SCs, STs and others weaker sections in our society. These categories of people have two types of rights. One is the Constitutional rights dealt in the Fundamental Rights and the Directive Principles of State Policy Chapters. In additions there are two important Statutes. One the Protection of Civi! Rights Act, 1955 and the other is the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, which provide for the legal rights. As far as these groups of people are concerned, the right to get special protection is available under these two Statutes.

The crimes against SCs and STs are broadly classified under ten major heads. They are murder, hurt, rape, kidnapping and abduction, dacoity, robbery, arson and others. These crimes are also catalogued in the Indian Penal Code as well. But the most important problem is that the two statutes, which have been promulgated and which are under implementation, are not adequate to give total protection to these categories of people. This is because they contain a number of deficiencies and there one finds wrong or deficient conceptualisation and implementation of these statutes. In fact, these two laws are not only inadequate, but make a mockery of justice to be meted out to these categories of people. The current Budget on which many of my colleagues have spoken, and the different institutions like the SC and ST Commission and various other Commissions and Committees

of the Ministry they appear to be mere cosmetic institutions and the least said about them is better.

Let us take the word 'atrocity'. The Oxford Dictionary defines what exactly 'atrocity' is; even the glossary of legal dictionaries would also speak. 'Atrocity' means 'wickedness', 'wicked' or 'cruel act'. Nothing more than that. Therefore, sometimes, we need to bring in some other issues, some other laws, to prove violence against these categories of people. If one goes deep into the injustices perpetrated on the *dalits* or their categories in terms of history, culture, politics and deprivation, including inaccessibility, segregation and discrimination, one finds that these statutes do not, at all, concern the irreparable damages being done to the *dalits,* physically, socially, culturally and psychologically. Issues like dehumanisation do not form part of there laws. Dehumanisation or economic disenfranchisement, denial of rights in all their nuances, forced migration, contractual slavery, compelled labour or induced hunger, do not form part of these statutes. For example, when we speak of labour. I am reminded of Aristotelian concept of slavery. According to him, what is slavery? According to him 'slavery' is a labour which is meant for only inferior beings. That is the Aristotelian concept of slavery. Therefore, Sir, my problem is, today, in the literature, whether it is a Government literature. In our literature, we do not find a proper term to describe the injustices meted out to these communities.

Let me spell out what exactly I mean. Today, these categories of people are suffering from, what is called, the 'unspoken terrors' and that terror has several indicators. One, they are forced to surrender to the superior authority, Even tacit acceptance of their powerlessness is a form of terror, Second these people are deprived of resources necessary to fight back and thus are at the mercy of the tormentors. Thus, the rehabilitation and relief packages as well as the land acquisition laws and various other statutes would make these people more powerless then what they are today or what they were in the past. Fourth, Programme problems like allotment of land to the *dalits* or giving water to their lands are non-existent. They have become counter-productive or they are not within the ambit of the working of this Ministry at all. Fifth they have much less employment than others. Whether you take Infant Mortality Rate or Maternal Mortality Rate, every other indicator is more harmful to these people. Such violence takes a heavier toll of these people than others. Therefore, the proper term, that could be used, in order to describe this type of violence that is committed against these people in the society, is genocide. What is genocide? It is very important for us to understand this. The philosophy guides you; philosophy has enlightened us. Sir, there are three important statutes which are available in the international legal system. First, the Universal Declaration of Human Rights; second the International Convention on Civil and Political Rights; and third, which is most the important, is the Convention on the Prevention and Punishment of the Crime of Genocide, which is applicable to us, and our country is a signatory to all the Convention. Therefore, genocide has been defined in so many words which, I thought, I should enlighten this House. This is very important, which we have ignored to incorporate in our legal system...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): You have taken eight minutes. Take two minutes more.

SHRI RADHAKANT NAYAK: Sir, I am the last speaker. Don't you think you need to be a little more generous?

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): There are four speakers more. Take two minutes more.

SHRI RADHAKANT NAYAK: The convention defines genocide as follows: "Any of the following acts committed with intent to destroy, in general or in part, a national, ethnic, racial or religious group – killing members of any group, causing serious bodily or mental harm to members of a group, deliberately inflicting on the group conditions of life calculated to bring about physical destruction in whole or in part." This is adequately defined in the Convention, but it is not available in our legal system. Therefore, how exactly should we go about it? You are aware how Hitler planned the holocaust. Hitler perpetrated it. That was a one-time horrific act. In this country, our variant of genocide goes on for centuries together. It crosses boundaries of generations and moves to other generations, and from centuries to eons And, it is not only human, but it is also ecological.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): That is all.

SHRI RADHAKANT NAYAK: It is cultural. It is genetic. In other words, we should promulgate under our legal system, a new law, which has to be more radical, and substantially innovative. Only then will it be possible for us to mitigate the geanocidal violence which is being perpetrated directly, or, indirectly by some groups in our society against these unfortunate hapless people Thank you.

सुश्री सुशीला तिरिया (उड़ीसा) : थैंक यू, सर, आपने मुझे बोलने का मौका दिया। सर, सबसे पहले मैं सोशल जस्टिस के युवा मंत्री श्री मुकुल वासनिक जी को बधाई देना चाहूंगी कि सोशल जस्टिस मिनिस्ट्री उनकी तरह एक नौजवान मंत्री के हाथ में सौंपी गई है जो शायद बहुत दिनों से उन मिनिस्ट्री में कुछ करने के इंतजार में हैं। सर, यह बोलने के बाद मैं आपके माध्यम से दो-चार मुद्दों की तरफ ध्यान दिलाना चाहूंगी। इस देश में जिस तरह की सोशल इंजीनियरिंग है, इस देश में सदियों से सोशल इंजीनियरिंग के हिसाब से समाज चलता आ रहा है। लोगों को न्याय दिलाने के लिए, लोगों को जस्टिस दिलाने के लिए इस मिनिस्ट्री में काम करने के लिए अभी बहुत कुछ बाकी है। इसमें social justice केवल SCs, STs, Backward Classes और Minorities के लिए नहीं है, बल्कि मेरे हिसाब से इसमें महिलाओं, बच्चों, disabled एवं Senior Citizens के लिए भी equally social justice है। तो मैं कहना चाहती हूं कि गौर से अगर देखें तो इस मिनिस्ट्री के बहुत सारे काम हैं, इसलिए मैं हमारे सामाजिक न्याय और अधिकारिता मंत्री, श्री मुकुल वासनिक जी को, जो युवा मंत्री हैं, दोबारा बधाई देना चाहूंगी, क्योंकि वे पहले भी जब मंत्री रहे तो इन्होंने काम करके दिखाया था और अब फिर हम SC, ST के जितने भी लोग हैं, हम सब लोग उम्मीद करेंगे कि ये इस मिनिस्ट्री में भी जरूर सफल रहेंगे।

सर, मैं एक चीज पहले कहना नहीं चाहती थी, लेकिन कहनी पड़ेगी क्योंकि आप समय की घंटी बजाएंगे। सर, मैं यह कहना चाहूंगी, जैसा कि प्रवीण राष्ट्रपाल भाई ने कहा कि जिस वक्त 12% reservation था, उस वक्त इसमें 7% reservation था SC, ST के लिए, लेकिन अभी पापुलेशन बहुत बढ़ गई है, 16 करोड़ से ज्यादा SC की और 8 करोड़ से ज्यादा ST की पापुलेशन हो गई है। मैं यह कहना चाहूंगी, मैं दिल से नहीं कह रही, कि जितना भी पढ़-लिखकर हम लोग आगे आए हैं, हमको तो reservation की जरूरत नहीं है, लेकिन पापुलेशन जिस तरह से बढ़

रही है, उस पापुलेशन को देखते हुए ही reservation के percentage को भी बढ़ाना चाहिए। जैसे पूर्व हेल्थ मिनिस्टर ने कहा कि reservation देश की जरूरत नहीं होना चाहिए, मैं भी उनसे सहमत हूं, लेकिन देश में ऐसा environment कहां पैदा हो रहा है कि reservation की जरूर न पड़े। हम तो उस दिन का इंतजार कर रहे हैं कि वह दिन जिस दिन इस देश में reservation की जरूरत न हो। इस देश के लोगों की मानसिकता उस तरह से बननी चाहिए, उस तरह का environment बनना चाहिए, ताकि देश में reservation लेने वाला खुद यह कहे कि हमें reservation नहीं चाहिए। लेकिन, जैसा कि मैं कहना चाहूंगी कि अभी तक back-log भी पूरा नहीं हुआ है, अभी भी उसमें बाकी है। जैसे पिछले Empowerment Minister ने Overseas scholarship SC, ST के meritorious students को दिया था, उनको विदेश में पढ़ने के लिए भेजा था, लेकिन उसमें भी back-log है। उसके लिए, SC, ST दोनों से, मात्र 30 students को, इंजीनियर, डाक्टर आदि पढ़ने के लिए चुना जाता है। ...(**समय की घंटी**)... सर, मैंने अभी तो बोलना शुरु किया है। अभी उसमें भी back-log बाकी है।

श्री उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : पांच मिनट हो गए हैं।

सुश्री सुशीला तिरिया : सर, महिलाओं के साथ injustice तो हमेशा हुआ है, इसलिए महिलाएं सबसे पहले justice Social Justice and Environment Ministry से लेना चाहेंगी। SC, ST और minority तो हैं ही, Minority Corporation अभी तो बनी है, कैसे बनी है, क्या है, यह भी नोडल मिनिस्ट्री को देखना चाहिए, यह मैं आपके माध्यम से कहना चाहती हूं।

सर, मैं ट्राइबल्स के बारे में कुछ कहना चाहूंगी। 73rd & 74th Amendment जो पंचायत राज में हुआ है, उसी को शैड्यूल्ड ट्राइबल डिस्ट्रिक्ट में, सब प्लान एरिया में, चाहे SC, ST सब प्लान एरिया है, उसको उसी जगह पर ठीक से आप लागू कीजिए, समानता लाइए। उस क्षेत्र में विकास की किसी किस्म की कोई समस्या नहीं रहेगी, कोई बाधा नहीं होगी, विकास जरूर होगा। जब तक इकनॉमिकली, सोशली, एजुकेशनली विकास हमारी रिज़र्व्ड केटेगरीज़ को नहीं मिलेगा, तब तक विकास कभी नहीं होगी। इस तरह से देश में आवाज आती रहेगी। ...(**समय की घंटी**)... तो मैं आपसे यह निवेदन करना चाहती हूं, केवल एक-दो मुद्दों में कि आप केवल हमारा जो बिल है, एक्ट है, उसको ठीक तरह से इम्पिलमेंट कीजिए। What about ITDA? सर, उधर सैंकड़ों से, कितने ही सालों से पैसा जाता रहा, लेकिन हमने कभी evaluation किया कि क्या काम हो रहा है? कभी नहीं किया। इसलिए गरीब गरीब होता जा रहा है, अमीर अमीर होता जा रहा है। इसलिए मैं निवेदन करना चाहूंगी कि केवल हमारा यह काम रह गया है, इम्प्लिमेंटेशन भी सही तरीके से हो जाए तो अच्छा है।

महिलाओं के लिए, सर, एक मिनट, मैं कहना चाहूंगी कि आपने Domestic Violence आदि बहुत सारे बिल बना दिए, लेकिन आज भी मजदूरी के मामले में भी महिलाओं के साथ injustice होता है। महिला वही काम करती है तो उसको 60 रुपए मिलते हैं और एक पुरुष वही काम करता है तो उसे 80 रुपए मिलते हैं। तो मैं आपको आखिर में एक ट्राइबल की बात कहना चाहती हूं। ...(**व्यवधान**)... ट्राइबल की बात को पूरा देश नहीं सुनता है, अगर आप हाऊस में भी नहीं सुनेंगे तो कैसे होगा। ...(**व्यवधान**)... सर, मैं कहना चाहूंगी Social Justice के माध्यम से कि ट्राइबल की जमीन को mortgage पर नहीं दे सकते। तो इकनॉमिकली आप उसको indirectly दबा रहे हैं। कोई बिजनेस करना चाहता है, तब भी नहीं कर सकता क्योंकि आपने जंगल का एक्ट बना दिया है। जंगल एक्ट में क्या है कि माइनर फॉरेस्ट प्रोडक्ट्स को आप बेचो। उसमें कितना आएगा, कितने अमीर बनेंगे? इसलिए मैं कहना चाहूंगी कि केवल Forest Act बनाने से economically viable नहीं होता, उनको economically viable बनाने के लिए, उनको सक्षम करने के लिए Land Mortgage Act में amendment करके लोन दिलाने का प्रबंध करना चाहिए, ताकि वे लोग लोन लेकर कोई बिजनैस कर सकें, शहर आ सकें, पढ़ सकें। आप post-matric

scholarship के साथ-साथ pre-matric scholarship भी लागू कीजिए, केवल ऊपर के लेवल पर scholarship देने से नहीं होगा, नीचे से foundation को मजबूत कीजिए, शिक्षा को मजबूत कीजिए, ताकि समाज बदले, वे economically vilable हों और हमारी सोसायटी में SC को, ST को और महिलाओं को न्याय मिले। मैं विशेष रूप से आपसे यह कहना चाहूंगी कि इस हाऊस में भी SC और ST को और महिलाओं को न्याय मिले। मैं विशेष रूप से आपसे यह कहना चाहूंगी कि इस हाउस में भी SC और ST महिलाओं को जस्टिस दीजिए, उनको बोलने के लिए थोड़ा ज्यादा मौका दीजिए। धन्यवाद।

उपसभाध्यक्ष (श्री पी.जे. कुरियन) : ईश्वर सिंह जी, आप बोलिए। आपके पास 5 मिनट का समय है।

श्री ईश्वर सिंह (हरियाणा) : उपसभाध्यक्ष जी, दलित चेतना के अग्रदूत बाबा साहब अम्बेडकर की क्रांतिकारी प्रेरणाओं को सारा भारत जानता है। जब उनको भारत के संविधान का निर्माण कार्य सौंपा गया, तो उन्होंने कहा था कि हमने राजनीतिक आज़ादी तो ले ली, लेकिन सामाजिक आज़ादी लेना अभी बाकी है और वह कोसों दूर है। आज भी देहात के अंदर, वही फर्क है, जो पहले था और आज़ादी के 62 सालों के बाद भी हम उन्हीं कच्चे मकानों और झोंपड़ियों की बात कर रहे हैं। हमने बहुत बड़ी योजनाएं बनाई, बहुत बड़े बजट तैयार किए, लेकिन आज मानसिकता को बदलने की जरूरत है। आप चाहे कितना ही धन दीजिए, कितने ही बजट बनाइए, कितनी ही योजनाएं बनाइए, लेकिन जब तक मानसिकता नहीं बदलेगी, तब तक सामाजिक न्याय प्राप्त नहीं हो सकता है। यदि सामाजिक न्याय को आपने वास्तविकता में देखना है, तो आज हिंदुस्तान के देहात की वह दशा है कि पहले तो आदमी वर्ण-व्यवस्था के हिसाब से बंधा हुआ था कि लुहार का काम करने वाले को देहात में काम मिलता था, कारखाने में काम मिलता था, मोची भी जूती बनाने का काम अपने गांव में ही कर लेता था, कुम्हार अपने गांव में ही बर्तन बना लेता था, लेकिन आज वह सारा धंधा बड़ी-बड़ी कम्पनियों ने छीन लिया है। डा. अम्बेडकर जी ने कहा था कि यह किसी के बस की बात नहीं है कि वह कहां पैदा होता है। जाति तो इंसान ने बनाई है, कोई बाहर से बनकर नहीं आई है। और न ही यह किसी की देन है। जाति तो इंसान ने खुद क्रियेट किया है। हमारे यहां बहुत से ऐसे तबके हैं, जो राजनीतिक तौर से भी और सामाजिक तौर से भी पिछड़े हुए हैं। राजनीति तो समाज का अंग है, जब हम समाज का ही सुधार नहीं कर सकते, तो राजनीतिक तौर पर क्या सुधार होगा? हमारे देहातों में आजकल भी इतने बच्चे अनपढ़ हैं कि They are the most victimised, physically and mentally, and socially exploited. Our country is a welfare State. Therefore, it becomes the duty of the State to rehabilitate such helpless persons and implement the welfare schemes. राजीव जी ने कहा था कि यहां से विभिन्न योजनाओं में जो पैसा जाता है, उन लोगों तक पहुंचते-पहुंचते वह एक रुपया में से 10 पैसे रह जाता है। यह भी हमारी देन है।

मैं आपके माध्यम से निवेदन करना चाहता हूं कि यह समाज की कैसी विडंबना है कि जो आदमी गंदा काम करता है, जो आदमी बदबू फैलाता है, वह तो महाजन है, वह बड़ा आदमी है, वह उच्च श्रेणी का आदमी है, उसको सवर्ण कहा जाता है, लेकिन जो उस गंदगी को साफ करता है, जो उस बदबू को ढकता है, आज भी उसको शूद्र कहा जाता है, आज भी वह दलितों की श्रेणी में खड़ा है। जो आदमी जूती बनाकर उसके पांवों को सर्दी-गर्मी से ढकता है, वह भी शूद्र है, जिस दस्तकार ने उस उसकी बनावट को बदल दिया - चाहे लोहे का दस्तकार हो, चाहे लकड़ी का दस्तकार हो, चाहे कपड़े का दस्तकार हो, उन सबको शूद्रों की श्रेणी में शामिल कर दिया गया। इंसान ने उन आदमियों को सवर्ण बना लिया, जो जुबानी जमा-घटा करके खाते हैं, कमाने का कोई काम नहीं करते हैं।

7.00 P.M.

मैं आपकी इस बात से कतई सहमत नहीं हूं कि आज हमने बहुत बड़ी-बड़ी योजनाएं बना दीं, हमने योजनाओं में पैसे रख दिए। सर, निजी क्षेत्र में आरक्षण के लिए सितम्बर, 2004 में पहली बैठक हुई और उस बैठक में उद्योग जगत परिसंघों के प्रतिनिधियों ने भाग लिया। महोदय, 2004 के बाद 2 अक्टूबर 2006 को, दो साल के बाद जो बैठक हुई, उसमें कोई सकारात्मक कार्यवाही नहीं हुई। उसके बाद तीसरी बैठक 11-07-2008 को हुई और वह अधिकारियों के समूह पर छोड़ दी। अधिकारी वर्ग तो ऐसा समुदाय है, जिसने अपनी सुख-सुविधा के लिए सब कुछ बनाया और जब तक अधिकारी वर्ग वह मानसिकता नहीं बदलेगा, तब तक कोई स्कीम इंप्लिमेंट हो ही नहीं सकती। सर, निजी क्षेत्र का जो ध्येय है, इसी कारण से वह अभी तक सिर नहीं चढ़ा। बहुत बड़ी-बड़ी कंपनियां हैं, किसी ने रेल के लैंड लेने के टेंडर ले लिए, किसी ने डिब्बे बनाने के ले लिए। एक आदमी जिसको लोहे के बारे में कोई ज्ञान नहीं, वह आदमी इतनी बड़ी-बड़ी कंपनियों का मालिक है और सारी उम्र जिसके वंशज ने लोहे का काम किया, दराती बनाई, खुरपी बनाई - सरकार को चाहिए कि वह वर्ग, जिसका वंशवाद यह धंधा था, उन फैक्ट्रियों में उनके लिए रिज़र्वेशन करे कि इस काम में इन आदमियों को रखना जरूरी है। कारखानों में, चाहे लकड़ी का काम हो, चाहे जूते का काम हो, वहां उन आदमियों का रिज़र्वेशन होना चाहिए, ताकि गांवों में, जो देहात का आदमी है, जो बेरोज़गार युवा है, उसको काम मिल सके।

महोदय, मैं आपसे एक गुज़ारिश और करना चाहता हूं कि उनके पास न तो जमीन है, न जायदाद है और महंगाई और दरिद्रता से अति बेहाल है दलित वर्ग! उनके पास रहने के लिए भी जगह नहीं है, आप दूसरी बात तो छोड़िए। माता-पिता और बुजुर्गों ने जो मकान बनाया, उसी के अंदर बेटा, उसी के अंदर पोता है। आज सिर्फ हरियाणा स्टेट ऐसी है, जिसने सौ-सौ गज के प्लॉट दलितों के हर वर्ग को देने का मन बनाया है। मैं चाहता हूं कि सभी स्टेट्स को उनकी नकल करनी चाहिए। ...(**समय की घंटी**)... दलितों के हर वर्ग को सौ-सौ गज के प्लॉट देने चाहिए।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : हो गया, बस... हो गया। ...(**समय की घंटी**)...

श्री ईश्वर सिंह : सर, एक बैकलॉग की बात और है। हमारे पास क्लास वन में 50 और क्लास सेकंड में ...(**व्यवधान**)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : खत्म कीजिए।

श्री ईश्वर सिंह : क्लास सेकंड में 90 वेकेंसीज़ खाली है। हैरानी की बात यह है कि क्लास सेकंड के अंदर, क्लास थर्ड के अंदर 12,000 वेकेंसीज़ यदि खाली हैं, तो क्या वे मिलते नहीं हैं? यह बहुत शोचनीय विषय है। सामाजिक न्याय तब मिलेगा, जब हम अपनी मानसिकता को बदलेंगे। ...(**समय की घंटी**)... हम अपने आप को इस ढंग से ...हम सब इंसान हैं, समता और समानता का जब तक अधिकार लागू नहीं होगा, तब तक बात नहीं बन सकती। जय हिन्द!

श्री राजनीति प्रसाद (बिहार) : सर, सबसे पहले तो मैं डी.राजा साहब को धन्यवाद देना चाहता हूं, जिन्होंने इस सामाजिक न्याय और उनके सशक्तिकरण के लिए initiate किया। मैं आपके माध्यम से यह कहना चाहूंगा कि देश में आज़ादी के बाद जिस स्कूल से हम लोग आते हैं, उस स्कूल में समाजवादी आंदोलन में, हम लोगों ने "पिछड़ा पाए सौ में साठ" का नारा दिया था। यह नारा हम लोगों का था और हम लोग इस नारे पर चले। हम लोगों ने empowerment भी दिया - सामाजिक भी, आर्थिक भी और राजनीतिक भी। सर, मैं आपके माध्यम से यह कहना

चाहूंगा कि इस देश में, खासकर बिहार में, मैं एक मसीहा का नाम लेना चाहूंगा और जरूर लेना चाहूंगा और उन्हीं की बदौलत, मेरे जैसा सामाजिक न्याय का आदमी आपके सामने खड़ा है, राज्य सभा का मैम्बर बना है। उनका नाम लालू प्रसाद यादव, जिन्होंने सामाजिक न्याय की पृष्ठभूमि तैयार की और सामाजिक न्याय क्या होता है, 15 साल तक उन्होंने उसके बारे में लोगों को बताया। यह बात अलग है कि कुछ लोगों ने अपना अलग interpretation किया। लेकिन इसको इतिहास भुला नहीं सकता है। मैं कहना चाहता हूं कि आज हमारे मित्र ने यहां कहा कि लुहार को लुहार का काम नहीं मिलता है, बढ़ई को बढ़ई का काम नहीं मिलता है, जूता सिलने वाले को जूता सिलने का काम नहीं मिलता है, ये काम बड़े लोगों ने ले लिए हैं। उसी तरह से हमारे बिहार में मल्लाह का काम बड़े-बड़े लोग करते थे, लेकिन जब लालू यादव जी आए तो लालू यादव जी ने कहा कि मल्लाह का काम, जो उसका चपड़ा है, मल्लाह करेगा। हमारे यहां ताड़ी पर टैक्स लगता था - मैं सामाजिक न्याय की बात कर रहा हूं - उन्होंने कहा कि हम लोग ताड़ी पर टैक्स नहीं लेंगे। जो ताड़ी पर चढ़ेगा, वह अपनी ताड़ी बेचेगा, हम उस पर टैक्स बंद करेंगे। मैं आपके माध्यम से कहना चाहता हूं कि 15 साल में लालू प्रसाद जी ने जो जागृति पैदा की, इतिहास उस बात को याद रखेगा। इसीलिए मैं कहना चाहता हूं कि इस देश में एक नया कानून बनना चाहिए, सामाजिक न्याय का कानून बनना चाहिए। जब तक सामाजिक न्याय का कानून नहीं बनेगा, यहां पर कई लोगों ने कहा ...(**व्यवधान**)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : बस अब हो गया।

श्री राजनीति प्रसाद : सर, केवल एक मिनट ठहरिए। डा. अन्बूमणि रामदास ने कहा कि हम उन लोगों का नाम लेना चाहते हैं, जिनकी बदौलत हम हैं। इसीलिए मैंने भी कहा, मैं भी उनका नाम लेना चाहता हूं, जिनकी बदौलत हम हैं। इसीलिए मैंने भी कहा, मैं भी उनका नाम लेना चाहता हूं, जिनकी बदौलत हम हैं। मैं आखिरी बात करना चाहता हूं। ...(**समय की घंटी**)... मैं एक मिनट में खत्म करूंगा। एक आखिरी बात कहना चाहता हूं। यहां पर शेड्यूल्ड ट्राइब्स का नाम लिया गया है। सरकारी नौकरी के लिए जितनी भी advertisements निकलती हैं, उनमें लिखा रहता है कि शेड्यूल्ड ट्राइब्स का रिज़र्वेशन होगा, लेकिन सबसे बड़ा दुर्भाग्य यह है कि हम लोगों ने उनका सशक्तिकरण नहीं किया, उनको एजुकेशन नहीं दी, इसीलिए आज तक, उनका जो परसेंटेज है ...(**व्यवधान**)... उनका सशक्तिकरण नहीं किया गया, वे एजुकेशन पा ही नहीं सकते हैं। इसीलिए मैं कह रहा हूं ...(**व्यवधान**)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : बस हो गया।

श्री राजनीति प्रसाद : एक सेकंड रुकिए। ...(**व्यवधान**)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : चार मिनट हो गए। ...(**व्यवधान**)...

श्री रुद्रनारायण पाणि : उनका नाम ले लिया, अब हो गया।

श्री राजनीति प्रसाद : अरे भाई, आप रुकिए। सर एक सेकेंड सुनिए ...(**व्यवधान**)... शेड्यूल्ड ट्राइब्स की आबादी घट रही है और उनकी शैक्षणिक योग्यता भी नहीं है इसलिए उसमें जितना भी advertisement करते हैं, आज वे पोस्ट्स भरी नहीं हैं ...(**समय की घंटी**)... इसी के साथ मैं कहना चाहता हूं कि आप इस संबंध में जरूर कोई निर्णय लेंगे तभी शेड्यूल्ड ट्राइब्स के लोग आगे बढ़ पाएंगे।

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Mr. Bharatkumar Raut, only two minutes.

SHRI BHARATKUMAR RAUT (Maharashtra): Thank you, Sir, I will not take even one minute extra. Sir, while I appreciate the work that has been done by the Minister of Social Welfare. He comes from Maharashtra. I have seen him how he has fought his way to this post. So, I definitely

appreciate him and I have high expectations from him. Having said that, Sir, I wish to make only one point though YTiave many points to make that we often talk about reservation for the Scheduled Castes, Scheduled Tribes in jobs, in education and we forget about it. That is a very easy way out to show that we are doing something for the downtrodden, those who have been neglected by the society for years. That is not enough because only reservation in education and only reservation in jobs do not take these people anywhere. What we need is that if a child in a Scheduled Caste or Scheduled Tribe family wants to take higher education, foreign education, he or she needs loans and getting loans for the Scheduled Castes and Scheduled Tribes is a big problem. There are problems of giving them loan; there are problems of the interest that is charged. My request to the Government is that if we are really honest about the welfare of the Scheduled Castes and Scheduled Tribes, then, we should lower the interest on education loan for this class. If it is 6 per cent or 8 per cent, make it 4 per cent or make it 2 per cent, make it a nominal interest and see that the children of this class get higher education. Another point is, sub-point I would say, about the rules which have been framed for getting educational loans need to be eased because different nationalised banks have different rates of interest. For example, the Central Bank has one rate, Dena Bank has another rate, SBI has third rate, and privatised banks have different rates of interest. Why not a uniform rate of .interest? Also dictate to all banks that the nearest bank shouid give loan to the Scheduled .Castes and Scheduled Tribes, particularly the Scheduled Tribes students at the nearest place. I come from Mumbai and the nearest place is Thane district. There are tribals. Boys staying in Jawhar have to go to all the way to Thane city. That takes him one full day to go and come and he has to spend at least Rs. 500 only to make one trip to Thane and just to take loan from the banker because the rule does not permit. I think, this should be looked into and rules should be amended. ...(**Time-bell rings**)... Thank you very much.

SHRI MATILAL SARKAR (Tripura): Thank you, Sir, for giving me this opportunity. Sir, I would like to invite the attention of the hon. Minister . to some important issue prevailing in the State of Tripura. Sir, in the State of Tripura, the Scheduled Tribes are enjoying 31 per cent of reservation. The Scheduled Castes are enjoying 17 per cent reservation. They are together enjoying 48 per cent and the rest two per cent are for the physically handicapped and ex-servicemen. Twenty-Five per cent of the population come under OBCs. But the OBCs cannot enjoy the .minimum reservation in the State level services because all the 50 per cent have been consumed. It is a very important issue. We have moved to the hon. Prime Minister. We have moved the Social Justice Minister but the issue remains as it is. The State Government has also represented the case to the Central Government. But those belonging to OBCs in the State of Tripura cannot enjoy any benefit of reservation in the State level services. It is not only in Tripura but also in seven more States in the country, Horr. Minister can search it out. am representing the State of Tripura. So the 50 per cent barrier has to be broken.

Judiciary has put up that limit but the Parliament is more powerful and it is capable of quashing that 50 per cent barrier. I call upon the hon. Minister to come to the House with a suitable amendment so that we can surpass this, otherwise, we cannot provide reservation in these places.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Please resume your seat. ...(Time-Bell rings)...

SHRI MATILAL SARKAR: The Sachar Committee has given reservation to religious minority, but these are being deprived of reservation. Thank you.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Discussion on the working of the Ministry of Social Justice and Empowerment is over. The Minister will reply tomorrow.

Now, we shall take up matters under Rule 377. If Members are particular to read it, they can read it.

SHRI S. S. AHLUWALIA: Sir, what is 377?

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): No, no. Sorry. I am having the Lok Sabha hangover. In the Lok Sabha, -Special -Mentions are made under Rule 377.

SHRI S. S. AHLUWALIA: Don't mention that. You are sitting in the Raiya Sabha.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): I am having that hangover.

SHRI S. S. AHLUWALIA: There is also Section 377 of the Indian Penal Code. Don't mention that also. *...(Interruptions)...*

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): I don't mean 377 of the IPC. It is the hangover of the Lok Sabha. There, 377 means Special Mentions. Now, we will take up the Special Mentions. Shri Elavarasan. Would you like to read or lay it on the Table?

DR. V. MAITREYAN (Tamil Nadu): We will all read.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Okay read. It is left to the concerned Member.

SPEICAL MENTIONS

Demand to prevent the construction of a dam across the river Palar in Andhra Pradesh to facilitate the availability of water in Tamil Nadu

SHRI A. ELAVARASAN (Tamil Nadu): I would like to bring to the notice of the Government the impending dismal situation in the State of Tamil Nadu regarding non-availability of water sources which may cause severe drought in the coming years and converting the State as a reservoir of over-flown waters of neighbouring States. As an act of adding woe to an already existing misery, now, the